

**R and P (record and papers) :** अभिलेख और दस्तावेज

**rabies :** [s. 119(3)(a), Cantonments Act] अलर्क

**race :** tribe, nation or people regarded as common stock; one of the great divisions of mankind having certain physical peculiarities in common [s. 69(1)(a), T.P. Act and art. 23(2), Const.] मूलवंश

**rack-rent :** rent raised to the utmost; the full annual benefit of the property [s. 41, 1st para, Presidency Small Cause Courts Act] अत्यधिक भाटक

**radial, fracture of :** प्रकोष्ठास्थि भंग

**radical alteration :** [s. 14(8), Delhi Rent Control Act] आमूल परिवर्तन

**radio-active :** [sch. II(xxvii), Workmen's Compensation Act] रेडियो एक्टिव

**radio and cable board :** रेडियो और केबिल बोर्ड

**radio-diagnosis :** [1st sch., Indian Medical Council Act] विकिरण निदान

**radio diffusion :** [s. 2(g), Copyright Act] रेडियो विसारण

**radio diffusion, delivery by :** [s. 2(g), Copyright Act] रेडियो-विसारण से वाक्-प्रस्तुति

**radio mechanic :** रेडियो मैकेनिक

**radio operator :** रेडियो प्रचालक

**Radio Station Officer :** रेडियो केंद्र अधिकारी

**radio telegraph apparatus :** [sch., pt. I, item 12, Commercial Documents Evidence Act] रेडियो टेलीग्राफ साधित्र

**radio therapy :** [1st sch., Indian Medical Council Act] विकिरण चिकित्सा

**Radiologist :** [s. 103(4), Customs Act] विकिरण-चिकित्सा विज्ञानी

**radiology :** [s. 44(g)(viii), Aligarh Muslim University Act] विकिरण-चिकित्सा विज्ञान

**radius :** [s. 5(9), Aligarh Muslim University Act] अर्धव्यास

**raft :** [s. 3(2), Indian Railways Act] बेड़ा

**raid :** an invasion authorised by Government; an invasion of police; an air attack छापा

**raids, border :** सीमा द्वापे

**rail bus driver :** रेल बस चालक

**Rail Red Tariff Rules :** रेल लाल टैरिफ नियम

**railroad :** a road laid with rails on which wheels of the wagons containing goods or passengers are made to run by locomotives or any other engine [1st sch., app. A, form No. 29, C.P.C.] रेल-पथ

**railway :** a line or track consisting of iron or steel rails on which carriages or wagons carrying passengers or goods are moved by an engine रेल-पथ; the whole organisation necessary for the working of this and the company or persons owning or managing it [s. 72, ill. (b), Indian Contract Act] रेल

**railway administration :** the administration of the railway [s. 25(3), expln., Sale of Goods Act] रेल प्रशासन

**Railway Board :** रेल-बोर्ड

**railway budget :** रेल-बजट

**Railway Company :** a company owning and operating a railway system [s. 72, ill. (b), Indian Contract Act] रेल कंपनी

**railway credit note :** रेल उधार पत्र

**railway crosses a public road :** [s. 13(c), Indian Railways Act] रेल सार्वजनिक सड़क को पार करती है

**Railway Dak Sorter :** रेल डाक छंटाईकार

**railway fund :** रेल निधि

**Railway Hotel Manager :** रेल होटल प्रबंधक

**Railway Mail Service :** रेल डाक सेवा

**railway, open lines of :** रेल की चालू लाइनें

**railway or steamer communication :** [Or. 5, r. 4(b), C.P.C.] रेल या स्टीमर संचार

**Railway Pass :** रेल पास

**railway passenger :** रेल यात्री

**railway property :** [s. 2(e), Railway Protection Force Act and s. 2(d), Railway Property (Unlawful Possession) Act] रेल संपत्ति

**Railway Protection Force :** रेल संरक्षण बल

**Railway Rates Tribunal :** [s. 34(1), Indian Railways Act] रेल रेट अधिकरण

**railway receipt :** a receipt issued by the railway administration for goods accepted by the railway for assignment from one station to another [s. 137, expln., T.P. Act] रेल रसीद

**railway reservation :** रेल आरक्षण

**railway risk :** रेल जोखिम

**railway risk rate :** [s. 74(1), Indian Railways Act] रेल जोखिम रेट

**railway safety :** रेल सुरक्षा

**railway sectional officer :** रेल अनुभागीय अधिकारी

**railway servant :** [s. 3(7), Indian Railways Act] रेल सेवक

**railway siding :** [sch. VI, pt. I, Companies Act] रेल पार्श्विका; [s. 35D, expln. (a)(i), Income-tax Act] रेल साइडिंग

**railway warrant :** रेल वारंट; रेल अधिपत्र

**raise :** [art. 47, Const.] ऊंचा करना

**raise a plea of no case to answer :** [s. 111(2), Navy Act] यह अभिवाक् करना कि ऐसा कोई मामला बनता नहीं है

**raise defence :** [preamble, Employers' Liability Act] प्रतिवाद करना

**raise loan :** [s. 23(1)(a)(i), Industrial Finance Corporation Act] उधार लेना

**raise or sink the level :** [s. 7(1)(b), Indian Railways Act] तल को ऊंचा या नीचा करना

**raise the amount :** [Or. 21, r. 83(1), C.P.C.] रकम को जुटाना; रकम जुटाना

**raised :** [s. 3(c), Parliament (Prevention of Disqualification) Act] समुत्थापित; बनाए रखे गए

**raised and maintained, corps :** [s. 45(b)(iii), Arms Act] समुत्थापित और बने रखे गए कोर

**radio-diagnosis :** [1st sch., Indian Medical Council Act] विकिरण निदान

**raising :** [s. 2(e), Handlooms (Reservation of Articles for Production) Act] रंजकक्षेपण

**raising of loan :** [art. 112(3), Const.] उधार लेना

**raising public loan :** [s. 2(b), Securities Contracts (Regulation) Act] लोक ऋण लेना; [s. 20, Foreign Exchange Regulation Act] लोक उधार लेना

**raiyyat :** peasant, tenant, farmer or cultivator of the soil in India [art. 31A(2)(b), Const.] रैयत

**Ramie :** [sch., item 22A, Central Excise Act] रैसी

**ramp :** [s. 46(a), Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act] ढलवां रास्ता

**random fluctuations :** [s. 644C(2), prov., Income-tax Act] यदा-कदा होने वाले उतार-चढ़ाव

**range :** a series or chain of mountain peaks considered as forming one connected system [sch., Scheduled Areas (Assimilation of Laws) Act] श्रेणी; रेंज; खंड

**Range Forest Officer :** वन खंड अधिकारी

**range warder :** [s. 5(1)(u), Assam Rifles Act] रेंज वार्डर

**Ranger :** रेंजर

**rank :** a grade of station or dignity; an order [s. 2(0), Cr. P.C.] पंक्ति; [s. 20(4), Army Act] रैंक; श्रेणी; क्रम; दर्जा

**rank equally** : [s. 22(3), *Coal Mines (Nationalisation) Act*] एक समान होना

**rank for dividend** : [sch. I, table A, interpretation 98(3), *Companies Act*] लाभांश के लिए दर्जा

**rank inferior to that of a non-commissioned officer** : [s. 6(2), *Air Force Act*] अनायुक्त आफिसर के रैंक से निम्नतर रैंक

**rank, minister of cabinet** : मंत्रिमंडल स्तर का मंत्री

**rank not inferior** : [s. 53, *Indian Forest Act*] अनिम्न पंक्ति

**rank of constable** : [s. 2(o), *Cr. P.C.*] कांस्टेबल की पंक्ति ; कांस्टेबल का दर्जा

**rank of sub-inspector, not below the** : [s. 96(1), *Cr. P.C.*] उप-निरीक्षक से अनिम्न पंक्ति

**rank or position** : [s. 7(i), *Assam Rifles Act*] रैंक या स्थान

**ranking of claims** : [s. 528, *Companies Act*] दावों की क्रम स्थापना करना

**ranking pari passu therewith** : [sch., I, table A, interpretation 4, *Companies Act*] तुलनात्मक दृष्टि से उनसे एक समान दर्जे के हैं

**ranks** : common soldiers [s. 71(f), *Army Act*] सामान्य सैनिक

**ranks and file** : साधारण सदस्य ; जनसाधारण ; साधारण सैनिक

**ranks, reduction to the** : [s. 71(f), *Army Act*] सामान्य सैनिकों में अवनत कर देना

**ransom** : 1. the money, price or consideration paid or demanded for the release of a person or restoration of a thing मुक्ति धन ; 2. [s. 39(va), *Cr. P. C.*] फिरौती

**rape** : बलात्संग

**rare manuscript** : [s. 16(1), *Rampur Raza Library Act*] दुष्प्राप्य हस्तलेख

**rarest of the rare cases** : विरले मामलों में से विरलतम

**rarity of the antiquity** : [s. 20(2)(iii), *Antiquities and Art Treasures Act*] पुरावशेष की दुर्लभता

**rash** : hasty; impetuous; acting without due consideration or regard for consequences [s. 279, *I.P.C.*] उतावला ; [s. 42(f), *Provincial Insolvency Act*] अंधाधुंध

**rash and hazardous speculation** : [s. 42(f), *Provincial Insolvency Act*] अंधाधुंध और परिसंकेतमय सट्टा

**rash driving** : [s. 279, *I.P.C.*] उतावलेपन से वाहन चलाना

**rash or negligent act** : [s. 304A, *I.P.C.*] उतावलेपन का या उपेक्षापूर्ण कार्य

**rash or negligent driving** : [sch., item 9, *Fort William Act*] उतावलेपन से या उपेक्षापूर्वक गाड़ी चलाना

**rashness** : the state or condition of being rash [s. 14, *Indian Evidence Act*] उतावलापन

**rate** : 1. local tax [s. 21, *tenth, I.P.C.*] रेट ; 2. a charge per unit of public service, commodity etc. [s. 263A(4), *I.P.C.*] दर

**rate book** : [s. 60, *Indian Railways Act*] रेट-पुस्तक

**rate card** : रेट कार्ड ; दर पत्र

**rate, concessional** : रियायती दर

**rate contract** : दर संविदा/रेट कांटेक्ट

**rate in force** : [s. 2(37A), *Income-tax Act*] प्रवृत्त दर

**rate inspector** : दर निरीक्षक

**rate list** : दर सूची

**rate of cost** : लागत दर

**rate of duty** : [s. 15, *Customs Act*] शुल्क की दर

**rate of exchange** : the amount of one currency that will buy a given amount of another [s. 5, *Negotiable Instruments Act*] विनिमय की दर ; विनिमय दर

**rate of interest** : [s. 16, ill. (d), *Indian Contract Act*] ब्याज की दर ; ब्याज दर

**rate of postage** : [s. 263A(4), *I.P.C.*] डाक महसूल की दर

**rate of wages** : [long title, *Minimum Wages Act*] मजदूरी की दर

**rate payer** : पौरकर दाता ; उपशुल्क दाता

**rate, preferential** : अधिमानी दर

**rateable** : made or reckoned to a proportionate rate [Or. 21, r. 90, *C.P.C.*] अनुपातिक ; [s. 48(b)(ii), *Indian Partnership Act*] अनुपाती

**rateable abatement** : [s. 330, *Indian Succession Act*] अनुपातिक कमी

**rateable distribution** : distribution of assets held by a court in proportion to the amounts due to various persons who have applied for execution of decrees for payment of money against the same judgement-debtor [Or. 21, r. 90(1), *C.P.C.*] अनुपातिक वितरण

**rateable distribution of assets** : [s. 64, *expln., C.P.C.*] आस्तियों का अनुपातिक वितरण

**rateable value** : अनुपातिक मूल्य

**rateably** : in accordance with the proportion to one's share [s. 48(b)(ii), *Indian Partnership Act*] अनुपाती ; [s. 82, *T.P. Act*] अनुपात में ; [s. 73(1), *C.P.C.*] अनुपातिक रूप से ; [s. 73(2), *C.P.C.*] अनुपाततः

**rateably, contribute** : [s. 82, *T.P. Act*] अनुपाती अभिदाय करना

**rateably distributed** : [s. 73(1), *C.P.C.*] अनुपातिक रूप से वितरित

**rateably in proportion** : [s. 330, *Indian Succession Act*] अनुपात में

**rates** : रेट ; दर

**rates and freights clerk** : दर और भाड़ा लिपिक

**ratification** : approval, by word or conduct, of that which was improperly or unauthorisedly performed in the first instance; confirmation; formal sanction [s. 196, *Indian Contract Act*] अनुसमर्थन

**ratify** : to confirm or make valid (an act, promise etc.) by giving consent, approval or formal sanction, especially to what has been done or arranged by another on one's behalf [s. 196, *Indian Contract Act and s. 27(2)(a), Specific Relief Act*] अनुसमर्थन करना

**rating** : an assignment in an occupational group within which a petty officer holds a rate [s. 82(14), *Navy Act*] रेटिंग

**ratio** : the relation between two similar magnitudes in respect to quantity [s. 34(2), *Payment of Bonus Act*] अनुपात

**ratio judgement (ratio decidendi)** : विनिश्चयाधार ; निर्णयाधार

**ration** : the food allowance of one person or one animal for one day [s. 31(10), *Navy Act*] राशन

**rational** : based on, derived from reason or reasoning; agreeable to reason; reasonable [s. 118, *Indian Evidence Act*] युक्तिसंगत ; तर्कसंगत ; judicious व्यवस्थित

**rational and co-ordinated development** : [preamble, *Alcock Ashdown Company Limited (Acquisition of Undertakings) Act*] युक्तिसंगत तथा समन्वित विकास ; [preamble, *Coal Mines (Taking Over of Management) Act*] सुव्यवस्थित और समन्वित विकास

**rational answer** : [s. 118, *Indian Evidence Act*] युक्तिसंगत उत्तर

**rational judgment** : [s. 12, *Indian Contract Act*] युक्तिसंगत निर्णय

**rational will** : तर्कसंगत इच्छा-शक्ति

**rationalisation** : [sch. III, item. 9, *Industrial Disputes Act*] सुव्यवस्थीकरण

**rationing** : राशन व्यवस्था

**Rationing Officer** : राशन अधिकारी

**ravines** : a deep, narrow gorge [s. 35(c)(ii), *Indian Forest Act*] खादर

**ravish** : to rape [s. 155(4), *Indian Evidence Act*] बलात्संग करना

**raw cotton** : कच्ची कपास

**raw material** : [s. 66(2), *Factories Act*] कच्ची सामग्री

**reach of judicial review** : न्यायिक पुनर्विलोकन की परिधि का क्षेत्र

**reach of the process of the court, out of** : beyond the extent to which the process of a court can go or be of effect [s. 65(a), *Indian Evidence Act*] न्यायालय की आदेशिका की पहुंच के बाहर ; न्यायालय की आदेशिका शक्ति के बाहर

**re-acquired** : [s. 43(1), *expln. 4, Income-tax Act*] पुनः अर्जित

**reactant** : [sch., art. 2, item 3, *Chemical Weapons Convention Act*] अभिकारक

**reaction** : प्रतिक्रिया

**reader** : one who performs the act of reading प्रवाचक ; lecturer, especially a higher grade of university lecturer [s. 2(k), *Aligarh Muslim University Act* and s. 5(7), *Jawaharlal Nehru University Act*] उपाचार्य (रीडर) ; in courts पेशकार

**reader of a university** : विश्वविद्यालय का उपाचार्य

**readership** : [s. 5(7), *North-Eastern Hill University Act* and s. 5(6), *University of Hyderabad Act*] उपाचार्य पद

**readily** : [preamble, *Industrial Finance Corporation Act*] सुगमता से ; [s. 10(1), *Plantations Labour Act*] आसानी से

**readily ascertainable** : [s. 165(2), *Representation of the People Act, 1951*] आसानी से अभिनिश्चय ; आसानी से अभिनिश्चित किया जा सकने वाला

**readily determined** : [s. 174(3), *Income-tax Act*] सुगमता से अवधारित

**readily distinguishable** : [s. 2(a), *Indian Coinage Act*] आसानी से पहचाना जाने योग्य

**readily saleable** : [s. 535(1)(c), *Companies Act*] आसानी से विक्रय

**readily traceable** : [s. 15(2), *Requisitioning and Acquisition of Immovable Property Act*] आसानी से पता चलाए जाने योग्य

**readiness, to be in** : [s. 5, ill. (b), *Indian Evidence Act*] तैयार रहना

**readiness and willingness to perform** : [s. 16, *expln. (ii), Specific Relief Act*] पालन करने को तैयार और रजामंद

**readjudge** : [s. 31(1), *Presidency-towns Insolvency Act*] पुनः न्यायनिर्णय करना

**readjudged insolvent, is** : [s. 103A(1), *Presidency-towns Insolvency Act*] दिवालिया पुनः न्यायनिर्णय किया जाता है

**readjudication** : [s. 6, *Industrial Disputes (Banking and Insurance Companies) Act*] पुनर्न्यायनिर्णय

**readjustment** : [long title, *Delimitation Act, 1972* and art. 82, *prov., Const.*] पुनः समायोजन

**readjustment after each census** : [art. 82, *margin, Const.*] प्रत्येक जनगणना के पश्चात् पुनः समायोजन

**readmission of the appeal** : taking on the file of the court again the appeal which was previously rejected by it [Or. 41, r. 19, *C.P.C.*] अपील का पुनः ग्रहण किया जाना

**readmit the suit** : [Or. 41, r. 23, *C.P.C.*] वाद पुनः ग्रहण करना

**ready and willing** : [1st sch., app. A, form No. 6(3), *C.P.C.*] तैयार और रजामंद

**ready and willing to give possession** : [s. 32, *Sale of Goods Act*] कब्जा देने को तैयार और रजामंद

**ready delivery contract** : [s. 2(i), *Forward Contracts (Regulation) Act*] तुरंत परिदान संविदा

**ready for storing** : prepared for storing [Or. 21, r. 75(1), *C.P.C.*] भंडार में रखने के योग्य

**ready money** : money on hand or quickly available, especially money held ready for payment or actually paid at the time of a transaction [s. 133, ill. (d), *Indian Contract Act*] नकद धन

**reaffirm** : [s. 28(4), *Aligarh Muslim University Act*] पुनः अभिपुष्ट करना

**reaffirmed by a majority of not less than two-thirds** : [sch. 38(4), *University of Hyderabad Act*] कम से कम दो-तिहाई बहुमत से अभिपुष्ट

**real** : 1. genuine [s. 2(p), *Gold (Control) Act*] असली ; 2. actual वास्तविक ; यथार्थ

**real estate** : [s. 2(u), *Competition Act*] स्थावर संपदा ; भू-संपदा

**real estate agent** : [s. 65(34), *Finance Act, 1994*] स्थावर संपदा अभिकर्ता ; भू-संपदा अभिकर्ता

**real ground** : [s. 145, ill. (b), *Indian Contract Act*] वास्तविक आधार

**real issue** : वास्तविक विवादक

**real or apparent** : [s. 247(1)(a), *Companies Act*] वास्तविक या दृश्यमान

**real or artificial** : [s. 2(p), *Gold (Control) Act*] असली या कृत्रिम

**real or exchangeable value** : [s. 4(5), *Unit Trust of India Act*] वास्तविक या विनिमेय मूल्य

**real owner** : a person who is in fact, the owner of the property, even if for the sake of appearance the property is shown to stand in the name of another [s. 66(2), *C.P.C.*] वास्तविक स्वामी ; [s. 403, *I.P.C.*] असली स्वामी

**real person** : an actual person or a person in existence [s. 14, ill. (d), *Indian Evidence Act*] वास्तविक व्यक्ति

**real property, owning** : [s. 182, ill. (iv), *Indian Succession Act*] पूर्ण स्वामिक स्थावर संपत्ति

**real purchaser** : the actual purchaser [s. 66(2), *C.P.C.*] वास्तविक क्रेता

**real question** : the point actually to be investigated or discussed [Or. 6, r. 17, *C.P.C.*] वास्तविक प्रश्न ; यथार्थ प्रश्न

**real question or issue** : [s. 153, *C.P.C.*] वास्तविक प्रश्न या विवादक

**real relation** : the relationship that actually subsists [s. 6, *Indian Partnership Act*] वास्तविक संबंध

**real value** : वास्तविक मूल्य

**realignment** : [s. 25, *Damodar Valley Corporation Act*] पुनः सीध बांधना

**realisable assets** : वसूलीयोग्य आस्तियां

**realisable value** : वसूलयोग्य मूल्य ; प्राप्य मूल्य

**realisation** : [s. 10(g), *National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act*] उपलब्ध कराना ; वसूल करना

**realisation made from the sale** : विक्रय से वसूल किया गया

**realise** : to recover, to obtain or to acquire possession उगाहना ; आप्त करना ; वसूल करना ; प्रापण

**Realising Officer** : वसूली अधिकारी

**realization** : the action of obtaining or acquiring [s. 73(1), *C.P.C.*] प्रापण ; वसूली

**realization, management, protection, preservation and improvement of property** : [Or. 40, r. 1(1)(d), *C.P.C.*] संपत्ति का आपन, प्रबंध, संरक्षण, परिरक्षण और सुधार

**realization of any investment** : [s. 6(1)(b), *Life Insurance Corporation Act*] किसी विनिधान का आपन

**realization of the minor's estate** : [s. 8(1), *Hindu Minority and Guardianship Act*] अप्राप्तवय की संपदा का आपन ; अवयस्क की संपदा का आपन

**reappointment** : पुनर्नियुक्ति

**reappropriation** : [s. 13(2)(x), *Central Silk Board Act*] पुनर्विनियोग

**Rear Admiral** : [s. 3(8), *Navy Act*] रियर एडमिरल

**rearing** : [s. 8(2)(b), *Central Silk Board Act*] पालन-पोषण

**rearrest** : to apprehend by legal authority for the second or at subsequent time [s. 43(2), Cr. P.C.] फिर से गिरफ्तार करना ; पुनः गिरफ्तार करना

**reason** : a statement of some fact (real or alleged) employed as an argument to justify or condemn some act, prove or disprove some assertion, idea or belief; a ground or cause of or for something [ss. 16(2)(b) and 231, Indian Contract Act] कारण

**reason of age, by** : [s. 16(2)(b), Indian Contract Act] आयु के कारण

**reason of any emergency, by** : [s. 43(2)(b), Customs Act] किसी आपात के कारण

**reason of inability** : [Or. 18, r. 14(1), C.P.C.] असमर्थता के कारण

**reason to believe** : [ss. 26 and 90, I.P.C. and s. 16(1)(a), Gift-tax Act] विश्वास करने का कारण

**reason to suspect** : [s. 157(1), Cr. P.C.] संदेह करने का कारण

**reasonable** : 1. being in agreement with right judgment; not conflicting with reason [s. 38, T.P. Act] युक्तियुक्त ; 2. endowed with reason [s. 35, T.P. Act] युक्तिमान ; समुचित ; उचित

**reasonable and proper** : [Or. 26, r. 17(2), C.P.C.] युक्तियुक्त और उचित

**reasonable apprehension** : [s. 94, I.P.C.] युक्तियुक्त आशंका

**reasonable bail or other security** : [Or. 16, r. 18, C.P.C.] युक्तियुक्त जमानत या अन्य प्रतिभूति ; उचित जमानत या अन्य प्रतिभूति

**reasonable belief** : युक्तियुक्त विश्वास

**reasonable care** : [s. 38, T.P. Act] युक्तियुक्त सावधानी ; समुचित सावधानी

**reasonable care and diligence** : [1st sch., app. A, form No. 49(5), C.P.C.] युक्तियुक्त सावधानी और तत्परता ; समुचित सावधानी और तत्परता

**reasonable cause to believe** : [s. 248(3), Companies Act] विश्वास करने का युक्तियुक्त हेतुक

**reasonable cause to suspect** : [s. 94(1)(e), Cr. P.C.] संदेह करने का उचित कारण

**reasonable certainty** : [s. 6, Indian Trusts Act] युक्तियुक्त निश्चितता

**reasonable charges, pay all** : charges that are agreeable to reason [1st sch., app. A, form No. 39, C.P.C.] सब युक्तियुक्त प्रभार देना

**reasonable compensation** : [s. 74, Indian Contract Act and s. 95(1)(b), C.P.C.] युक्तियुक्त प्रतिकार

**reasonable complaint** : [s. 41(1), Cr. P.C.] उचित परिवाद

**reasonable cost** : 1. reasonable price paid or payable for a thing [1st sch., app. A, form No. 8, C.P.C.] युक्तियुक्त दाम ; 2. reasonable expense युक्तियुक्त खर्च ; उचित लागत ; उचित खर्च

**reasonable despatch, with all** : [s. 198(3), Indian Succession Act] युक्तियुक्त शीघ्रता से

**reasonable diligence** : [s. 56, Indian Contract Act] युक्तियुक्त तत्परता

**reasonable direction** : युक्तियुक्त निदेश ; समुचित निदेश

**reasonable dispatch** : [s. 11(1), Arbitration Act] युक्तियुक्त शीघ्रता ; युक्तियुक्त त्वरता

**reasonable enquiry** : [s. 38, ill., T.P. Act] युक्तियुक्त जांच ; समुचित जांच

**reasonable examination** : युक्तियुक्त परीक्षा ; उचित परीक्षा

**reasonable excuse** : [s. 39(1), Cr. P.C.] उचित प्रतिहेतु ; युक्तियुक्त कारण ; [s. 349, Cr. P.C.] उचित कारण

**reasonable facility** : [s. 47(1), Cr. P.C.] उचित सुविधा

**reasonable facility for withdrawing** : [s. 55(1), C.P.C.] हट जाने के लिए युक्तियुक्त सुविधा

**reasonable foresight** : the test of foreseeability means that if the damage complained of was by the defendant as a reasonable man, his breach of duty or negligent conduct would be the legal cause of the damage and he would be responsible for it युक्तियुक्त दूरदर्शिता ; युक्तियुक्त पूर्वदृष्टि

**reasonable ground** : [s. 10, Indian Evidence Act and s. 25(1) C.P.C.] युक्तियुक्त आधार

**reasonable hour** : [s. 36(1), Sale of Goods Act] युक्तियुक्त समय ; उचित समय

**reasonable length** : [s. 284(4), Companies Act] युक्तियुक्त रूप से लंबा होना ; उचित लंबाई

**reasonable man** : [s. 35, T.P. Act] युक्तिमान मनुष्य

**reasonable manner** : [s. 7(2), Indian Contract Act] युक्तियुक्त प्रकार ; युक्तियुक्त रीति ; उचित रीति

**reasonable measure** : [s. 3, Prevention of Cruelty to Animals Act, 1960] समुचित उपाय

**reasonable notice** : [s. 37, T.P. Act] युक्तियुक्त सूचना ; समुचित सूचना ; [s. 121(2), Cr. P.C.] उचित सूचना

**reasonable opportunity** : [s. 384(1), prov. (a), Cr. P.C.] उचित अवसर

**reasonable opportunity of being heard** : सुने जाने का उचित अवसर ; सुनवाई का उचित अवसर

**reasonable or probable cause** : [1st sch., app. A, form No. 31, C.P.C.] युक्तियुक्त या अधिसंभाव्य हेतुक ; युक्तियुक्त या अधिसंभाव्य कारण

**reasonable or probable ground** : [s. 95(b), C.P.C.] युक्तियुक्त या अधिसंभाव्य आधार

**reasonable place** : [s. 49, Indian Contract Act] युक्तियुक्त स्थान ; उचित स्थान

**reasonable precaution** : [s. 79(a), Trade and Merchandise Marks Act] युक्तियुक्त पूर्वोपाय

**reasonable precision** : [s. 134(5), Navy Act] युक्तियुक्त प्रमिता

**reasonable probability** : [Or. 25, r. 1(2), C.P.C.] युक्तियुक्त अधिसंभाव्यता ; उचित अधिसंभाव्यता

**reasonable prominence** : [s. 176(2), Companies Act] युक्तियुक्त प्रमुखता

**reasonable remuneration** : [Or. 16, r. 2(2), C.P.C.] युक्तियुक्त पारिश्रमिक ; समुचित पारिश्रमिक

**reasonable restriction** : [art. 19(2), Const.] युक्तियुक्त निर्बंधन

**reasonable return** : [s. 3(3C)(d), Essential Commodities Act] युक्तियुक्त प्रत्यागम

**reasonable suspicion** : [s. 40(1)(d), Cr. P.C.] उचित संदेह ; युक्तियुक्त संदेह

**reasonable time** : [s. 35, T.P. Act] युक्तियुक्त समय ; [s. 204(4), Cr. P.C.] उचित समय

**reasonableness of the quantities of arms** : [s. 10(2), Arms Act] आयुधों की मात्रा की युक्तियुक्तता

**reasonably** : in a reasonable manner; to a fairly sufficient extent [s. 99, I.P.C.] युक्तियुक्त रूप से ; [Or. 1, r. 8(1), C.P.C.] युक्तियुक्त तौर पर ; उचित प्रकार से

**reasonably accurate description** : description which is accurate to a fairly sufficient extent [Or. 21, r. 12, C.P.C.] युक्तियुक्त रूप से यथार्थ वर्णन ; उचित रूप से यथार्थ वर्णन

**reasonably attributable to the operations** : [s. 9(1)(i), expln. (a), Income-tax Act] संक्रियाओं से हुआ युक्तियुक्त रूप में माना जा सकता है

**reasonably calculated to suggest** : [s. 41(2)(b), Pharmacy Act] युक्तियुक्त रूप से यह दिखाने के लिए प्रकल्पित है

**reasonably expend** : [s. 20(1)(i), Income-tax Act] युक्तियुक्त तौर से व्यय करना

**reasonably practicable** : [Or. 1, r. 8(1), C.P.C.] युक्तियुक्त तौर पर साध्य

**reasonably suspect** : [s. 40(1)(b), Cr. P.C.] उचित रूप से संदेह करना

**reasoning** : तार्किकता ; तर्कणा

**reasons to be recorded in writing** : [s. 116(6), Cr. P.C.] कारण जो लेखबद्ध किए जाएंगे

**reassemble** : [s. 112(2), Navy Act] पुनः समवेत होना ; पुनः समवेत करना

**re-assembly** : [art. 123(2)(a), Const.] पुनः समवेत होना

**reassess** : [s. 8(b), Companies (Profits) Surtax Act] पुनर्निर्धारित करना

**re-assessment** : [s. 2(ca), Wealth-tax Act and s. 149(3), Income-tax Act] पुनर्निर्धारण

**reassume** : [s. 4(6)(b)(ii), Wealth-tax Act] पुनः ग्रहण करना

**reassurance** : [s. 27(4), Insurance Act] पुनर्बीमा

**reattachment** : attachment again of property released from attachment [Or. 38, r. 11, C.P.C.] पुनः कुर्क करना

**rebate** : a reduction from a sum of money to be paid; a discount [sch. I, item 2(c), Payment of Bonus Act] रिबेट

**rebel** : one who opposes authority or restraint; one who breaks with established customs or traditions; one who participates in a rebellion [s. 3(x), Army Act] बागी

**rebut** : to repel by counter-proof; to refute (evidence or charge etc.) [s. 9, Indian Evidence Act] खंडन करना

**rebut an inference** : [s. 9, Indian Evidence Act] अनुमान का खंडन करना

**recall a case** : [s. 409(1), Cr. P.C.] मामला वापस मंगाना

**recall and re-examine** : [s. 311, Cr. P.C.] पुनः बुलाना और पुनः परीक्षा करना

**recapitulation** : सार-कथन

**receipt** : 1. written acknowledgement of money or goods received [s. 137, expln., T.P. Act] रसीद (पावती) ; 2. the act of receiving [1st sch., app. F, form No. 9, C.P.C.] प्राप्ति

**receipt and disbursement** : that which has been received and that which has been paid out [1st sch., app. F, form No. 9, C.P.C.] प्राप्ति और व्यय

**receipt book** : [s. 25, Presidency Small Cause Courts Act] रसीद बही

**receipt certificate** : प्राप्ति प्रमाणपत्र

**receipt chargeable with a duty** : [s. 34, Indian Stamp Act] शुल्क से प्रभाय्य कोई रसीद

**receipt clerk** : आवती लिपिक

**receipt, itemised** : [IIIrd sch., art. 18, Geneva Conventions Act] मदवार रसीद

**receipt of a complaint, on** : [s. 202(1), Cr. P.C.] परिवाद प्राप्त करने पर

**receipt of consideration** : [s. 58(c), Registration Act] प्रतिफल की प्राप्ति

**receipt of goods** : [s. 32(2), Indian Evidence Act] माल की प्राप्ति

**receipt of money** : [s. 32(2), Indian Evidence Act] धन की प्राप्ति ; [art. 110(1)(f), Const.] धन प्राप्त करना

**receipt of property** : [s. 32(2), Indian Evidence Act] संपत्ति की प्राप्ति

**receipt of security** : [s. 32(2), Indian Evidence Act] प्रतिभूति की प्राप्ति

**receipt of the order** : [s. 442(1), Cr. P.C.] आदेश की प्राप्ति

**receipt of the report** : रिपोर्ट की प्राप्ति

**receipt register** : आवती रजिस्टर

**receipt side** : प्राप्ति पक्ष

**receipt voucher** : प्राप्ति बाउचर

**receipted challan** : रसीदी चालान

**receipted original copy** : रसीद वाली मूल प्रति

**receipts and issue** : प्राप्तियां और निर्गम

**receipts and letters of credit of the company** : [s. 147(1)(c), Companies Act] कंपनी की रसीदें और प्रत्यय पत्र

**receipts and recoveries on capital account** : पूंजीगत लेखे की प्राप्तियां और वसूलियां

**receivable in evidence** : [s. 311(2), Cr. P.C. and s. 77(2), Registration Act] साध्य में लिए जाने योग्य

**receive** : 1. to accept [s. 207, I.P.C.] प्राप्त करना ; 2. to take [s. 147(2), Cr. P.C.] लेना ; 3. to get [s. 13(a), Indian Partnership Act] पाना ; 4. to take delivery [s. 27, Indian Railways Act] ग्रहण करना

**receive or realize** : [s. 2(4), Army and Air Force (Disposal of Private Property Act)] प्राप्त या वसूल करना ; [s. 63(1), C.P.C.] प्राप्त या आप्त करना

**receive remuneration** : [art. 165(2), Const.] पारिश्रमिक प्राप्त करना

**receive sentence** : [s. 360(1), Cr. P.C.] दंडादेश पाना

**receiver** : 1. one who receives [s. 6, expln. 2(d), Indian Partnership Act] पाने वाला ; [s. 110(b), Cr. P.C.] प्रापक ; 2. one who has been appointed by court to receive and conserve property that is the subject of litigation, to administer it under the supervision of the court as its agent and to apply, manage and dispose it of in accordance with the orders and decrees of the court [Or. 40, r. 1, C.P.C.] रिसेीवर

**receiver of stolen property, by habit** : [s. 110(b), Cr. P.C.] चुराई हुई संपत्ति का अभ्यासतः प्रापक

**receiver in the suit** : receiver appointed in that particular suit [1st sch., app. D, form No. 17(9), C.P.C.] बाद में रिसेीवर

**receiving accounts circle** : प्राप्तकर्ता लेखा सर्किल

**receiving aid out of State funds** : [art. 28(3), Const.] राज्य-निधि से सहायता पाने वाली

**receiving order in bankruptcy** : an order made by a bankruptcy court appointing a receiver for bankrupt's estate दिवाले के संबंध में रिसेीवर की नियुक्ति का आदेश

**recent trends (in jurisprudence)** : (विधि शास्त्र में) नई प्रवृत्तियां

**receptacle** : any container or vessel [s. 481, I.P.C., s. 16(2), Produce Cess Act, s. 132(1)(c)(ii), Income-tax Act and s. 2(1), Trade and Merchandise Marks Act] पात्र

**reception** : the act of receiving [long title and preamble, Exchange of Prisoners Act] लेना ; to receive as inmates [s. 9(2), Children Act] रखना ; adoption in whole or in part of the law of one jurisdiction by another jurisdiction [sch., I, art. III(c), Indian Carriage of Goods by Sea Act] ग्रहण ; अंगीकरण ; taking in [s. 10(22A), Income-tax Act] प्रविष्ट करना ; [s. 5, Indian Lunacy Act] प्रवेश ; formal receiving of guests स्वागत ; a type of special defence. In this case the owner can use the necessary force for taking his goods माल की बलात् वापसी

**reception and treatment** : [s. 10(22A), Income-tax Act] प्रविष्ट करना और उपचार करना

**reception of evidence on affidavit** : [s. 12(c), Requisitioning and Acquisition of Immovable Property Act] साध्य का शपथ पर लिया जाना

**reception order** : [s. 5, Indian Lunacy Act] ग्रहण आदेश

**Receptionist** : स्वागतकर्ता

**recess** : विश्रांति

**rechecking** : पुनरावेक्षण ; पुनः जांच

**recipe** : directions for making something, especially a food or drink; a prescription [s. 18, *expln., Drugs and Cosmetics Act*] नुस्खा

**recipient** : one who or that which receives [s. 197(3), *Income-tax Act*] प्राप्तिकर्ता ; [s. 7(4), *Estate Duty Act*] पानेवाला

**recipient of the benefits of a charity** : [s. 7(4), *Estate Duty Act*] पूर्तजात फायदे पाने वाला

**reciprocal arrangements** : [s. 44B, *Wealth-tax Act*] व्यतिकारी ठहराव ; पारस्परिक ठहराव

**reciprocal promise** : [s. 2(f), *Indian Contract Act*] व्यतिकारी वचन

**reciprocal provision** : [s. 2(b), *Arbitration (Protocol and Convention) Act*] व्यतिकारी उपबंध

**reciprocating** : giving and receiving in return or mutually [s. 44A(1), *C.P.C.*] व्यतिकारी

**reciprocating authority** : व्यतिकारी प्राधिकारी

**reciprocating country** : [s. 44A, *Wealth-tax Act*] व्यतिकारी देश

**reciprocating territory** : [s. 44A(1), *expln., I, C.P.C.*] व्यतिकारी राज्यक्षेत्र

**reciprocity** : the relation existing between two States when each of them gives the subjects of the other certain privileges व्यतिकार ; व्यतिकारिता ; पारस्परिकता

**recital** : an account or description of something, fact or incident; the statement in a formal or legal document of some fact or facts closely connected with the matter or purpose of the document itself [s. 37, *Indian Evidence Act*] परिवर्णन ; [s. 17(2)(xii), *expln., Registration Act*] कथन

**recital of the payment** : [s. 17(2)(xii), *expln., Registration Act*] संदाय का कथन

**recital to the effect** : [art. 359(1B)(a), *Const.*] इस आशय का उल्लेख

**recitation in public** : [s. 52(f), *Copyright Act*] जनता में सुपठन

**recite** : 1. to give account or description of something [2nd *sch., form No. 24, Cr. P.C.*] परिवर्णन करना ; 2. to read aloud सुपठन ; 3. to narrate कथन करना

**recklessly** : [s. 68, *Companies Act*] बिना सोचे विचारे

**recklessly or furiously** : [s. 34, *Police Act*] अंधाधुंध या बेतहाशा

**reckon** : to arrive at or estimate by calculation; to compute [s. 6(1), *Limitation Act and art. 108(2), Const.*] गणना करना ; [s. 3(35), *General Clauses Act*] संगणना करना

**reckoned as absence** : [s. 93(a), *Air Force Act*] अनुपस्थित गिना जाना

**reclaiming land** : [s. 24(2)(b), *Water (Prevention and Control of Pollution) Act*] भूमि को ठीक करना

**reclamation from rivers** : [s. 4(2)(c), *Land Improvement Loans Act*] नदियों से भूमि उद्धार

**reclamation of soil** : [s. 29(1)(ix), *Manipur (Hill Areas) District Councils Act*] भूमि को काम में लाने योग्य बनाना

**reclamation of waste-land** : [s. 11(1), *Land Improvement Loans Act*] बंजर भूमि का उद्धार

**Reclamation Officer** : भूमि पुनरुद्धार अधिकारी

**reclassify** : [s. 42(a), *Indian Railways Act*] पुनर्वर्गीकरण करना

**recognisable** : मान्य किए जाने योग्य ; मान्यता पाने योग्य

**recognisance** : a bond or obligation entered into and recorded before a court or magistrate by which a person engages himself to perform some act or observe some condition (as to appear when called upon); also a sum of money pledged as security for such performance [s. 445, *Cr. P.C.*] मुचलका

**recognisance for personal appearance** : [s. 19(xv), *Court-fees Act*] स्वीय उपसंजाति के लिए मुचलका

**recognise** : 1. to acknowledge the status or legality of [s. 5(7), *Jawaharlal Nehru University Act*] मान्यता प्रदान करना ; [s. 3(30), *General Clauses Act*] मान्यता देना ; [s. 13(a), *Indian Evidence Act*] मान्य करना ; 2. admit [sch. I, art. I, *Arbitration (Protocol and Convention) Act*] स्वीकार करना

**recognise an agreement in writing** : [art. 11(1), *Foreign Awards (Recognition and Enforcement) Act*] लिखित करार को मान्यता देना

**recognised agents** : [s. 135(2), *C.P.C.*] मान्यताप्राप्त अभिकर्ता

**recognised by the State** : [art. 28(3), *Const.*] राज्य से मान्यताप्राप्त

**recognised holiday** : [s. 5(2), *prov., Payment of Wages Act*] मान्यताप्राप्त अवकाश-दिन

**recognised home** : [s. 2(g), *Orphanages and Other Charitable Homes (Supervision and Control) Act*] मान्यताप्राप्त आश्रम

**recognised institution** : [s. 2(m), *University of Hyderabad Act and s. 2(c), Jawaharlal Nehru University Act*] मान्यताप्राप्त संस्था

**recognised provident fund** : [s. 2(38), *Income-tax Act*] मान्यताप्राप्त भविष्य निधि

**recognised school** : [s. 2(c), *Delhi School Education Act*] मान्यताप्राप्त विद्यालय

**recognised stock exchange** : [s. 2(f), *Securities Contracts (Regulation) Act and s. 2(39), Companies Act*] मान्यताप्राप्त स्टॉक एक्सचेंज

**recognised teacher** : [s. 2(n), *University of Hyderabad Act*] मान्यताप्राप्त शिक्षक

**recognised unaided school fund** : [s. 18(3), *Delhi School Education Act*] सहायता न पाने वाले मान्यताप्राप्त विद्यालय की निधि

**recognition** : formal acknowledgement as conveying approval or sanction [s. 78(4), *Indian Evidence Act*] मान्यता

**recognition granted to Rulers of Indian States to cease and privy purses to be abolished** : [s. 363A, *Const.*] देशी राज्यों के शासकों को दी गई मान्यता की समाप्ति और निजी थैलियों का अंत

**recognizable** : fit to be recognised [s. 33, *Registration Act*] मान्य किए जाने योग्य

**recognizance** : see 'recognisance' मुचलका

**recognized** : that which has been accorded recognition [s. 5(2), *prov., Payment of Wages Act*] मान्यताप्राप्त

**recollection** : the mental operation by which objects or ideas are revived in mind [s. 160, *Indian Evidence Act*] स्मरण

**recommendation** : a statement expressing commendation, or a message of this nature [art. 109(2), *Const.*] सिफारिश

**recommendation of the President** : [art. 117(1), *Const.*] राष्ट्रपति की सिफारिश

**recommendations of the Finance Commission** : [art. 281, *margin, Const.*] वित्त आयोग की सिफारिशें

**recommendatory certificate** : सिफारिशी प्रमाणपत्र

**recommended** : सिफारिश की जाती है

**recommit** : [s. 45(2), *Guardians and Wards Act*] फिर से सुपुर्द करना

**recommitment** : [s. 43(2), *Provincial Insolvency Act*] पुनः सुपुर्दगी

**recomputation** : the action of computing again [s. 14, *Companies (Profits) Surtax Act and s. 148(1), Income-tax Act*] पुनः संगणना

**recompute** : [s. 40A(3), *prov., Income-tax Act*] पुनः संगणित करना

**reconcile** : मेल मिलाप करना ; समाधान करना ; मेल मिलाप कराना ; समाधान कराना

**reconcile the discrepancy** : गलती का समाधान करना

**reconciliation** : the restoration to friendship or harmony [s. 14(2), Hindu Marriage Act] मेलमिलाप ; में पुनर्मिलाप ; सुलह

**reconciliation of capital** : पूंजी का पुनर्निर्माण

**Reconciliation Officer** : [s. 4, Industrial Disputes Act] सुलह अधिकारी

**reconciliation statement** : समाधान विवरण

**reconditioning** : [sch., expln. C, para II, Air Corporations Act] पुनरनुकूलन ; पुनर्नवन

**reconnaissance operation** : [s. 4(u), Offshore Areas Mineral (Development and Regulation) Act] अवीक्षण संक्रिया

**reconsider** : [art. 111, prov., Const.] पुनर्विचार करना

**reconsideration** : पुनर्विचार

**reconstituted** : constituted afresh [s. 32(2), Indian Partnership Act] पुनर्गठित

**reconstituted firm** : [s. 32(2), Indian Partnership Act] पुनर्गठित फर्म

**reconstitution** : [s. 41(2)(e), Unit Trusts of India Act] पुनर्गठन

**reconstruction** : [s. 14(7), Workmen's Compensation Act] पुनर्गठन ; पुनर्निर्माण

**reconversion of any stock of the company** : [s. 55(2)(v)(c), Income-tax Act] कंपनी के किसी स्टॉक का पुनः संपरिवर्तन

**reconversion or reconstruction of the air frame** : [sch., para II(i), Air Corporations Act] वायुयान के ढांचे का पुनः संपरिवर्तन या पुनः निर्माण

**reconvert** : a person, converted again to a former religion [s. 2, expln. (c), Hindu Marriage Act] प्रतिसंपरिवर्तित ; स्वधर्म में लौटा हुआ

**reconvey** : to convey back [1st sch., app. D, form No. 3(4)(ii), C.P.C.] प्रतिहस्तांतरित करना

**recovered packages** : packages, faults of which have been repaired मरम्मतकृत पैकेज ; मरम्मत किए हुए पैकेज

**record** : 1. an authentic or official report of the proceedings in any cause coming before a court; copy of the material points, pleadings and issues between plaintiff and defendant on a matter of law constituting the case to be decided by the court; an account of some fact or event preserved in writing or other permanent form; any document that is specially created as being authentic evidence of a matter of legal importance [s. 192, I.P.C.] अभिलेख ; 2. to make a written note of [s. 63(1), Indian Partnership Act] अभिलेखन करना ; 3. any disc, tape, perforated roll or other device in which sounds are embodied so as to be capable of being reproduced therefrom रिकार्ड ; 4. a performance or occurrence not recorded to have been surpassed कीर्तिमान

**record of finding** : [s. 340(1)(a), Cr. P.C. and s. 145(1), Army Act] निष्कर्ष अभिलिखित करना

**record an order** : [s. 15(1)(a), Indian Forest Act] आदेश अभिलिखित करना

**record, apparent on the face of** : [Or. 47, r. 1(c), prov., C.P.C.] अभिलेख को देखने से ही प्रकट

**record arranger** : अभिलेख विन्यासक

**record clerk** : अभिलेख लिपिक

**record date** : [s. 94, Income-tax Act] रिकार्ड तारीख

**record division** : अभिलेख प्रभाग

**record embodying the recording in any part of the sound track** : [s. 2(m)(ii), Copyright Act] ध्वनि-पट्टी के किसी भाग के ध्वन्यंकन को सन्निविष्ट करने वाला रिकार्ड

**record in writing** : [s. 39(1)(d), C.P.C.] लेखन द्वारा अभिलिखित करना ; लेखबद्ध करना

**record is material to the suit** : [Or. 13, r. 10(2), C.P.C.] वाद में अभिलेख तात्विक है

**Record Keeper** : अभिलेखपाल

**Record Lifter** : बस्ताबरदार

**record, maintain** : [s. 25(1)(m), Arms Act] अभिलेख रखना

**record of assessment** : [s. 143(1)(d), Income-tax Act] निर्धारण का अभिलेख

**record of evidence** : [s. 299, Cr. P.C.] कार्यवाही का अभिलेख

**record of examination of parties** : [Or. 50, r. 1(b), C.P.C.] पक्षकारों की परीक्षा का अभिलेख

**record of proceeding** : कार्यवाही का अभिलेख

**record of settlement or survey** : [Or. 7, r. 3, C.P.C.] भू-व्यवस्थापन या सर्वेक्षण संबंधी अभिलेख ; बंदोबस्त या सर्वेक्षण का अभिलेख

**record of the suit** : [Or. 26, r. 7, C.P.C.] वाद का अभिलेख

**record recording the programme** : [s. 2(m)(iv), Copyright Act] प्रोग्राम को ध्वन्यंकित करने वाला रिकार्ड

**Record Room Officer** : अभिलेख-कक्ष अधिकारी

**record shall be interpreted to him** : [s. 278(3), Cr. P.C.] अभिलेख का भाषांतर उसे सुनाया जाएगा

**record shall show** : [s. 345(3), Cr. P.C.] अभिलेख में दर्शित होगा

**record sorter** : अभिलेख छंटाई करने वाला ; अभिलेख छंटाईकार

**record suppliers** : अभिलेखदाता

**record the evidence of witnesses at length** : [s. 15, Family Courts Act] साक्षियों का साक्ष्य विस्तार से अभिलिखित करना

**record the substance of the evidence** : [s. 121(2), Cr. P.C.] साक्ष्य के सार को अभिलिखित करना

**recorded as certified, why..... should not be** : [Or. 21, r. 2(2), C.P.C.] यह क्यों न अभिलिखित कर लिया जाए कि..... प्रमाणित है

**recorder** : अभिलेखक

**recording** : a record of sound or images made for later reproduction on magnetic tape, film or gramophone disc [s. 2(x), Copyright Act] ध्वन्यंकन ; अभिलेखन

**recording a debit** : [s. 73(1)(e), Foreign Exchange Regulation Act] के नामे रकम डालना

**recording reasons in writing** : [s. 87, Cr. P.C.] कारणों को अभिलिखित करना

**recording of evidence** : [s. 37(3), C.P.C.] साक्ष्य का अभिलेखन

**recording of judgments** : [Or. 49, r. 2, C.P.C.] निर्णयों का अभिलिखित किया जाना

**recording of the rainfall** : [s. 20(1), Water (Prevention and Control of Pollution) Act] वर्षा का अभिलेखन

**recording the reasons of inability** : [s. 274(1), prov., Cr.P.C.] असमर्थता के कारणों को अभिलिखित करना

**record-of-rights** : a record kept of rights of owners etc. in lands of villages and towns अधिकार-अभिलेख

**records of survey** : [s. 3(2), Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act] सर्वेक्षण अभिलेख ; [s. 3(2), Indian Iron and Steel Company (Taking Over of Management) Act] सर्वेक्षण का अभिलेख

**recount** : count again [s. 169(2)(g), Representation of the People Act, 1951] पुनर्गणना ; पुनर्गणना करना

**recoup** : to compensate for something ; to make good [s. 32, Indian Trusts Act] प्रतिपूर्ति करना

**recoupment** : [s. 16(1), prov., Estate Duty Act] प्रतिपूर्ति

**recoupment of imprest** : अग्रदाय की प्रतिपूर्ति

**recourse** : आश्रय ; अवलंब

**recourse to capital issue methods** : [long title, Industrial Finance Corporation Act] पूंजी पुरोधरण पद्धतियों का अवलंबन

**recourse, to have** : आश्रय लेना ; अवलंब लेना

**recourse to the public authorities** : [s. 100, I.P.C.] लोक प्राधिकारियों की सहायता

**recover** : 1. to get back again into one's possession or hand प्रत्युद्धरण

करना ; बरामद करना ; [s. 215, I.P.C.] वापस करा लेना ; 2. to gain by legal process; to get or obtain (money) [Or. 21, r. 19, C.P.C.] वसूल करना ; 3. to recoup from illness etc. पुनः निरोग होना

**recover by suit** : [s. 55(5), Indian Railways Act] वाद द्वारा वसूल करना

**recover damages** : [s. 1A, Fatal Accidents Act] नुकसानी वसूल करना

**recover forfeited bond** : बंधपत्र के समपहत होने पर उसकी राशि वसूल करना

**recover loans or advances** : उधारों या अग्रिमों को वसूल करना

**recoverable** : capable of being recovered; which can be got into possession or hand [s. 44(e), Indian Partnership Act] प्रत्युद्धरणीय ; [s. 95, T.P. Act] वसूलीय ; वसूल की जा सकने वाली ; वसूल किए जाने योग्य ; वसूलीयोग्य

**recoverable payments** : वसूलीयोग्य संदाय

**recoveries** : वसूलियां

**recoveries of advances** : अग्रिमों की वसूलियां

**recoveries of expenditure** : व्यय की वसूलियां

**recoveries of service payments** : सेवा संदायों की वसूलियां

**recovering rice** : [s. 3(d)(i), Rice Milling Industry (Regulation) Act] चावल प्राप्त करना

**recovery** : the action of recovering [Or. 2, r. 4, C.P.C.] प्रत्युद्धरण ; [s. 60(1)(p), C.P.C.] वसूली

**recovery and restoration** : बरामद करना और वापस करना

**recovery of advances** : [s. 2(1), Land Improvement Loans Act] अग्रिमों की वसूली

**recovery of arrears** : [s. 44(e), Indian Partnership Act] बकाया की वसूली

**recovery of dues** : देय की वसूली

**recovery of immovable property** : [Or. 2, r. 4, C.P.C.] स्थावर संपत्ति का प्रत्युद्धरण

**recovery of land and mesne profits** : [app. D, form No. 23, C.P.C.] भूमि और अंतःकालीन लाभों की वसूली

**recovery of losses** : हानियों की वसूली

**recovery of money** : [Or. 7, r. 2, C.P.C.] धन की वसूली

**recovery of movable property** : [s. 16(f), C.P.C.] जंगम संपत्ति का प्रत्युद्धरण

**recovery of rent** : [s. 4(2), C.P.C.] भाटक की वसूली ; किराए की वसूली ; लगान की वसूली

**recovery of balance** : [s. 122, prov., Representation of the People Act, 1951] अतिशेष की वसूली ; बाकी की वसूली

**recovery of possession** : [s. 14(8), Delhi Rent Control Act] कब्जे की पुनःप्राप्ति

**Recovery Officer** : वसूली अधिकारी

**recovery proceedings** : [s. 228(2), Income-tax Act] वसूली कार्यवाहियां

**recovery schedules** : वसूली अनुसूचियां

**recreational** : [s. 19(1)(b), Navy Act] आमोद-प्रमोदात्मक ; आमोद-प्रमोद संबंधी

**recreational centre** : [ss. 32(iv) and 280ZA(4), expln., Income-tax Act] आमोद-प्रमोद केंद्र

**recreational facilities** : [s. 13, Plantations Labour Act] आमोद-प्रमोद संबंधी सुविधाएं ; [s. 5(4)(a)(iv), Coal Mines Labour Welfare Fund Act] आमोद-प्रमोद की सुविधाएं

**recreative purpose** : purpose of recreation or enjoyment [s. 133(2), expln., Cr. P.C.] आमोद-प्रमोद का प्रयोजन

**recrimination** : countercharge [s. 97, Representation of the People Act, 1951] प्रत्यारोप

**recruit** : a soldier or other newly recruited person [s. 3, Foreign Recruiting Act] रंगरूट ; 2. भर्ती करना ; रंगरूट बनाना

**recruiting roll** : [s. 5, Central Reserve Police Force Act] तालिका

**recruitment** : [art. 98(2), Const.] भर्ती

**recruitment and conditions of service of persons serving the Union or a State** : [art. 309, margin, Const.] संघ या राज्य की सेवा करने वाले व्यक्तियों की भर्ती और सेवा की शर्तें

**recruitment, direct** : सीधी भर्ती

**recruitment of persons other than district judges to the judicial service** : [art. 234, margin, Const.] न्यायिक सेवा में जिला न्यायाधीशों से भिन्न व्यक्तियों की भर्ती

**recruitment officer** : भर्ती अधिकारी

**rectification** : the action or process of rectifying [ch. III, Specific Relief Act] परिशुद्धि ; परिशोधन ; [s. 61, prov., Estate Duty Act] सुधार

**rectification entries** : सुधारक प्रविष्टियां

**rectification of error** : [s. 68(2), Registration Act] गलती की परिशुद्धि

**rectification of instruments** : [ch. III, Specific Relief Act] लिखतों की परिशुद्धि

**rectification of misclassifications** : गलत वर्गीकरणों का सुधार

**rectification of mistake** : [s. 25(2)(d), Companies (Profits) Surtax Act] भूल की परिशुद्धि ; [s. 27(2)(c), Interest-tax Act] भूल को सुधारना

**rectification of register** : [ss. 25(2) and 108(i), Trade and Merchandise Marks Act] रजिस्टर का परिशोधन

**rectification of the register of copyrights** : [s. 50, Copyright Act] प्रतिलिप्यधिकारों के रजिस्टर में परिशोधन

**rectify** : to make or set right [s. 26(1)(a), Specific Relief Act] परिशोधित करना ; परिशोधन करना ; सुधार करना

**rectify arithmetical errors** : [s. 143(b)(i), Income-tax Act] गणित संबंधी गलतियों का परिशोधन करना

**rectifying any mistake** : [s. 34(1), Gift-tax Act] किसी भूल को सुधारना

**Rector** : कुलाधिसचिव

**Rector, Chief** : मुख्य कुलाधिसचिव

**Rector of the University** : विश्वविद्यालय का कुलाधिसचिव

**recurring** : occurring or coming again specially, frequently or periodically [art. 136, Limitation Act] आवर्ती

**recurring and non-recurring expenditure** : [s. 5(6)(b), University of Hyderabad Act] आवर्ती और अनावर्ती व्यय

**recurring charges** : [s. 7, Aligarh Muslim University Act] आवर्ती प्रभार

**recurring costs** : आवर्ती खर्चे

**recurring deposits** : [3rd sch., Banking Regulation Act] आवर्ती निक्षेप

**recurring expenditure** : आवर्ती व्यय

**recurring grant** : आवर्ती अनुदान

**recurring or periodical subscription** : [s. 38(b), Companies Act] आवर्ती या कालिक चंदा

**recurring period** : period that is periodically occurring [art. 136, Limitation Act] आवर्ती कालावधि



**recurring right** : [2nd sch., item (12), Provincial Small Cause Courts Act] आवर्ती अधिकार

**recurring subscription** : [s. 36(1)(iii), expln., Income-tax Act] आवर्ती अभिदाय

**recusancy, in the case of** : persistent refusal to accept or obey a constituted authority [s. 45(1), Guardians and Wards Act] अवज्ञा जारी रहने की दशा में

**recusant** : one who refuses to submit to some authority, comply with some regulation or request etc. इंकार करने वाला

**red crescent** : [s. 12(b), Geneva Conventions Act] रक्त बालचंद्र

**Red Cross Society, Indian** : [s. 32(v)(a), Payment of Bonus Act] इंडियन रेडक्रास सोसाइटी

**red hot priority demand** : अतिअग्रता मांग ; अति प्राथमिकता मांग

**red ink interest** : अग्रतिथि व्याज

**redeem** : to free mortgaged property by payment of the amount due or by fulfilling some obligation [ss. 60, 67 and 91, T.P. Act] मोचन करना ; [Or. 21, r. 49(3), C.P.C.] मोचन कर लेना

**redeem a subsequent mortgage** : [Or. 34, r. 1, expln., C.P.C.] पाश्चिक बंधक का मोचन कराना

**redeem the goods** : [s. 177, Indian Contract Act] माल का मोचन कराना

**redeem the interest charged** : [Or. 21, r. 49(3), C.P.C.] भारित हित का मोचन करना

**redeemable** : capable of being redeemed [s. 20A(1), Indian Trusts Act] मोचनीय

**redeemable preference shares** : [s. 80(1), heading, Companies Act] मोचनीय अधिमानी अंश

**redeemable stock** : [s. 20(a), Indian Trust Act] मोचनीय स्टॉक

**redeliver** : to deliver back वापस देना

**redemption** : the action of redeeming; the action of clearing off a liability [s. 16(c), C.P.C.] मोचन

**redemption charges** : मोचन प्रभार ; [art. 112(3)(c), Const.] मोचन भार

**redemption of a bond** : [s. 43(2)(f), Industrial Finance Corporation Act] बंधपत्र का मोचन

**redemption of debenture** : [s. 280ZB(ii), Income-tax Act] डिबेंचर का मोचन

**redemption suit** : [Or. 34, r. 7, margin, C.P.C.] मोचन का वाद

**redemption value** : the amount which has to be paid redeeming a security [s. 20A(1), Indian Trusts Act] मोचन मूल्य

**rediscout of bills of exchange** : [s. 17(2), Reserve Bank of India Act] विनिमयपत्रों का पुनः मितिकाटा लेकर भुगतान करना

**redistribution of charges** : प्रभारों का पुनर्वितरण

**redress** : reparation of, satisfaction of compensation for a wrong sustained or the loss resulting from this [Or. 1, r. 7, C.P.C. and s. 15(4)(d), Payment of Wages Act] प्रतितोष

**redress of grievance** : [s. 3(r), Administrative Tribunals Act] शिकायत को दूर करना ; शिकायत का निवारण

**redressal of grievances** : [s. 20, margin, Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act] शिकायतों को दूर करना

**reduce** : 1. to lower, diminish, lessen कमी करना ; 2. to deduct a smaller quantity from a bigger one घटाना ; 3. to bring into a lower state, rank, etc. [s. 20(2), Army Act] अवनत करना

**reduce by an amount equal to the depreciation** : [s. 43(1), expln. 5, Income-tax Act] इतनी रकम को घटाना जितनी उस अवक्षयण के बराबर है

**reduce into writing** : [s. 162(1), pro., Cr. P.C.] लेखबद्ध करना

**reduce or waive the interest** : [s. 139(8), prov., Income-tax Act] व्याज को घटाना या अधित्यक्त करना

**reduce the refund** : [s. 13(5), Companies (Profits) Surtax Act] प्रतिदाय में कमी करना

**reduce to a lower grade** : [s. 20(2), Air Force Act] निम्नतर श्रेणी में अवनत करना

**reduce to a minor offence** : [s. 222(2), Cr. P.C.] घटाकर छोटा अपराध करना

**reduce to the ranks** : [s. 20(2), Army Act] सामान्य सैनिकों में अवनत करना

**reduce to writing** : [ss. 154(1) and 162(1), Cr. P.C. and Or. 26, r. 10, C.P.C.] लेखबद्ध करना

**reduced by the cost of collection** : [s. 13(1), Coffee Act] संग्रहण करने का खर्च घटा दिया गया

**reduced in rank, is** : [art. 311(2), second prov. (a), Const.] पंक्ति में अवनत किया जाता है

**reduced in strength** : [s. 37(c), I.P.C.] शक्ति क्षीण होना

**reduced wages** : [s. 4(4), Payment of Gratuity Act] घटी हुई मजदूरी

**reduction** : the action of reducing [s. 76(f), T.P. Act and art. 117(1), prov., Const.] घटाना ; [s. 50, ill. (c), Indian Contract Act] कमी करना ; [s. 7, expln. 2(ii), Payment of Wages Act] अवनति

**reduction in rank** : [s. 11(1)(a), Central Reserve Police Force Act] रैंक में अवनति ; [s. 635B(1)(b)(ii), Companies Act] पंक्तिच्युत किया जाना

**reduction in the price** : [s. 16(2)(b), Foreign Exchange Regulation Act] कीमत में कमी

**reduction of a liability to income-tax** : [s. 32(1), expln. 3, Income-tax Act] आय-कर के दायित्व को घटाना

**reduciton of sentence** : [s. 11, Geneva Conventions Act] दंडादेश का घटाना

**reduction or discharge of the principal** : मूल धन का घटाना या उन्मोचन करना

**redundant** : अनावश्यक ; व्यतिरिक्त

**reeds** : [s. 2(4)(b)(ii), Indian Forest Act] नरकुल

**reefer space** : प्रशीतन स्थान

**re-embrace** : [s. 4, prov., Dissolution of Muslim Marriages Act] पुनः अंगीकार करना

**re-enlistment** : [sch., item 5, Assam Rifles Act] पुनः भर्ती

**re-entry** : the act of re-entering particularly upon possession of lands, tenements, etc. previously granted or let to another [s. 65A(e), T.P. Act] पुनः प्रवेश

**re-establish** : [s. 33B(iv), Income-tax Act] पुनः स्थापित करना

**re-examination** : [s. 137, Indian Evidence Act and s. 162(1), prov., Cr. P.C.] पुनः परीक्षा

**re-examine** : to examine (a witness) again after cross-examination for the purpose of explaining matters referred to in cross-examination or of introducing new matters with court's permission [s. 200, 2nd prov., Cr. P.C.] फिर से परीक्षा करना

**refer** : 1. to allude or direct attention to something [s. 10(b), Metal Corporation of India (Acquisition of Undertaking) Act and art. 76(2), Const.] निर्दिष्ट करना ; 2. to send or direct for treatment, aid, information or decision [s. 28, excep. 1, Indian Contract Act] निर्देशित करना ; निर्देश करना

**refer a dispute** : [art. 143(2), Const.] विवाद निर्दिष्ट करना

**refer for trial** : [s. 107(1)(c), C.P.C.] विचारण के लिए निर्देशित करना

**refer to arbitration** : [s. 28, excep. 1, Indian Contract Act] माध्यस्थम् के लिए निर्देशित करना

**referee** : रेफरी

**reference** : the action of referring; the thing referred [s. 59A, T.P. Act] निर्देश ; संदर्भ

**reference back** : पिछला संदर्भ

**reference, books of** : [s. 57(13), *Indian Evidence Act*] निर्देश पुस्तकें

**reference clerk** : निर्देश लिपिक

**reference, court of** : a court having jurisdiction to entertain and dispose of references from other courts निर्देश न्यायालय

**reference, cross** : प्रति निर्देश

**reference in this clause to the past preceding census** : [art. 81(3), *prov. Const.*] इस खंड में अंतिम पूर्ववर्ती जनगणना के प्रति निर्देश

**reference, later** : उत्तर निर्देश ; पश्च संदर्भ

**reference, previous** : पूर्व निर्देश ; पूर्व संदर्भ

**reference register** : संदर्भ रजिस्टर

**reference to, having** : [s. 8, *Indian Evidence Act*] के बारे में

**reference to High Court** : [ch. 20, title, sub-head, C, *Income-tax Act*] उच्च न्यायालय को निर्देश

**reference to, in** : [s. 8, *Indian Evidence Act*] के बारे में

**reference to, with** : [s. 3(56), *General Clauses Act*] के प्रति निर्देश में

**referencing** : संदर्भ देना

**referred or assigned** : [art. 165(2), *Const.*] निर्देशित करे या सौंपे

**referred to larger bench** : बृहत् न्यायपीठ को निर्दिष्ट किया जाना ; बड़ी न्यायपीठ के पास भेजा जाना

**refinance** : [s. 9(1)(ii), *Industrial Development Bank of India Act*] पुनर्वित्तपूर्ति

**refinance corporation** : पुनर्वित्त निगम

**refined crude** : [s. 2(m), *Oil Industry (Development) Act*] परिष्कृत कच्चा तेल

**refined oil** : परिष्कृत तेल

**refined petroleum fraction** : परिष्कृत पेट्रोलियम प्रभाग

**refiner** : one who refines a metal, etc. [s. 2(s), *Gold (Control) Act*] परिष्करणकार

**refinery** : a building and equipment for refining or purifying metals, etc. [s. 2(t), *Gold (Control) Act*] परिष्करणी

**refinery attendant** : परिष्करणी परिचर

**refinery gas** : [s. 2(l), *Oil Industry (Development) Act*] परिष्करण गैस

**reflection** : [s. 17(3)(a), *Factories Act*] परावर्तन

**reflectors** : [s. 70(2)(f), *Motor Vehicles Act*] परावर्तक

**reform** : [art. 25(2)(b), *Const.*] सुधार

**reformation** : the action of reforming; improvement [s. 10(3), *Children Act*] सुधार

**reformation officer** : सुधार अधिकारी

**reformatory** : an institution to which juvenile offenders are sent with a view to their reformation सुधारात्मक ; 2. सुधारालय

**Reform Officer, Land** : भूमि सुधार अधिकारी

**refractory** : [sch. I, item 12, *Employees' Provident Funds and Miscellaneous Provisions Act* and 5th sch., item (12), *Income-tax Act*] उच्चतापसह द्रव्य ; [title, *Asian Refractories Limited (Acquisition of Undertaking) Act*] उच्चतापसह

**refractory plant** : [s. 2(d), *Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Act*] रिफ्रैक्टरी संयंत्र

**refrain** : to hold back; to abstain; to keep oneself from one act or feeling [s. 27, *except., (1), Indian Contract Act*] विरत रहना

**refresh the memory** : [s. 159, *Indian Evidence Act*] स्मृति को ताजा करना

**refresher course** : पुनश्चर्या

**refresher training** : पुनश्चर्या प्रशिक्षण

**refreshment room** : [s. 2(a), *Protection of Civil Rights Act*] जलपानगृह

**refreshment room manager** : जलपानगृह प्रबंधक

**refrigeration** : प्रशीतन

**refrigeration engineer** : प्रशीतन इंजीनियर

**refugee** : शरणार्थी

**refugee officer** : शरणार्थी अधिकारी

**refund** : the amount refunded [s. 13(5), *Companies (Profits) Surtax Act*] प्रतिदाय (रिफंड); 2. to make return or restitution of a sum received or taken; to hand back, repay, restore [s. 65, *ill. (d), Indian Contract Act*] लौटाना ; [s. 4(3), *Unit Trust of India Act*] वापस करना

**refund and compensation claim section** : प्रतिदाय और प्रतिकर दावा अनुभाग

**refund clerk** : प्रतिदाय लिपिक

**refund lists** : प्रतिदाय सूचियां

**refund of excess** : [s. 237, *Income-tax Act*] आधिक्य का प्रतिदाय

**refund of revenue** : [s. 555(8), *Companies Act*] राजस्व का प्रतिदाय

**refund of the price** : [s. 61(2)(b), *Sale of Goods Act*] कीमत का प्रतिदाय

**refund on appeal** : [s. 240, *Income-tax Act*] अपील पर प्रतिदाय

**refund order** : प्रतिदाय आदेश

**refund the excess amount** : [s. 4(3), *Unit Trust of India Act*] अतिरिक्त रकम को वापस करना

**refund towards the regular assessment** : [s. 141A(4)(a), *Income-tax Act*] नियमित निर्धारण के प्रति प्रतिदाय

**refund voucher** : प्रतिदाय वाउचर

**refund warrant** : प्रतिदाय वारंट ; प्रतिदाय अधिपत्र

**refundable** : प्रतिदेय

**refusal** : the act of refusing; a denial [s. 5, *Companies Act* and s. 373, *Cr. P.C.*] इंकार

**refusal, ground of** : [s. 125(3), 2nd *prov., Cr. P.C.*] इंकार का आधार

**refusal or rejection** : [s. 64(3)(b), *Estate Duty Act*] इंकार या खारिजी

**refuse** : 1. to decline positively; to express or show a determination not to do something [s. 127, *ill. (a), T.P. Act*] इंकार करना ; 2. to decline to take or accept अगृहीत करना ; 3. to reject [Or. 21, r. 32(4), *C.P.C.*] नामंजूर करना ; that which is rejected or left as worthless [s. 2(g)(v), *Coal Mines (Taking Over of Management) Act*] कचरा

**refuse application** : [s. 378(6), *Cr. P.C.*] आवेदन नामंजूर करना

**refuse the discharge** : [s. 39(1), *Presidency-towns Insolvency Act*] उन्मोचन से इंकार करना

**refuse to accept** : [s. 121(1), *Cr. P.C.*] स्वीकार करने से इंकार करना

**refuse to assent** : [art. 113(2), *Const.*] अनुमति देने से इंकार करना

**refuse to state a case** : [s. 64(3)(a), *Estate Duty Act*] मामले का कथन करने से इंकार करना

**refused** : इंकार किया गया ; नामंजूर कर दिया गया ; अगृहीत किया गया

**refused leave** : अस्वीकृत छुट्टी

**refused textile marks list** : [s. 73(1), *Trade and Merchandise Marks Act*] नामंजूर तांतव चिह्न सूची

**refusing to accept** : [s. 373(ii), *Cr. P.C.*] स्वीकार करने से इंकार करना

**refusing to allow** : [s. 23(h), *Wealth-tax Act*] मंजूर करने से इंकार करना

**refutable** : खंडनीय

**refutation** : खंडन

**regard shall be had to** : [s. 6, *Indian Partnership Act*] का ध्यान रखा जाएगा

**regard to, having** : [s. 475(1), *Cr. P.C.*] को ध्यान में रखते हुए ; का ध्यान रखते हुए

**regime for old chemical weapons** : [pt. iv(B), *hdg. for items 3 and 8, Chemical Weapons Convention Act*] पुराने रासायनिक आयुधों के लिए अवधि

**regiment** : a considerable body of troops, more or less permanently organised under the command of a superior officer, and forming a definite unit of an army or military force [s. 475(1), *expln. (a), Cr. P.C.*] रेजिमेंट

**regiment commander** : रेजिमेंट कमांडर

**regimental property** : [s. 90(g), *Army Act*] रेजिमेंट-संपत्ति

**region** : a tract of country [preamble, *North-eastern Hill University Act*] क्षेत्र ; प्रदेश

**regional and other offices** : [sch. I, item 5, *Coal Mines Provident Fund and Miscellaneous Provisions Act*] प्रादेशिक तथा अन्य कार्यालय

**regional cashier** : क्षेत्रीय खजांची

**regional committee** : [s. 24(2)(b), *Rehabilitation Finance Administration Act*] प्रादेशिक समिति

**regional constituency** : [s. 23(1), *Chartered Accountants Act*] प्रादेशिक निर्वाचन-क्षेत्र ; [s. 9(2)(a), *Cost and Works Accountants Act*] क्षेत्रीय निर्वाचन-क्षेत्र

**regional council** : [s. 23(1), *Chartered Accountants Act*] प्रादेशिक परिषद्

**regional director (food)** : क्षेत्रीय निदेशक (खाद्य)

**regional engineer** : क्षेत्रीय इंजीनियर ; प्रादेशिक इंजीनियर

**Regional Evaluation Officer** : प्रादेशिक मूल्यांकन आफिसर

**Regional Labour Commissioner** : [s. 2(c), *Industrial Employment (Standing Orders) Act*] प्रादेशिक श्रम आयुक्त

**regional language** : [s. 23(2), *Coal Mines (Nationalisation) Act*] प्रादेशिक भाषा

**regional officer** : प्रादेशिक अधिकारी

**regional organisation** : प्रादेशिक संगठन

**regional passport officer** : क्षेत्रीय पासपोर्ट अधिकारी

**regional research laboratory** : क्षेत्रीय अनुसंधान प्रयोगशाला

**regional schools** : प्रादेशिक स्कूल

**register** : 1. a book in which regular entry is made of details of any kind sufficiently important to be exactly recorded; a written record thus formed [s. 35, *Indian Evidence Act*] रजिस्टर ; 2. to make a formal entry (of a document, fact, name etc.) in a particular register रजिस्टर करना ; 3. to enter in a register : रजिस्टर में दर्ज करना

**register-keeper** : रजिस्टरपाल

**register ledger** : [sch. V, p. II, *Companies Act*] रजिस्टर खाता

**register of appeals** : [Or. 41, r. 9(2), *C.P.C.*] अपीलों का रजिस्टर ; अपील रजिस्टर

**register of births** : [s. 2(d), *Citizenship Act*] जन्म-रजिस्टर

**register of births and deaths** : [s. 6(1)(a), *Births, Deaths and Marriages Registration Act*] जन्म और मृत्यु का रजिस्टर

**register of cheques delivered** : परिदत्त चैक रजिस्टर

**register of civil suits** : [Or. 4, r. 2, *C.P.C.*] सिविल वादों का रजिस्टर

**register of copyrights** : [s. 45(2), *Copyright Act*] प्रतिलिप्यधिकारों का रजिस्टर

**register of despatches** : प्रेषणों का रजिस्टर ; प्रेषण रजिस्टर

**register of firms** : [s. 59, *Indian Partnership Act*] फर्मों का रजिस्टर

**register of land charges** : भू-प्रभार रजिस्टर

**register of members** : [s. 41(1), *Companies Act*] सदस्यों का रजिस्टर

**register of mortgages** : बंधकों का रजिस्टर ; बंधक संबंधी रजिस्टर

**register of permanent advances** : स्थायी अग्रिमों का रजिस्टर

**register of special charges** : विशेष प्रभार रजिस्टर

**register of stock** : स्टॉक रजिस्टर

**register of works** : संकर्म रजिस्टर

**registered** : entered in the register in accordance with the provisions of law relating to registration of documents, or associations or individuals, etc. [s. 3, *T.P. Act and s. 3(49), General Clauses Act*] रजिस्ट्रीकृत

**registered accountant** : [s. 2(1)(h), *Chartered Accountants Act and s. 252(2), Income-tax Act*] रजिस्ट्रीकृत अकाउंटेंट

**registered acknowledgement** : रजिस्ट्री रसीदी डाक

**registered and insured articles** : रजिस्ट्री और बीमा की गई वस्तुएं

**registered dealer** : [s. 2(f), *Central Sales Tax Act*] रजिस्ट्रीकृत व्यापारी

**registered estate** : [s. 3(k), *Cardamom Act*] रजिस्ट्रीकृत संपदा

**registered firm** : a firm which has been registered under the law relating to registration of firms [s. 60(1), *Indian Partnership Act*] रजिस्ट्रीकृत फर्म

**registered instrument** : any formal legal document in writing which has been registered under the law for the time being in force regulating the registration of documents [s. 3, *expln. I, T.P. Act*] रजिस्ट्रीकृत लिखत

**registered laden weight** : [s. 2(27), *Motor Vehicles Act*] रजिस्ट्रीकृत लदान सहित वजन

**registered medical practitioner** : [s. 103(8), *expln., Customs Act*] रजिस्ट्रीकृत चिकित्सक ; [s. 80D(1)(d), *Income-tax Act*] रजिस्ट्रीकृत चिकित्सा व्यवसायी

**registered office** : the office of a company which is registered according to law [Or. 29, r. 2(b), *C.P.C.*] रजिस्ट्रीकृत कार्यालय

**registered owner** : [s. 3(1), *Cardamom Act*] रजिस्ट्रीकृत स्वामी

**registered post** : [s. 63, *Cr. P.C.*] रजिस्ट्रीकृत डाक

**registered post with or without acknowledgement due** : [s. 53(2), *Companies Act*] रसीदी या बेरसीदी रजिस्ट्री डाक

**registered proprietor** : a proprietor whose name has been entered in the register [Or. 21, r. 14, *C.P.C.*] रजिस्टर में दर्ज स्वत्वधारी ; [s. 2(1)(q), *Trade and Merchandise Marks Act*] रजिस्ट्रीकृत स्वत्वधारी

**registered trade mark** : [s. 2(1)(r), *Trade and Merchandise Marks Act*] रजिस्ट्रीकृत व्यापार चिह्न

**registered trade union** : [s. 2(e), *Trade Unions Act*] रजिस्ट्रीकृत व्यापार संघ

**registered user** : [s. 48, *Trade and Merchandise Marks Act*] रजिस्ट्रीकृत उपयोगकर्ता

**registered with undesirable names** : [s. 20(1), *Companies Act*] अवांछनीय नामों से रजिस्ट्रीकृत की गई

**registering authority** : [s. 191(2), *Inland Vessels Act*] रजिस्ट्रीकर्ता प्राधिकारी ; [s. 52(2)(ii), *Estate Duty Act*] रजिस्ट्रीकरण प्राधिकारी ; रजिस्ट्री प्राधिकारी

**registering officer** : the officer, who makes the registration [s. 88(3), *Registration Act*] रजिस्ट्रीकर्ता आफिसर ; रजिस्ट्रीकर्ता अधिकारी ; [s. 230A(i), *Income-tax Act*] रजिस्ट्रीकरण अधिकारी

**registrable documents** : documents which are to be or may be registered [long title, *Registration Act*] रजिस्ट्रीकरणीय दस्तावेज ; रजिस्ट्रीयोग्य दस्तावेज

**registrable trade mark** : [s. 31(2), *Trade and Merchandise Marks Act*] रजिस्टर करने योग्य व्यापार चिह्न

**Registrar** : 1. an official recorder or keeper of records; an officer whose duty is to make a registration ; an officer in courts entrusted with executive duties and some judicial functions रजिस्ट्रार ; 2. an official of an educational institution charged with registering students, keeping academic records and issuing official information etc. [s. 10(5), *University of Hyderabad Act*] कुल-सचिव

**Registrar General** : महारजिस्ट्रार

**Registrar General and Census Commissioner** : महारजिस्ट्रार और जनगणना आयुक्त

**Registrar General of India** : भारत का महारजिस्ट्रार

**Registrar of Bankruptcy Court** : [s. 117(b), *Presidency-towns Insolvency Act*] दिवाला न्यायालय का रजिस्ट्रार

**Registrar of Births and Deaths** : जन्म-मृत्यु रजिस्ट्रार

**Registrar of Companies** : [sch., pt. I, item 23, *Commercial Documents Evidence Act*] कंपनी रजिस्ट्रार

**Registrar of Co-operative Societies** : सहकारी सोसइटियों का रजिस्ट्रार

**Registrar of Copyright** : [s. 10(2), *Copyright Act*] प्रतिलिप्यधिकार रजिस्ट्रार

**Registrar of Firms** : फर्म रजिस्ट्रार

**Registrar of Insolvency** : दिवाला रजिस्ट्रार

**Registrar of joint stock company** : संयुक्त स्टॉक कंपनी रजिस्ट्रार

**Registrar of Marriages** : विवाह रजिस्ट्रार

**Registrar of Money Lenders** : साहूकार रजिस्ट्रार

**Registrar of Newspapers for India, office of the** : भारत के समाचारपत्रों के रजिस्ट्रार का कार्यालय

**Registrar of Non-Trading Corporation** : व्यापारेतर निगम रजिस्ट्रार

**Registrar of Partnership firm** : भागीदारी फर्म रजिस्ट्रार

**Registrar of the University** : विश्वविद्यालय का कुल-सचिव

**Registrar of Trade** : व्यापार रजिस्ट्रार

**Registrar of Trade Marks** : [s. 2(1)(b), *Trade and Merchandise Marks Act*] व्यापार चिह्न रजिस्ट्रार

**Registrar of Trade Unions** : व्यवसाय संघ रजिस्ट्रार

**registration** : the act of entering in register maintained for the purpose of keeping an official record of any transaction of which a record is required to be kept by law or customary practice [s. 3, *T.P. Act*] रजिस्ट्रीकरण

**Registration Export Clerk** : निर्गम रजिस्ट्री लिपिक

**registration fee** : [s. 34(1), *prov., Registration Act*] रजिस्ट्रीकरण फीस

**Registration Import Clerk** : आगम रजिस्ट्री लिपिक

**registration of articles** : [s. 266(1), *Companies Act*] अनुच्छेदों का रजिस्ट्रीकरण

**registration of documents** : [s. 10, *Indian Contract Act and s. 3(49), General Clauses Act*] दस्तावेजों का रजिस्ट्रीकरण

**registration of transfer of any share** : [s. 2(26), *prov., Companies Act*] किसी अंश के अंतरण का रजिस्ट्रीकरण

**registration office** : the office where registration takes place [s. 8(1), *Registration Act*] रजिस्ट्रीकरण कार्यालय

**Registration Officer** : रजिस्ट्रीकरण अधिकारी

**registry of memorandum of appeal** : [Or. 41, r. 9, *C.P.C.*] अपील के ज्ञापन का रजिस्ट्र में चढ़ाया जाना

**registry of the prize court** : [s. 9(1), *Naval and Aircraft Prize Act*] प्राइज न्यायालय की रजिस्ट्री

**registry office** : [s. 609(5), *prov., Companies Act*] रजिस्ट्री कार्यालय

**registry, port of** : [s. 3(29), *Merchant Shipping Act*] रजिस्ट्री पत्तन

**regret** : खेद ; खेद प्रकट करना

**regrettable** : खेद का विषय

**regular** : conformable to rule; periodical; recurring or repeated at fixed times or uniform intervals; properly constituted; normal; marked by steadiness or uniformity of action, procedure or occurrence नियमित

**regular army** : [s. 3(xxi), *Army Act*] नियमित सेना

**regular assessment** : [s. 7(1), *Companies (Profits) Surtax Act and s. 2(40), Income-tax Act*] नियमित निर्धारण

**regular course of business** : [s. 47, *Indian Trusts Act*] कारबार का नियमित अनुक्रम

**regular dealings** : [s. 288(2)(ii), *Income-tax Act*] नियमित व्यवहार

**regular occupation** : [s. 360(7), *Cr. P.C.*] नियमित उपजीविका

**regular suit** : नियमित वाद

**regular supply** : नियमित प्रदाय

**regularisation of certain payments** : [s. 12, *Salaries and Allowances of Ministers Act*] कतिपय संदायों का नियमितीकरण

**regularity** : the state or character of being regular [s. 114, *ill. (e), Indian Evidence Act*] नियमितता

**regularly** : in a regular manner [s. 160, *ill., Indian Evidence Act*] नियमित रूप से

**regularly kept in the course of business** : maintained continuously and uninterruptedly to keep correct and proper record of the transactions taking place from day to day in the flow of business कारबार के अनुक्रम में नियमित रूप से रखी हुई

**regularly performed** : done with due observance of regularity [s. 114, *ill. (e), Indian Evidence Act*] नियमित रूप से संपादित किया गया

**regularly stamped agreement** : an agreement which bears the stamps necessary for the purpose according to the prevalent law [s. 92, *ill. (h), Indian Evidence Act*] नियमित रूप से स्टांपित करार

**regulate** : to correct by control; to control, govern or direct by rules or regulations; to adjust in respect of time, quantity, etc. with reference to standard or purpose विनियमन करना ; विनियमित करना

**regulating** : [s. 71(2)(g), *Indian Partnership Act*] विनियमित करना

**regulating credit** : [s. 18(1), *Reserve Bank of India Act*] उधार का विनियमन करना

**regulating officer** : विनियमन अधिकारी

**regulating procedure** : [art. 122(2), *Const.*] प्रक्रिया का विनियमन करना

**regulating the conditions of service** : [s. 117(2), *Income-tax Act*] सेवा की शर्तों का विनियमन करना

**regulating the conduct of the company affairs** : [s. 403, *Companies Act*] कंपनी के कार्यकलाप का विनियमन करना

**regulating the procedure** : [2nd sch., r. 92(1), *Income-tax Act*] प्रक्रिया विनियमित करना

**regulation** : 1. the action of regulating [long title, *Dock Workers (Regulation of Employment) Act*] विनियमन ; 2. rule prescribed for the management of some matter; rule or order having the force of law issued by an executive authority of a government usually under power granted by the Constitution [s. 3(50), *General Clauses Act and art. 13(3)(a), Const.*] विनियम

**regulation of stock exchanges** : स्टॉक एक्सचेंजों का विनियमन

**regulation by law of procedure in Parliament in relation to financial business** : [art. 199, *margin, Const.*] संसद् में वित्तीय कार्य संबंधी प्रक्रिया का विधि द्वारा विनियमन

**Regulation Officer** : विनियमन अधिकारी

**rehabilitated employee** : [s. 80H(2)(v), *Income-tax Act*] पुनर्वासित कर्मचारी

**rehabilitating sick textile undertakings** : [preamble, Sick Textile Undertakings (Nationalisation) Act] रुग्ण कपड़ा उपक्रमों का पुनरुद्धार करना

**rehabilitation** : [preamble, Children Act] पुनर्वासन ; पुनर्वास ; पुनरुद्धार

**rehabilitation allowance** : [s. 33B(iv), Income-tax Act] पुनर्वास मोक

**Rehabilitation Industries Corporation** : पुनर्वास उद्योग निगम

**rehabilitation of displaced persons** : [long title, Faridabad Development Corporation Act] विस्थापित व्यक्तियों का पुनर्वास

**rehabilitation of youthful offenders** : [s. 360(10), Cr. P.C.] किशोर अपराधियों का सुधार

**rehear** : [s. 246(4), Income-tax Act] फिर से सुनवाई करना ; पुनः सुनवाई करना

**rehear the appeal** : hear (the arguments in) the appeal again [Or. 41, r. 21, C.P.C.] अपील को पुनः सुनना

**rehearing of suit** : [s. 25, Presidency Small Cause Courts Act] वाद की पुनः सुनवाई

**reimburse** : [s. 27(4), Industrial Finance Corporation Act, s. 132, Indian Trusts Act and s. 6(1), Passports Act] प्रतिपूर्ति करना

**reimbursed, entitled to be** : [s. 68, Indian Contract Act] प्रतिपूर्ति पाने का हकदार

**reimbursed, shall be** : [s. 27(4), Industrial Finance Corporation Act] प्रतिपूर्ति की जाएगी

**reimbursement** : [s. 44(b), Estate Duty Act] प्रतिपूर्ति

**reinfect** : [s. 31(3), Children Act] रोग पुनः संक्रांत करना

**reinfection** : पुनः संक्रमण

**reinforced concrete** : प्रबलित कंक्रीट

**reinstale** : to reinstall; to re-establish; to place again in a former state, condition or office; to restore to a state or position from which the object or person had been removed [s. 49, T.P. Act] यथापूर्वकरण ; यथापूर्व करना ; [s. 7(1), Indian Reserve Forces Act] पुनः स्थापित करना

**reinstatement** : [s. 5(4), Indian Electricity Act] यथापूर्व करना ; पुनः स्थापन

**reinstating** : 1. to replace in an original or equivalent state [s. 49, T.P. Act] यथापूर्वकरण ; 2. restoring [s. 72(e), T.P. Act] पुनः स्थापित करना

**reinstating the property** : [s. 49, T.P. Act] संपत्ति का यथापूर्वकरण

**reinsurance business** : business of insurance by another insurer of all or a part previously assured by the direct-writing company [s. 6(2)(a), Life Insurance Corporation Act] पुनर्बीमा कारबार

**reinsurance treaties** : treaties to take out additional insurance on the same risk and occurs when an insurer considers that he has incurred too great a hazard and reinsures with others so that in case of loss the liability will be more widely distributed [s. 34F, Insurance Act] पुनर्बीमा करार

**re-issue of notice** : [s. 127(2), Income-tax Act] सूचना का फिर से दिया जाना

**reject** : 1. to refuse to hear, receive or admit अग्रहण करना ; अग्रहीत करना ; 2. to refuse to grant or accede to; to throw or cast away [Or. 41, r. 10(2), C.P.C.] प्रतिक्षेपित करना ; खारिज करना ; [s. 340(2), Cr. P.C.] नामंजूर करना ; 3. to refuse to accept [s. 121, Cr. P.C. and art. 108(1)(a), Const.] अस्वीकार करना

**reject the appeal** : to refuse to entertain an appeal [Or. 41, r. 10(2), C.P.C.] अपील प्रतिक्षेपित करना ; अपील नामंजूर करना

**reject the rest** : [s. 37(3), Sale of Goods Act] शेष को प्रतिक्षेपित करना ; शेष को नामंजूर करना

**rejected bid** : अस्वीकृत बोली

**rejected candidate** : (as opposed to selected candidate) हारा हुआ प्रत्याशी ; पराजित प्रत्याशी ; चुना नहीं गया प्रत्याशी

**rejected evidence** : evidence i.e. testimony of witness or a document which the court has refused to admit [s. 167, Indian Evidence Act] अग्रहीत साक्ष्य

**rejected goods** : [s. 43, Sale of Goods Act] प्रतिक्षेपित माल ; अस्वीकृत माल

**rejection** : the action of rejecting [s. 4(4)(b), Beedi and Cigar Workers (Conditions of Employment) Act] प्रतिक्षेपण ; [s. 167, Indian Evidence Act] अग्रहण ; नामंजूर किया जाना ; अस्वीकृत किया जाना

**rejection memo** : अस्वीकृति पत्र

**rejection of a plaint** : [s. 2(2), C.P.C.] वादपत्र का प्रतिक्षेपण

**rejection of the doctrine of separate but equal** : पृथक् किंतु समान के सिद्धांत का खंडन

**rejoin** : [s. 39(c), Army Act] काम पर वापस आ जाना

**rejoinder** : उत्तर ; प्रत्युत्तर

**relatable** : से संबंधित ; से संबंधित माना जा सकने वाला

**relatable to** : [s. 32(6), Copyright Act] से संबंधनीय

**related** : [s. 3(1)(a), Hindu Succession Act] संबंधित

**relating to** : [preamble, Cr. P.C.] संबंधी

**relation** : 1. a person connected by consanguinity or affinity [s. 6(a), T.P. Act] नातेदार ; संबंधी ; 2. relationship; the mode in which one entity stands to another [s. 4, Indian Partnership Act] संबंध

**relation between persons** : [s. 4, Indian Partnership Act] व्यक्तियों के बीच का संबंध

**relation of partnership** : [s. 5, Indian Partnership Act] भागीदारी संबंध

**relation of things** : the feature or attribute of things which is involved in considering them in comparison or contrast with each other; the particular way in which one thing is thought of in connection with another; any condition, correspondence or association which can be conceived as naturally existing between things [s. 3, Indian Evidence Act] वस्तुओं का संबंध

**relations subsisting between the parties** : [s. 16(1), Indian Contract Act] पक्षकारों के बीच विद्यमान संबंध

**relationship** : 1. the state of being related; a condition or character based upon this [s. 109, Indian Evidence Act] संबंध ; 2. being related by blood or affinity [s. 32(5), Indian Evidence Act] नातेदारी

**relationship, blood** : रक्त नातेदारी

**relationship by blood, marriage or adoption** : [s. 32(5), Indian Evidence Act] रक्त, विवाह या दत्तकग्रहण पर आधारित नातेदारी

**relationship, functional** : [s. 12(2)(i), Press Council Act] कृत्यिक संबंध

**relative** : 1. a person related to another by blood or affinity [s. 17(4)(iii), expln., Estate Duty Act and s. 2(41), Companies Act] नातेदार ; संबंधी ; 2. in relation to सापेक्ष ; आपेक्षिक

**relative degree of responsibility** : उत्तरदायित्व की आपेक्षिक मात्रा

**relative priorities** : [s. 145, Companies Act] सापेक्ष अग्रताएं

**relative rank** : [s. 191(2)(b), Army Act] आपेक्षिक रैंक

**relative rights** : [s. 17, ill., Indian Trusts Act] अपने-अपने अधिकार

**relative seniority** : [s. 26(3), North-Eastern Hill University Act] सापेक्ष ज्येष्ठता

**relax** : to make less severe or strict [s. 32(2), Cardamom Act] शिथिल करना

**relaxation** : [s. 12, Inland Vessels Act and s. 32(2), Cardamom Act] शिथिलीकरण

**relaxation of conditions** : [4th sch., r. 5(1), Income-tax Act] शर्तों का शिथिलीकरण

**relaxation of rules :** नियमों का शिथिलीकरण

**relay :** a set of persons [s. 2(1)(p), Mines Act and s. 2(r), Factories Act] टोली

**relay broadcast :** पुनः प्रसारण करना

**relay hunger strike :** रिले भूख हड़ताल

**release :** 1. the action or releasing or the state of being released [s. 44, Indian Contract Act] निर्मुक्ति ; छुटकारा ; 2. to set free from restraint, confinement or servitude; to set at liberty; to give up (a claim, right, title) in favour of another [s. 118, Cr. P.C.] छोड़ देना ; 3. to free a thing from attachment [s. 179(d), Army Act] निर्मुक्त करना ; निर्मोचित करना ; निर्मोचन करना

**release by the company :** [s. 2(22)(a), Income-tax Act] कंपनी द्वारा निर्मोचन

**release date :** निर्मोचन तारीख

**release from requisition :** [s. 6(4), Requisitioning and Acquisition of Immovable Property Act] अधिग्रहण से निर्मुक्त करना

**release from responsibility :** [s. 44, Indian Contract Act] उत्तरदायित्व से निर्मुक्त करना

**release from service :** [s. 23, Air Force Act] सेवा से निर्मुक्त करना

**release, general :** साधारण निर्मोचन

**release of offenders on probation :** [long title, Probation of Offenders Act] अपराधियों को परिवीक्षा पर छोड़ देना

**release on bail :** [s. 43(1), Cr. P.C. and s. 18(1), Children Act] जमानत पर छोड़ा जाना

**release on probation :** [s. 360(1), Cr. P.C.] परिवीक्षा पर छोड़ देना

**released :** past participle of release [s. 41(1)(h), Cr. P.C.] छोड़ा गया ; निर्मोचित ; निर्मुक्त

**released convict :** [s. 41(1)(h), Cr. P.C.] छोड़ा गया सिद्धदोष

**releasing the company :** [s. 535(2), Companies Act] कंपनी को निर्मुक्त करना

**releasing the insolvent :** [s. 62(2), Presidency-towns Insolvency Act] दिवालिया को छुटकारा देना

**releasing the property from attachment, order :** [s. 30(9)(c), Industrial Finance Corporation Act] संपत्ति को कुर्की से निर्मुक्त करने वाला आदेश

**re-lending :** [s. 49(4), Uttar Pradesh Reorganisation Act] पुनः उधार देना

**re-lent :** [s. 44(4)(a), Madhya Pradesh Reorganisation Act] पुनः उधार देना

**relevancy :** the quality or fact of being relevant i.e. bearing upon, connected with, pertinent to the matter in hand [s. 3, Indian Evidence Act] सुसंगति

**relevancy of decree :** [s. 42, Indian Evidence Act] डिक्री की सुसंगति

**relevancy of facts :** [s. 6, Indian Evidence Act and s. 114(1), Navy Act] तथ्यों की सुसंगति

**relevancy of judgment :** [ss. 41 and 42, Indian Evidence Act] निर्णय की सुसंगति

**relevancy of order :** [s. 42, Indian Evidence Act] आदेश की सुसंगति

**relevancy of statement :** [s. 8, expln. (1), Indian Evidence Act] कथन की सुसंगति

**relevant :** pertinent [ss. 3, 6 and 7, Indian Evidence Act and s. 6, Indian Partnership Act] सुसंगत

**relevant actuarial investigations :** [sch. I, Para II, expln. 1(a), Life Insurance Corporation Act] सुसंगत वीमांकिक अन्वेषण

**relevant assessment year :** [s. 10(6)(vii)(a)(ii), Income-tax Act] सुसंगत निर्धारण वर्ष

**relevant considerations :** [s. 2(1)(c)(B), Income-tax Act] सुसंगत बातें ; सुसंगत विचारणाएं

**relevant date :** [s. 3(60)(a), General Clauses Act] सुसंगत तारीख

**relevant extract :** सुसंगत उद्धरण

**relevant fact :** [s. 7, Indian Evidence Act] सुसंगत तथ्य

**relevant figures :** [art. 55(3), expln., Const.] सुसंगत आंकड़े

**relevant income :** [s. 164(iii), Income-tax Act] सुसंगत आय

**relevant material :** [s. 143(3), Income-tax Act] सुसंगत सामग्री

**relevant previous year :** [s. 35A(1), expln. (1), Income-tax Act] सुसंगत पूर्ववर्ष

**relevant question :** any question which relates to matters which are pertinent to a proper decision being reached in the case [s. 55(1)(c), T.P. Act] सुसंगत प्रश्न

**relevant time :** [s. 17(4)(vi), Estate Duty Act] समुचित समय ; [s. 239(1)(a), Companies Act] सुसंगत समय

**relevant to the matter :** [art. 108(4), prov. (b), Const.] विषय से सुसंगत

**relevant year :** [s. 2(37A)(i), Income-tax Act] सुसंगत वर्ष

**reliable evidence :** [s. 137(2), Cr. P.C.] विश्वसनीय साक्ष्य

**relics :** [s. 2(b), Ancient Monuments and Archaeological Sites and Remains Act] पुरावशेष

**relief :** 1. deliverance from some hardship, burden or grievance [s. 114, T.P. Act] मुक्ति ; [s. 19B, Court-fees Act] अवमुक्ति ; सहायता ; legal redress or remedy [s. 16, Presidential and Vice-Presidential Elections Act] अनुतोष ; 3. the lightening or removal of any burden [ch. 18, Income-tax Act] राहत ; राहत रकम

**relief against forfeiture :** [ss. 114 and 114A, T.P. Act] समपहरण से मुक्ति ; समपहरण से राहत

**relief agency :** an agent appointed by a candidate for the purpose of relieving his other agents at the election [s. 46, Representation of the People Act, 1951] अवमुक्ति अभिकर्ता (बदली एजेंट)

**relief claimed is under-valued :** [Or. 7, r. 11(b), C.P.C.] दावाकृत अनुतोष न्यून-मूल्यांकित है

**Relief Commissioner :** राहत आयुक्त

**relief founded on separate grounds :** [Or. 7, r. 8, C.P.C.] पृथक् आधारों पर आधारित अनुतोष

**relief is granted to him by the court :** [s. 201(1), Companies Act] न्यायालय उसे अनुतोष मंजूर करता है

**relief of agricultural indebtedness :** कृषि ऋणिता से मुक्ति

**relief of distress :** [s. 4(1), Agriculturists' Loans Act] कष्ट की राहत

**relief of double taxation, agreement for :** [s. 44A, Wealth-tax Act] दोहरे कराधान से राहत के लिए करार

**relief of indebted agriculturists :** ऋणी कृषकों की राहत

**relief of insolvent debtors :** [s. 201, Indian Contract Act] दिवालिया ऋणियों का अनुतोष ; [s. 121, Presidency-towns Insolvency Act] दिवालिया ऋणी अनुतोष

**relief on account of natural calamities :** प्राकृतिक आपदाओं संबंधी सहायता

**relief respecting tax on dividends in certain cases :** [ch. 18, Income-tax Act] कतिपय दशाओं में लाभांशों पर कर विषयक राहत

**relief service :** [s. 18(1)(c), Air Corporations Act] सहायता करना

**relief shall not be given :** [s. 80E(10), Income-tax Act] राहत नहीं दी जाएगी

**relief that may be claimed :** [s. 16, Presidential and Vice-Presidential Elections Act] अनुतोष जिसका दावा किया जा सकेगा

**relieve :** to free or clear (a person) from an obligation [Or. 21, r. 89(3), C.P.C.] अवमुक्त करना ; मुक्त करना ; [s. 71F, Indian Railways Act] भारोन्मुक्त करना

**relieve of the responsibility** : [s. 12(3)(a), Cr. P.C.] उत्तरदायित्व से मुक्त करना

**relieve the agricultural classes** : [long title, Dekhan Agriculturists' Relief Act] कृषक वर्गों को मुक्त करना

**relieved by compensation** : [s. 10, expln. (i), Specific Relief Act] प्रतिकर द्वारा अनुतोष दिया गया

**relieved officer** : भारमुक्त अधिकारी

**relieving clerk** : भारमोचन लिपिक

**relieving officer** : भारमोचन अधिकारी

**relieving train supervisor** : भारमोचन गाड़ी पर्यवेक्षक

**relieving transshipment assistant** : भारमोचन यानांतरण सहायक

**relieving transportation assistant** : भारमोचन परिवहन सहायक

**religion** : a system of faith and worship [s. 295, I.P.C. and art. 15(1), Const.] धर्म

**religious** : of or relating to religion; concerned with religion [s. 295A, I.P.C.] धार्मिक

**religious affairs** : [art. 26, margin, Const.] धार्मिक कार्य

**religious and charitable purposes** : [art. 26(a), Const.] धार्मिक और पूर्त प्रयोजन

**religious belief** : [s. 295A, I.P.C.] धार्मिक विश्वास

**religious belief or profession** : [s. 7, University of Hyderabad Act] धार्मिक विश्वास या मान्यता

**religious ceremony** : [s. 296, I.P.C.] धार्मिक संस्कार

**religious charge** : [s. 16(2)(a), Ancient Monuments and Archaeological Sites and Remains Act] धार्मिक भारसाधन

**religious community or caste** : [s. 13(1)(b), Income-tax Act] धार्मिक समुदाय या जाति

**religious custom** : [s. 4(x), Protection of Civil Rights Act] धार्मिक रूढ़ि

**religious denomination** : [s. 21(4), Children Act and art. 27, Const.] धार्मिक संप्रदाय

**religious endowment** : [s. 92(2), C.P.C.] धार्मिक विन्यास

**religious establishment** : [s. 4, Religious Endowments Act] धार्मिक स्थापन

**religious festival** : [s. 12, Dramatic Performances Act] धार्मिक उत्सव

**religious gathering** : [s. 62(1)(a), Motor Vehicles Act] धार्मिक सम्मेलन

**religious institution** : [2nd sch., item 13, Provincial Small Cause Courts Act] धार्मिक संस्था

**religious instruction** : [s. 21(4), Children Act] धार्मिक शिक्षण ; [s. 29(1)(j), Aligarh Muslim University Act and art. 28(1), Const.] धार्मिक शिक्षा

**religious observances** : धार्मिक आचार

**religious or charitable foundation** : an endowment for development, maintenance, propagation, etc., of religion or for charity [s. 49, Indian Evidence Act] धार्मिक या खैराती प्रतिष्ठान ; धार्मिक या पूर्त प्रतिष्ठान

**religious or charitable purpose** : [s. 2(24)(c), Indian Stamp Act] धार्मिक या पूर्त प्रयोजन

**religious order** : a religious society or fraternity living under a rule [s. 13(vi), Hindu Marriage Act] धार्मिक पंथ

**religious persuasion** : [s. 17(2), Immoral Traffic (Prevention) Act] धार्मिक मत ; [s. 21(4), Children Act] धार्मिक आस्था

**religious practice** : [art. 25(2)(a), Const.] धार्मिक आचरण

**religious procession** : धार्मिक जुलूस

**religious profession** : [s. 2, prov. (viii)(e), Dissolution of Muslim Marriages Act] धर्म को मानना

**religious rites or ceremonies** : rites or ceremonies of the nature of, pertaining or appropriate to, concerned or connected with religion [s. 9, expln., C.P.C.] धार्मिक कृत्य या कर्म

**religious service** : a performance of religious worship [IIIrd sch., art. 34, Geneva Conventions Act] धार्मिक अर्चना

**religious susceptibilities** : [s. 11(d), Trade and Merchandise Marks Act] धार्मिक भावनाएं

**religious usage** : [s. 60(1), prov. (a), C.P.C.] धार्मिक प्रथा

**religious vow** : धार्मिक व्रत

**religious worship** : [art. 28(3), Const.] धार्मिक उपासना

**relinquish** : to give over possession or control of; to leave off [s. 35, T.P. Act] त्याग करना ; 1. [s. 19(2)(c), Indian Partnership Act] त्याग देना ; [s. 12(2), Presidency-towns Insolvency Act] त्यागना ; 2. [statute 1(5)(iv), Mizoram University Act] छोड़ना ; त्याग करना

**relinquish occupancy** : [Or. 21, r. 36, C.P.C.] अधिभोग त्याग देना

**relinquishing office, on** : [s. 6(1)(a)(ii), Salaries and Allowances of Ministers Act] पदमुक्त होने पर

**relinquishment** : a release of a claim or portion of it; the act of relinquishing [Or. 20, r. 12(1)(c)(ii), C.P.C.] त्याग ; [s. 90(1)(e), Registration Act] त्यजन

**relinquishment of the asset** : [s. 2(47), Income-tax Act] आस्ति का त्याग

**relinquishment of occupancy** : [s. 90(1)(e), Registration Act] अधिभोग का त्यजन

**relinquishment of possession** : [Or. 20, r. 12(1)(c)(ii), C.P.C.] कब्जे का त्याग

**relocation** : [eighth para, enacted formula, National Capital Territory of Delhi Laws (Special Provisions) Act] पुनःस्थापन

**relocation or eviction** : [s. 18, margin, Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act] पुनः स्थापन और बेदखली

**rely** : to depend upon a person or thing with full trust or confidence; to rest upon assurance [Or. 6, r. 12, C.P.C.] निर्भर करना ; निर्भर होना

**rely in the alternative** : [Or. 6, r. 12, C.P.C.] अनुकल्पतः निर्भर करना

**remain** : to be left upon the removal or appropriation of some part, number or quantity [s. 52(2), C.P.C.] बाकी बचना

**remain due** : remain owing or payable [1st sch., app. A, form No. 18(3), C.P.C.] शोध्य

**remain due and unpaid, as shall for the time being** : जो उस समय देय हो किंतु जिसका संदाय न किया गया हो

**remain in force** : remain operative [Or. 21, r. 53(6), C.P.C.] प्रवृत्त रहना

**remain in full force, effect and virtue** : पूर्णतः प्रवृत्त, प्रभावी और बलशील होना

**remainder** : 1. an expectant portion, remnant, or residue of interest, which on the creation of a particular estate, is at the same time limited over to another, who is to enjoy it after the determination of such particular estate [1st sch., app. A, form No. 15, C.P.C.] अवशेष ; 2. that which is left when part has been taken away, used or dealt with [s. 60(1)(i), C.P.C.] बाकी ; [art. 55(2)(b), Const.] शेष

**remainder-man** : a person who holds or is entitled to a legal remainder [s. 15(d), Specific Relief Act] शेषभोगी

**remainder of her life, for the** : [ss. 2A and 3A, President's Emoluments and Pension Act] उसके शेष जीवनकाल में, अपने शेष जीवन काल में

**remainder of the term of office** : [s. 156(2), Representation of the People Act, 1951] पदावधि का शेष भाग

**remainder of the goods** : [s. 51(7), Sale of Goods Act] शेष माल

**remainder of the period** : [s. 4(3), Sick Textile Undertakings (Nationalisation) Act] शेष अवधि

**remainder of the term** : [s. 6(5), *Prevention of Cruelty to Animals Act, 1960*] कार्यकाल का शेष भाग

**remaining** : 1. left upon the removal or appropriation of some part, number or quantity [s. 83, *T.P. Act and s. 4A(2), Industrial Finance Corporation Act*] अवशिष्ट ; 2. बचा हुआ ; शेष

**remaining interest** : an interest which is left after the prior estate or interest has come to an end in one way or another [s. 13, *T.P. Act*] अवशिष्ट हित ; शेष हित

**remaining joint promisors** : [s. 43, *Indian Contract Act*] शेष संयुक्त वचनदाता

**remaining partner** : [s. 29(2), *Indian Partnership Act*] शेष भागीदार

**remaining provisions** : शेष उपबंध

**remaining seats** : [s. 53(3), *Representation of the People Act, 1951*] शेष स्थान

**remains of the dead** : [s. 297, *I.P.C.*] मृतकों के अवशेष

**remains unsatisfied** : [s. 6(1), *Bonded Labour System (Abolition) Act*] चुकता न करना

**remand** : 1. the act of sending back (a prisoner) into custody, specially in order that further evidence on the charge may be obtained; the act of sending back a case or suit or an appeal to the lower court or authority for re-hearing [s. 105(2), *C.P.C. and s. 309(2), expln. Cr. P.C.*] प्रतिप्रेषण (रिमांड) ; 2. to send back प्रतिप्रेषित करना

**remand home** : [s. 167(2), *Cr. P.C.*] प्रतिप्रेषण गृह

**remand, order of** : [s. 105(2), *C.P.C.*] प्रतिप्रेषण आदेश

**remand the case** : [Or. 41, r. 23, *C.P.C.*] मामले का प्रतिप्रेषण करना

**remand the suit** : [s. 11(3), *Suits Valuation Act*] वाद को प्रतिप्रेषित करना

**remarks** : comments [s. 16(2), *Contempt of Courts Act*] टिप्पणियां

**remarriage** : an act or instance of marrying again [sch., art. 108, *Limitation Act*] पुनर्विवाह

**remedial measures** : [s. 6(2)(d), *Oilfields (Regulation and Development) Act*] उपचारी उपाय

**remedies for enforcement of rights conferred by this Part** : [art. 32, margin, *Const.*] इस भाग द्वारा प्रदत्त अधिकारों को प्रवर्तित कराने के लिए उपचार

**remedy** : 1. something that corrects or counteracts an evil, disease, etc. उपाय ; 2. the legal means to recover a right or to prevent or obtain redress for a wrong; legal redress [s. 139, *Indian Contract Act*] उपचार

**remedy, eventual** : अंतिम उपचार

**remedy for breach of warranty** : [s. 59, *Sale of Goods Act*] वारंटी के भंग का उपचार

**remedying or mitigating any pollution** : [s. 32(1)(b), *Water (Prevention and Control of Pollution) Act*] प्रदूषण का उपचार करना या उसमें कमी करना

**remedying the inconvenience** : [s. 73, *expln., Indian Contract Act*] असुविधा का उपचार करना

**remembrancer, legal** : विधि परामर्शी

**remiss** : असावधान ; शिथिल

**remission** : 1. the action of remitting or giving up partially or wholly a tax, debt, penalty, etc. [s. 227, *I.P.C. and art. 110(1)(a), Const.*] परिहार ; 2. remission of land revenue, etc. छूट ; माफी

**remission of dues** : देय रकमों की माफी ; देय रकमों की छूट

**remission of interest** : ब्याज की माफी ; ब्याज की छूट

**remission of revenue** : राजस्व की माफी ; राजस्व की छूट

**remission or cessation** : [s. 41(1), *Income-tax Act*] परिहार अथवा समाप्ति

**remissions of punishment** : [art. 72(1), *Const.*] दंड का परिहार

**remissness** : [s. 11(1), *Central Reserve Police Force Act*] असावधानी ; शिथिलता

**remissness in service** : [s. 499, *ill., 7th excep., I.P.C.*] सेवा में शिथिलता

**remit** : 1. to give up partially or wholly a tax, debt, penalty, etc. [s. 5, *ill. (a), Indian Trusts Act, s. 70. Registration Act, s. 405, ill. (c), I.P.C. and art. 72(1), Const.*] परिहार करना ; छूट देना ; माफी देना ; 2. to send (money) to a person or place [s. 15, *ill. (a), Indian Trusts Act*] विप्रेषित करना ; [s. 212, *ill. (a), Indian Contract Act*] भेजना ; प्रेषित करना

**remit an award** : [s. 16, *Arbitration Act*] पंचाट को विप्रेषित करना

**remit postage** : [s. 143, *prov., C.P.C.*] डाक महसूल से छूट देना

**remit the forfeiture** : [s. 183, *Navy Act*] समपहरण का परिहार करना

**remit the punishment** : [s. 88, *Air Force Act*] दंड का परिहार करना

**remit to the court** : [Or. 21, r. 48(1)(a), *C.P.C.*] न्यायालय के पास भेजना

**remittance** : [s. 17(6), *Reserve Bank of India Act*] विप्रेषणादेश

**remittance advice** : प्रेषण सूचना

**remittance book** : प्रेषण बही

**remittance business** : प्रेषण व्यापार

**remittance cashier** : प्रेषण खजांची

**remittance check register** : प्रेषण जांच रजिस्टर

**remittance clerk** : प्रेषण लिपिक

**remittance head** : प्रेषण शीर्ष

**remittance in transit** : मार्गस्थ प्रेषण ; अभिवहन में प्रेषण

**remittance in transit account** : मार्गस्थ प्रेषण लेखा ; अभिवहन प्रेषण लेखा

**remittance into treasury** : खजाने को प्रेषण

**remittance of money** : [s. 109(i)(e), *Income-tax Act*] धन का प्रेषण

**remittance outside India as profits** : [s. 33A(3)(ii)(b), *Income-tax Act*] लाभों के रूप में भारत के बाहर प्रेषण

**remittance transfer receipt** : प्रेषण अंतरण रसीद

**remittee** : प्रेषिती

**remitter** : प्रेषक

**remooing** : फिर से मूरिंग करना

**remote** : far removal in place, time, chain of causation or relation [s. 73, *Indian Contract Act*] दूरस्थ ; परोक्ष ; दूर

**remote advantage** : [s. 4, *expln., Indian Easements Act*] परोक्ष फायदा

**remote degree** : [s. 39, *Indian Succession Act*] दूर की डिग्री

**remotely** : दूरस्थतः ; दूर से

**remoter issue** : descendants of a distant degree [s. 17(2)(ii), *T.P. Act*] दूरतर संतति

**remount and purchasing agent** : अश्व प्रदाय और क्रय अधिकर्ता

**removal** : 1. the act of taking away entirely [s. 3(2), *Taxation Laws (Continuation and Validation of Recovery Proceedings) Act*] निराकरण ; दूर किया जाना ; 2. dismissal from an office or post हटाया जाना ; 3. the act of conveying or shifting from one place to another; the fact of being so transferred [s. 2, *Representation of the People (Miscellaneous Provisions) Act and art. 92(1), Const.*] हटाना ; [s. 421, *I.P.C. and art. 49, Const.*] अपसारण



**removal and suspension of a member of a Public Service Commission :** [art. 317, margin, Const.] लोक सेवा आयोग के किसी सदस्य का हटाया जाना और निलंबित किया जाना

**removal from office :** [s. 30A(1), Industrial Finance Corporation Act] पद से हटाया जाना

**removal from service :** सेवा से हटाया जाना

**removal of attachment :** [Or. 38, r. 9, C.P.C.] कुर्की का हटा लिया जाना ; [2nd sch., item 12, Income-tax Act] कुर्की का उठाया जाना

**removal of congested buildings :** [s. 138(1), Cantonments Act] अति भिड़ी इमारतों को तोड़ देना

**removal of disparities :** [s. 637AA(e), Companies Act] असमानता को दूर करना

**removal of disqualifications :** [s. 2, Representation of the People (Miscellaneous Provisions) Act] निरहताओं को हटाना

**removal of doubts :** [s. 3(2), Taxation Laws (Continuation and Validation of Recovery Proceedings) Act] शंकाओं का निराकरण ; शंकाओं का दूर किया जाना ; [s. 3(1), Scheduled Areas (Assimilation of Laws) Act] संदेह दूर करना

**removal of next friend :** [Or. 32, r. 9, C.P.C.] वादमित्र का हटाया जाना

**removal of prisoners :** [s. 154, Navy Act] कैदियों का अपसारण ; कैदियों का हटाया जाना

**removal of refuse :** [s. 2(h)(v), Coking Coal Mines (Emergency Provisions) Act] कचरा हटाना

**removal to jail :** [s. 3(4), Indian Lunacy Act] जेल में हटाया जाना ; जेल भेजना

**remove :** 1. to move from or out of the place occupied [s. 421, I.P.C.] अपसारित करना ; 2. to take away entirely निराकरण करना ; दूर करना ; हटाना ; 3. to dismiss from office or post [s. 20(1), Army Act] हटाना

**remove from office :** [art. 56(1)(b), Const.] पद से हटाया जाना ; [art. 317(3), Const.] पद से हटाना

**remove from register :** [s. 13(2), Chartered Accountants Act] रजिस्टर से हटाना

**remove from rolls :** [s. 31(1), North-Eastern Hill University Act] नामावलि से हटाना

**remove from service :** [s. 15(3)(d), Delhi School Education Act] सेवा से हटाना

**remove the disability :** [s. 8(v), Chartered Accountants Act] निर्योग्यता को दूर करना

**remunerate :** [s. 21, ninth, I.P.C.] पारिश्रमिक पाना ; पारिश्रमिक देना

**remuneration :** payment for services rendered or work done [s. 69A(6), T.P. Act, s. 6(2)(b), I.P.C. and art. 76(4), Const.] पारिश्रमिक

**remuneration to auditors :** संपरीक्षकों को पारिश्रमिक

**remunerative price :** [s. 8(2)(b), Tobacco Board Act] लाभकारी कीमत

**remunerative returns :** [s. 5(2)(k), Produce Cess Act] लाभदायक प्राप्ति ; [s. 10(2)(b), Coir Industry Act] लाभप्रद प्रत्यागम

**render accounts :** हिसाब देना

**render defective :** [s. 26(1), Trade Unions Act] त्रुटियुक्त बनाना

**render due accounts :** to submit or lay before another (for consideration or approval) true accounts [s. 9, Indian Partnership Act] सच्चा लेखा देना ; सही हिसाब देना

**render ineffective :** [s. 9, prov., Employees' Provident Funds and Miscellaneous Provisions Act] प्रभावहीन बना देना

**render innocuous :** [sch., art. 4(6), Indian Carriage of Goods by Sea Act] हानि रहित कर देना

**render proper accounts :** [s. 213, Indian Contract Act] उचित लेखा देना

**render unlawful a subscription or contribution :** [s. 30, Indian Contract Act] चंदे या अभिदाय को विधिविरुद्ध बना देना

**render uninhabitable :** [Or. 21, r. 32(5), ill., C.P.C.] मानव निवास के अयोग्य बनाना

**render unmerchutable :** [s. 17(2)(c), Sale of Goods Act] अवाणिज्यिक बना देना

**render useless :** [s. 428, I.P.C.] निरुपयोगी बनाना ; निरुपयोगी होना

**rendered an object of divine displeasure, shall be :** [s. 123(a), prov. (a)(ii), Representation of the People Act, 1951] देवी अप्रसाद का भाजन हो जाएगा

**rendered, services :** [s. 5(1)(c), Asian Development Bank Act] की गई सेवाएं ; दी गई सेवाएं

**rendition of accounts :** giving of accounts लेखे देना ; हिसाब देना

**rendition of accounts, decree for :** लेखे दिए जाने की डिक्री ; हिसाब देने की डिक्री

**renew :** to continue in force for a fresh period ; to make new नवीकृत करना ; नवीकरण करना

**renewable :** what is capable of being renewed in terms of the grant or under the provisions of law [s. 72(e), T.P. Act] नवीकरणीय

**renewable for the same period :** [s. 15(3), Arms Act] उतनी ही कालावधि के लिए नवीकरणीय

**renewable lease-hold :** [s. 72(e), T.P. Act] नवीकरणीय पट्टाधृति

**renewal :** an act of renewing any permission, grant, etc. [s. 71, T.P. Act] नवीकरण

**renewal of bill :** बिल नवीकरण

**renewal of the lease :** [s. 64, T.P. Act] पट्टे का नवीकरण

**renewal premium :** नवीकरण प्रीमियम

**renewal premium cash register :** प्रीमियम नवीकरण रोकड़ बही

**renewable sources of energy :** [s. 3(1), Electricity Act] ऊर्जा के नवीकरणीय स्रोत

**renewed contract :** नवीकृत संविदा

**renewed note :** [s. 13(1)(c), Indian Securities Act] नवीकृत वचन पत्र

**renomination :** [s. 6(4), Salarjung Museum Act] पुनः नामनिर्देशन

**renoncant :** a native resident of former french possessions in India who has renounced his personal law and adopted the French civil law [s. 1(2), Child Marriage Restraint Act] रेनोसां

**renounce :** to give up [s. 111(g)(2), T.P. Act and art. 51A(e), Const.] त्याग करना ; त्यागना

**renounce practices :** [art. 51A(e), Const.] प्रथाओं का त्याग करना

**renounce the shares :** [s. 81(1)(c), Companies Act] अंशों का त्यजन

**renounce the world :** to withdraw from worldly interests in order to lead a spiritual life [s. 13(vi), Hindu Marriage Act] प्रत्रज्या ग्रहण करना ; संसार से सन्यास लेना

**renounced the world by entering any religious order, has :** [s. 13(1)(vi), Hindu Marriage Act] किसी धार्मिक पंथ के अनुसार प्रत्रज्या ग्रहण कर चुका है

**renouncing :** making formal resignation of some right or trust especially of one's position as heir or executor [s. 201, Indian Contract Act] त्यजन

**renouncing the business :** [s. 201, Indian Contract Act] कारखाने का त्यजन

**renovate :** नवीकरण करना

**rent** : a return made by a tenant or occupant of land or corporeal hereditaments to the owner for the possession and use thereof; a pecuniary sum agreed upon between a tenant and his landlord and paid at fixed intervals by the tenant to the landlord for the use of land or its appendages; a fixed periodical profit in money, provisions, chattels or services arising out of lands and tenements in payment for use [s. 105, T.P. Act and s. 167, expln., Indian Succession Act] भाटक ; भाड़ा ; किराया ; (in agriculture) लगान

**rent account** : किराया लेखा ; भाटक लेखा

**rent and revenue courts** : भाटक और राजस्व न्यायालय

**Rent Controller** : किराया नियंत्रक ; भाटक नियंत्रक

**rent due** : [Or. 39, r. 9, C.P.C.] शोध्य भाटक ; देय किराया ; देय लगान

**rent for housing accommodation** : [s. 198(4), expln. (a), Companies Act] आवास के लिए भाटक ; [s. 17(2)(i), Income-tax Act] आवास के लिए किराया

**rent free quarter** : किरायामुक्त क्वार्टर

**rent in kind** : [s. 2(1)(b)(ii)(c), Income-tax Act] वस्तु रूप में लगान

**rent or hire** : [sch., 1(28), Indian Stamp Act] भाटक या भाड़ा

**rent roll** : किराया सूची

**rental value** : [s. 4(2)(b) Compulsory Deposit Scheme Act] भाटक मूल्य

**rented space** : भाड़े पर लिया स्थान ; भाड़े पर दिया स्थान

**renumbered, as so** : इस प्रकार पुनः संख्यांकित

**renunciation** : the action of renouncing, giving up or surrendering (a possession, right, title, etc.) [s. 207, Indian Contract Act] त्यजन ; [long title, Dissolution of Muslim Marriages Act] त्याग

**renunciation of citizenship** : [s. 8(1), Citizenship Act] नागरिकता का त्यजन

**reopen** : to open again पुनः खोलना ; पुनः चालू करना

**reopen account** : [s. 3(1)(b)(ii), Usurious Loans Act] हिसाब फिर से खोलना ; फिर से खाता खोलना

**reopen agreement** : [s. 3(1)(b)(ii), prov., Usurious Loans Act] करार पुनर्जीवित करना

**reopen the previous proceedings** : [s. 246(4), Income-tax Act] पूर्वतन कार्यवाही पर नए सिरे से विचार करना

**reopen the transaction** : [s. 3(1)(b)(i), Usurious Loans Act] संव्यवहार फिर से चालू करना

**reopening of assessment** : [s. 146, Income-tax Act] निर्धारण फिर से करना

**reorganisation** : पुनर्गठन

**reorganisation and reinforcement** : पुनर्गठन और प्रबलन

**reorganisation of States** : राज्यों का पुनर्गठन

**repair** : 1. restoration of some material thing or structure by the renewal of decayed or worn out parts, by refixing what has become loose or detached [s. 108(f), T.P. Act] मरम्मत ; 2. to restore by replacing a part or putting together what is torn or broken मरम्मत करना

**repaired, may have goods** : [s. 189, ill. (a), Indian Contract Act] माल की मरम्मत करा सकेगा

**repairer** : [s. 2(p), Legal Metrology Act] मरम्मतकर्ता

**repairer, meter** : मीटर मिसत्री

**repairs** : मरम्मत

**repairs and renewals account** : मरम्मत और नवीकरण लेखा

**reparation** : [s. 56(2), Navy Act] हानिपूर्ति

**repatriate** : restore or return to one's country of origin, allegiance or citizenship [s. 80B(9), Income-tax Act] प्रत्यावासित ; [s. 6(2)(h), Passports Act] संप्रत्यावर्तित करना

**repatriation** : [s. 16(2)(a), Emigration Act] संप्रत्यावर्तन ; [s. 3(c), Tea Districts Emigrant Labour (Repeal) Act] स्वदेश वापसी

**repay** : to pay back; to refund (a sum of money etc.) [s. 58(e), T.P. Act] प्रतिसंदाय करना ; [s. 45, ill., Indian Contract Act] प्रतिसंदत्त करना

**repayable deposit balances** : प्रतिसंदेय जमा अतिशेष

**repayable on demand** : [s. 2(a), Deposit Insurance and Credit Guarantee Corporation Act] मांग पर प्रतिसंदेय

**repayment** : the act of repaying; payment back of (money, debt etc.) [s. 133, ill. (e), Indian Contract Act] प्रतिसंदाय

**repayment of loans** : [s. 280ZB(2)(i), Income-tax Act] उधारों का प्रतिसंदाय

**repayment of loans and advances** : उधारों और अग्रिमों का प्रतिसंदाय

**repeal** : abrogation of any law [s. 74, Indian Partnership Act and art. 395, margin, Const.] निरसन

**repealed** : निरसित

**repeals and savings** : [s. 297, Income-tax Act] निरसन और व्यावृत्तियां

**repeat order** : पुनरादेश

**repeated by like publication** : [s. 2(3), Manoeuvres, Field Firing and Artillery Practice Act] वैसे ही प्रकाशन द्वारा दुहराई गई

**repeating rifle** : आवर्तक रायफल

**repel** : 1. to resist or oppose effectively खंडन करना ; 2. to drive off or back पीछे ढकेलना

**repelling an imagined attack** : [s. 2(b)(i), Emergency Risks (Undertakings) Insurance Act] कल्पित आक्रमण को पीछे ढकेलना

**repetition** : the fact of occurring, appearing or being repeated again [Or. 39, r. 2, C.P.C.] पुनरावृत्ति

**repetition of breach** : [Or. 39, r. 2, C.P.C.] भंग की पुनरावृत्ति

**repetitive and ritualistic behavior** : [s. 2(a), National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act] आवृत्तिमूलक और कर्मकांडी व्यवहार

**replace** : to put back [s. 29(e), Industrial Finance Corporation Act] प्रतिस्थापित करना ; बदलना

**replace the security** : [s. 23, ill. (g), Indian Trusts Act] प्रतिभूति के स्थान पर वैसी ही दूसरी प्रतिभूति देना

**replacement** : a person or thing that takes the place of another [s. 6(3), expln., Factories Act] प्रतिस्थापित करना ; [s. 10(30), Income-tax Act] प्रतिस्थापन

**replacement cost** : प्रतिस्थापन लागत

**replacement of existing machinery** : [s. 5(3), Rice Milling Industry (Regulation) Act] विद्यमान मशीनरी के स्थान पर दूसरी मशीनरी लगाना

**replacement of licence, permit etc.** : अनुज्ञप्ति, अनुज्ञापत्र आदि को बदलवाना

**replanting** : to plant at another place [s. 9(2)(c), Cardamom Act] पुनः रोपण

**replenish** : पुनः पूर्ति करना

**reply especially on the evidence** : [Or. 18, r. 3, C.P.C.] साक्ष्य का विशेषतः उत्तर देना

**reply generally on the whole case** : [Or. 18, r. 2(3), C.P.C.] साधारणतया पूरे मामले के बारे में उत्तर देना

**reply to possible calls** : [s. 2 (f), expln. (3), Motor Transport Workers Act] संभावित बुलावों का अनुपालन करना

**report** : something which gives information; an account or statement of a legal case heard and of the decision and opinion of the court or quasi-judicial administrative agency determining the

case; a record of the speeches delivered and actions taken during a session of any deliberative body as formally published; a formal and official statement giving the conclusion and recommendations of a person or group authorised to consider a proposal; formal account of the results of an investigation given by a person authorised to make the investigation [s. 84, *Indian Evidence Act*, s. 219, *I.P.C. and art. 105(2), Const.*] रिपोर्ट

**report, clean** : निराक्षेप रिपोर्ट

**report of decisions** : a published account of a legal proceedings giving a statement of the facts, the arguments on both sides, and the reasons the court gave for its judgment [s. 84, *Indian Evidence Act*] विनिश्चयों की रिपोर्ट

**report of survey** : [sch., pt. 1, item 7, *Commercial Documents Act*] सर्वेक्षण की रिपोर्ट

**report on the annual balance-sheet and accounts** : [s. 33(2), *Industrial Finance Corporation Act*] वार्षिक तुलन पत्र और लेखाओं के बारे में रिपोर्ट

**report, qualified** : सापेक्ष रिपोर्ट

**report the fact** : [s. 52, *Representation of the People Act, 1951*] तथ्य की रिपोर्ट करना

**report under the hand** : [s. 133(6), *Navy Act*] स्वहस्ताक्षरित रिपोर्ट

**reported case law** : संप्रकाशित निर्णयज विधि ; प्रकाशित निर्णयजनित विधि

**reported worth** : ज्ञापित साख

**reporter** : [s. 2(f), *Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] रिपोर्टर ; समाचारदाता

**reporting authority** : रिपोर्ट प्राधिकारी ; रिपोर्ट देने वाला अधिकारी

**reports of Public Service Commissions** : [art. 323, *margin, Const.*] लोक सेवा आयोगों की रिपोर्टें

**repose** : to give rest to [s. 3, *Indian Trusts Act*] रखना

**reposed, confidence** : [s. 3, *Indian Trusts Act*] रखा गया विश्वास

**repository** : निधान ; संग्रह

**represent** : 1. to act the part of, in place of or for (another) [s. 182, *Indian Contract Act*]; to be accredited deputy or substitute for (a number of persons) in a legislative or deliberative assembly प्रतिनिधित्व करना ; 2. to place a fact clearly before another with a view to influencing action or conduct [s. 28(1), *Indian Partnership Act*] व्यपदेशन करना ; [s. 36(1)(b), *Indian Partnership Act*] व्यपदिष्ट करना ; 3. to make a formal statement of facts, reasons or arguments with a view to affecting some change, preventing some action etc. अभ्यावेदन करना 4. [s. 2(t), *Bureau of Indian Standards Act*] द्योतन करना ; द्योतक होना

**represent the estate** : [s. 2(11), *C.P.C.*] संपदा का प्रतिनिधित्व करना

**representation** : 1. likeness; picture; model [s. 499, *I.P.C.*] रूपण; 2. a statement or account especially made to convey a particular view or impression of something with the intention of influencing action [s. 118, *I.P.C.*] व्यपदेशन ; 3. the action of representing (another) [s. 25(3) *Industrial Development Bank of India Act*] प्रतिनिधित्व ; 4. a formal and serious statement of facts, reasons or arguments made with a view to effecting some change, preventing some change, preventing some action etc. [s. 5(2), *Minimum Wages Act*] अभ्यावेदन

**representation, identical** : समान अभ्यावेदन

**representation in good faith** : सद्भावपूर्वक व्यपदेशन

**representation in writing** : [s. 9(3), *Ancient Monuments and Archaeological Sites and Remains Act*] लिखित अभ्यावेदन

**representation, majority** : बहुमत प्रतिनिधित्व; बहुसंख्यक प्रतिनिधित्व

**representation, minority** : अल्पमत प्रतिनिधित्व; अल्पसंख्यक प्रतिनिधित्व

**representation of beneficiaries** : [Or. 21, r. 1, *C.P.C.*] हिताधिकारियों का प्रतिनिधित्व

**representation of the Anglo-Indian Community in the House of the People** : [art. 331, *margin, Const.*] लोक सभा में आंग्ल-भारतीय समुदाय का प्रतिनिधित्व

**representation of the Anglo-Indian Community in the Legislative Assemblies of the States** : [art. 333, *margin, Const.*] राज्यों की विधानसभाओं में आंग्ल-भारतीय समुदाय का प्रतिनिधित्व

**representation on the penalty, making** : शास्ति के विषय में अभ्यावेदन करना

**representation, proportional** : अनुपातिक प्रतिनिधित्व

**representations were false** : व्यपदेशन मिथ्या थे

**representative** : one who represents another as agent, delegate, substitute, successor or heir; a person appointed to represent his sovereign or government in a foreign court or country; one that represents a constituency as a member of a legislative or other governing body [ss. 33, 86 and 115, *Indian Evidence Act and art. 80(1)(b), Const.*] प्रतिनिधि

**representative assessee** : assessee as in the capacity of a representative [s. 139(4A), *Income-tax Act*] प्रतिनिधि-निर्धारिती

**representative capacity** : [Or. 7, r. 9(2), *C.P.C.*] प्रतिनिधि की हैसियत

**representative character** : [Or. 7, r. 4, *C.P.C.*] प्रतिनिधि की हैसियत

**representative, legal** : विधिक प्रतिनिधि

**representative in interest** : one who represents the interest of another by virtue of inheritance, transfer, etc., [s. 21, *Indian Evidence Act*] हित प्रतिनिधि

**representative of the Central Government** : [s. 86, *Indian Evidence Act*] केंद्रीय सरकार का प्रतिनिधि

**representative of the promisors** : [s. 37, *Indian Contract Act*] वचनदाताओं का प्रतिनिधि

**representative of the interests affected** : [s. 6(4)(c)(ii), *Defence and Internal Security of India Act*] प्रभावित हितधारकों का प्रतिनिधि

**representative or assignee** : [s. 32(c), *Registration Act*] प्रतिनिधि या समनुदेशिती

**representative suit** : [Or. 23, r. 38, *margin, C.P.C.*] प्रतिनिधि वाद

**representative title** : [pt. VIII, heading, *Indian Succession Act*] प्रतिनिधि हक

**represented** : exhibited by artificial resemblance or delineation [s. 36, *Indian Evidence Act*] रूपित

**represented by him** : (the person or estate) for whom he is acting [Or. 33, r. 3, *C.P.C.*] (जिसका) प्रतिनिधित्व वह कर रहा है

**represented in a special or particular manner** : [s. 9(1)(a), *Trade and Merchandise Marks Act*] विशेष या विशिष्ट रीति से रूपण किया गया

**representing bonus shares** : [s. 2(22)(e)(ia), *Income-tax Act*] बोनस शेयरों के रूप में

**representing dividends, warrants** : [s. 5(4), *Foreign Exchange Regulation Act*] लाभांशों को व्यक्त करने वाला अधिपत्र

**representing expenditure, asset** : [s. 35(2), *expln. (ii) and s. 41(3), Income-tax Act*] ऐसी आस्ति जो व्यय के रूप में है

**representing his views** : अपने विचार व्यक्त करना

**representing one's case** : [s. 7B(3), *Coal Mines Provident Fund and Miscellaneous Provisions Act*] अपना मामला अभ्यावेदित करना

**representing the value** : [s. 18(c)(iii), *Wealth-tax Act*] मूल्य को जताने वाली

**repressive motive** : दमनकारी हेतु

**reprieve** : [art. 72(1), *Const.*] प्रविलंबन

**reprimand** : to reprove severely, especially, publicly or officially [s. 71(i), *Army Act*] धिग्दंड

**reprimand, severe** : [s. 71(i), *Army Act*] तीव्र धिग्दंड

**reprisals** : seizures in retaliation [s. 4(3), *Naval and Aircraft Prize Act*] प्रतिशोध

**reproachful** : deserving censure [s. 48(b), *Navy Act*] निंदामय ; उद्धृत करना

**reproachful or provoking speeches** : [s. 48(b), *Navy Act*] निंदामय या प्रकोपक शब्द

**reproduced, prominently** : प्रमुख रूप से उद्धृत किए हुए

**reproducing** : producing again [s. 3(65), *General Clauses Act*] प्रत्युत्पादन करना

**reproduction** : [s. 5(19), *Jawaharlal Nehru University Act*] प्रत्युत्पादन

**reproduction of a grade designation mark** : [s. 3(f), *Agricultural Produce (Grading and Marking) Act*] श्रेणी अभिधान चिह्न उभारना

**reproductive biology** : [1st sch., *Indian Medical Council Act*] जनन जीव विज्ञान

**Republic of India** : भारत गणराज्य

**republishing of the work** : [s. 31(1)(a), *Copyright Act*] कृति का पुनः प्रकाशन

**repudiate** : to reject (a charge etc.) with denial, as being quite unfounded or inapplicable; to disown or disavow [s. 215, *Indian Contract Act*] निराकरण करना ; [s. 215, ill. (b), *Indian Contract Act*] निराकृत करना/कराना

**repudiate the suit** : to disown or disavow the suit [Or. 32, r. 13(1), *C.P.C.*] वाद का निराकरण करना

**repudiate the transaction** : [s. 215, *Indian Contract Act*] संब्यवहार का निराकरण करना

**repudiated, treat** : [s. 12(2), *Sale of Goods Act*] निराकृत मानना

**repudiation of contract** : [s. 38(2), *Sale of Goods Act*] संबिदा का निराकरण

**repugnancy** : to the extent of contradiction विरोध की मात्रा तक

**repugnant** : contrary or contradictory (to); inconsistent or incompatible (with) [s. 3, *T.P. Act*, s. 9(b), *Companies Act* and s. 3, *Indian Railways Act*] विरुद्ध

**repugnant in the subject or context** : contrary or contradictory to the subject or context [s. 2, *C.P.C.* and s. 4(1), *General Clauses Act*] विषय या संदर्भ में विरुद्ध

**repurchase** : पुनः क्रय करना

**reputation** : the common or general estimate of a person with respect to character or other qualities [s. 55, *expln.*, *Indian Evidence Act* and s. 44, *I.P.C.*] ख्याति

**repute** : reputation, distinction, honour, credit [s. 5(3)(c)(iii), *University Grants Commission Act*] ख्याति

**repute, of** : [s. 5(3)(c)(iii), *University Grants Commission Act*] ख्याति प्राप्त

**reputed father** : [s. 5(d), *prov.*, *Carriage by Air Act*] तथाकथित पिता

**reputed owner** : [s. 59(2)(c), *Presidency-towns Insolvency Act*] ख्यात स्वामी

**request** : 1. the act on the part of a specified person of asking for some service etc., the expression of one's desire directly addressed to the person or person able to gratify it प्रार्थना ; निवेदन ; अनुरोध ; 2. to ask or ask for (something) [s. 145, ill. (c), *Indian Contract Act*] प्रार्थना करना ; अनुरोध करना ; निवेदन करना

**request for sexual favour** : [s. 2(n)(ii), *Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act*] लैंगिक अनुकूलता का अनुरोध

**require** : to demand as necessary or essential on general principles or in order to comply with some regulation [s. 37, ill. (b), *T.P. Act*] अपेक्षा

**require the attendance** : [art. 86(1), *Const.*] उपस्थिति की अपेक्षा करना

**required** : called for or demanded as appropriate or suitable in the particular case [s. 52, *Cr. P.C.*] अपेक्षित ; आवश्यक

**required by such summons or requisition documents** : [s. 93(1), *Cr. P.C.*] ऐसे समन या अपेक्षा द्वारा अपेक्षित दस्तावेज

**required, you are** : [sch. II, form No. 7, *Cr. P.C.*] आपसे अपेक्षा की जाती है

**requirement** : that which is required; a need; a want; the act of requiring; a request [s. 82(3), *Cr. P.C.*] अपेक्षा ; आवश्यकता

**requirements as to recommendations and previous sanctions to be regarded as matters of procedure only** : [art. 255, *margin*, *Const.*] सिफारिशों और पूर्व मंजूरी के बारे में अपेक्षाओं को केवल प्रक्रिया के विषय मानना

**requirements, legal** : विधिक अपेक्षाएं

**requirements of law** : [s. 74(b), *Limitation Act*] विधि की अपेक्षाएं

**requiring the discovery and production of any document** : [s. 12(b), *Requisitioning and Acquisition of Immovable Property Act*] किसी दस्तावेज का प्रकटीकरण और पेश किया जाना आवश्यक होना

**requisite** : required by the circumstances or the nature of things [ss. 34 and 103, *T.P. Act*] अपेक्षित ; [Or. 26, r. 9, *C.P.C.*] अपेक्षणीय

**requisite act** : [s. 39, *Specific Relief Act*] अपेक्षित कार्य

**requisite number** : [s. 29(2)(h), *Minimum Wages Act*] अपेक्षित संख्या

**requisite search** : [s. 57(4), *Registration Act*] अपेक्षित तलाशी

**requisites** : अपेक्षित वस्तुएं

**requisition** : 1. a requirement; the act of formally requiring one to perform some action, discharge some duty etc., [s. 41(i), *Cr. P.C.*] अध्यक्षपेक्षा ; [s. 60A(2), *T.P. Act*] अपेक्षा ; 2. the taking of possession of property for a limited period for the purpose of the State or for such purposes as may be specified in the Statute [s. 3(2)(31), *Defence and Internal Security of India Act*] अधिग्रहण ; तलब करना

**requisition and acquisition** : [s. 3(2)(31), *Defence and Internal Security of India Act*] अधिग्रहण और अर्जन

**requisition, emergency cash** : आपात नकद अध्यक्षपेक्षा

**requisition in writing** : [s. 188(1), *Companies Act, 1950*] लिखित रूप में अध्यक्षपेक्षा

**requisition officer** : अधिग्रहण अधिकारी

**requisition slip** : मांग पर्ची

**requisitioning** : 1. in relation to any property means "take possession of the property or require the property to be placed at the disposal of the requisitioning authority" [s. 7(d), *Naval and Aircraft Prize Act*] तलब करना ; अधिग्रहण करना ; 2. to require some one to perform some action अध्यक्षपेक्षा करना ; अपेक्षा करना

**requisitioning consumer** : [s. 22B(2)(iii), *Indian Electricity Act*] अध्यक्षपेक्षा करने वाला अपभोक्ता

**requisitioning of public record** : [s. 6(1)(c), *Displaced Persons (Claims) Supplementary Act*] लोक अभिलेख की अपेक्षा करना

**requisitionist** : [s. 169(2), *Companies Act*] अध्यक्षपेक्षाकर्ता

**re-rolled** : पुनर्वेलित

**resale notice** : पुनः विक्रय की सूचना

**resale price** : [s. 39, margin, Monopolies and Restrictive Trade Practices Act] पुनः विक्रय की कीमत

**rescind** : to do away with; to annul; to cancel [s. 6(1)(i), Institutes of Technology Act] विखंडन करना ; [s. 92, prov, (4), Indian Evidence Act] विखंडित करना

**rescind the contract** : [s. 43, ill., T.P. Act] संविदा को विखंडित करना

**rescindable contract** : a contract fit to be rescinded [s. 86, Indian Trusts Act] विखंडनीय संविदा

**rescission** : the action of rescinding or the fact of being rescinded [1st sch., app. A, form No. 34, C.P.C.] विखंडन

**rescission of contract** : [1st sch., app. A, form No. 34, C.P.C.] संविदा का विखंडन

**rescue** : [s. 18(1)(c), Air Corporations Act] बचाव ; [s. 60(1), Cr. P.C.] छुड़ाना

**rescue home** : उद्धार गृह

**rescue station** : [s. 58(r), Mines Act] बचाव स्टेशन

**rescued** : recovered or taken back (at times by force) also, delivered from some harm or evil छुड़ा लिया गया

**research** : an investigation directed to the discovery of some fact; careful study of a subject [sch. II, item 3(d), Payment of Bonus Act] गवेषणा ; अनुसंधान

**research and development assistant** : अनुसंधान और विकास सहायक

**research and development inspector** : अनुसंधान और विकास निरीक्षक

**research and development officer** : अनुसंधान और विकास अधिकारी

**research and reference division** : गवेषणा और निर्देश प्रभाग

**research assistant** : अनुसंधान सहायक

**research associate** : अनुसंधान सहकारी

**research degree** : [s. 18(3)(a), North-Eastern Hill University Act] अनुसंधान उपाधि

**research fellow** : अध्येता

**research institute** : [s. 10(c), Coir Industry Act] अनुसंधान संस्थान

**research of a medical nature** : [s. 43(4)(iii)(b), Income-tax Act] चिकित्सीय प्रकृति का अनुसंधान

**Research Officer** : अनुसंधान अधिकारी

**research scholar** : अनुसंधानविद्

**research station, live-stock** : पशु अनुसंधान केंद्र

**research unit** : अनुसंधान एकक

**resemble** : being similar or like [app. F, form No. 8, C.P.C.] के सदृश होना ; [s. 9(2), Drugs and Cosmetics Act] मिलता-जुलता होना

**resembles, too nearly** : [s. 20(2), Companies Act] अतिसदृश है

**reservation** : the action of reserving or the fact of being reserved [s. 48, T.P. Act and art. 16(4), Const.] आरक्षण

**reservation charges** : आरक्षण प्रभार

**reservation clerk** : आरक्षण लिपिक

**reservation of a seat** : [s. 70, Indian Railways Act] सीट का आरक्षण

**reservation of seats and special representation to cease after seventy years** : [art. 334, margin, Const.] स्थानों के आरक्षण और विशेष प्रतिनिधित्व का सत्तर वर्ष के पश्चात् न रहना

**reservation of seats for Schedules Castes and Scheduled Tribes in the House of the People** : [art. 330, margin, Const.]

लोक सभा में अनुसूचित जातियों और अनुसूचित जनजातियों के लिए स्थानों का आरक्षण

**reservation of vacancies** : रिक्तियों का आरक्षण

**reservation supervisor** : आरक्षण पर्यवेक्षक

**reservations** : [article XXII, Chemical Weapons Convention Act] प्रतिबंध

**reserve** : 1. money or its equivalent kept in hand or set apart usually to meet a specified liability or anticipated liabilities [sch. II, r. 1(v), expln., Companies (Profits) Surtax Act] आरक्षित ; 2. to retain or secure some right or profit for oneself or another by formal stipulation; to set apart a thing for some purpose or with some end in view; to keep for some use [s. 23(2), Sale of Goods Act] आरक्षित रखना ; 3. something specially kept apart for future use or for a specific occasion [s. 48(3)(xvi), Motor Vehicles Act] रिजर्व

**reserve account** : [s. 30(d), Companies Act] आरक्षित खाता

**reserve and adjustment** : आरक्षण और समायोजन

**Reserve Bank deposits** : रिजर्व बैंक जमा

**Reserve Bank of India** : [s. 1, Reserve Bank of India Act, s. 2(e), Industrial Finance Corporation Act and sch. I, r. 1(xi)(a), Companies (Profits) Surtax Act] भारतीय रिजर्व बैंक

**Reserve Bank of India remittances** : भारतीय रिजर्व बैंक प्रेषण

**reserve by way of answer** : [Or. 18, r. 3, C.P.C.] उत्तर के रूप में पेश करने के लिए आरक्षित रखना

**reserve capital** : आरक्षित पूंजी

**reserve for discount on creditors** : लेनदार बट्टा आरक्षित निधि

**reserve for discount on debtors** : ऋणी बट्टा आरक्षित निधि

**reserve for doubtful debts** : शंकास्पद ऋण आरक्षित निधि

**reserve forces** : [s. 2(1)(c), Army Act] रिजर्व बल

**reserve fund** : a fund set apart by a company, firm or institution over and above its capital to provide for contingencies [sch. I, r. 1(xi)(a), Companies (Profits) Surtax Act] आरक्षित निधि ; [s. 236(2), expln., Income-tax Act] रिजर्व निधि

**reserve funds deposit** : आरक्षित निधि निक्षेप

**reserve, general** : साधारण आरक्षित निधि

**reserve, hidden** : अप्रकट आरक्षित निधि

**reserve judgment** : [s. 69(2), Presidency Small Cause Courts Act] निर्णय बाद में दिए जाने के लिए छोड़ना

**Reserve Police Inspector** : रिजर्व पुलिस निरीक्षक

**reserve price** : आरक्षित कीमत

**reserve, secret** : गुप्त आरक्षित निधि

**reserve share capital** : [s. 98, Companies Act] रिजर्व अंश पूंजी

**reserve, specific** : विनिर्दिष्ट आरक्षित निधि

**reserve stock** : आरक्षित स्टॉक

**reserve the right of disposal** : [s. 23(2), Sale of Goods Act] व्ययन करने का अधिकार आरक्षित रखना

**reserved bidding** : an amount below which a property put up for auction is not to be sold [1st sch., app. D, form No. 21, C.P.C.] आरक्षित बोली

**reserved for the consideration of the President** : [art. 31A, prov., Const.] राष्ट्रपति के विचार के लिए आरक्षित

**reserved forest** : [ch. II, Indian Forest Act] आरक्षित वन

**reserved price** : a price announced at an auction as the least that will be entertained [s. 237, ill. (a), Indian Contract Act] आरक्षित कीमत

**reserves and surplus** : [sch. II, r. 1(v), expln., Companies (Profits) Surtax Act] आरक्षितियां और अधिशेष

**reserving a yearly rent** : [s. 17(d), Registration Act] वार्षिक भाटक की आरक्षित कीमत

**reservoir** : place where something is kept in store; a tank [s. 134(1), *Cantonments Act*] जलाशयान ; [s. 277, *I.P.C.*] जलाशय

**reservoir division** : जलाशय प्रभाग

**resettlement** : the act of settling again [s. 22(3), *Damodar Valley Corporation Act*] फिर से बसाना ; फिर से बसाया जाना ; [art. 7, *prov., Const.*] पुनर्वास

**resettlement officer** : पुनर्बस्थापन अधिकारी

**reshipment** : the action of shipping again पुनः लदान ; पुनः लदाई

**reside** : to dwell permanently or continuously [s. 102, *T.P. Act*] निवास करना

**residence** : 1. the fact or act of dwelling in a place for some-time [s. 106, *T.P. Act and art. 16(2), Const.*] निवास ; 2. a temporary or permanent dwelling place निवास स्थान

**residence, country** : [s. 138, *ill., Indian Succession Act*] ग्राम्य निवास

**residence, taken up** : [s. 39, *prov. (b), Guardians and Wards Act*] निवास करने लगा

**resident abroad** : one who resides permanently abroad [s. 230(1), *Indian Contract Act*] विदेश निवासी

**resident but not ordinarily resident** : जो निवासी है किंतु मामूली तौर पर निवासी नहीं है

**resident clerk** : निवासी लिपिक

**Resident Deputy Collector** : निवासी उप कलक्टर ; निवासी डिप्टी कलक्टर

**resident fisheries development adviser** : निवासी मीन-उद्योग विकास सलाहकार

**resident in India** : a person who is residing in India [s. 2(42), *Income-tax Act*] भारत में निवासी

**resident of India** : a person who is a resident of India [s. 4(1)(i), *Cost and Works Accountants Act*] भारत का निवासी

**Resident Officer** : निवासी अधिकारी

**resident tax payer** : निवासी कर दाता

**residential** : [s. 8(1)(a), *Registration of Births and Deaths Act*] निवासीय ; आवासिक

**residential accommodation** : [s. 10(13A), *Income-tax Act*] निवास की जगह ; निवास स्थान

**residential building** : निवास स्थान

**residential premises** : [s. 7(4), *Foreigners Act*] आवासिक परिसर

**residential quarter** : निवास क्वार्टर

**residential units** : [s. 23(1)(a), *Income-tax Act*] निवास इकाइयां

**residential university** : आवासिक विश्वविद्यालय

**residing** : dwelling permanently or for a considerable period [s. 100(1), *Cr. P.C.*] निवास करने वाला ; निवास करना

**residual income** : [s. 4(3), *expln. Compulsory Deposit Scheme Act*] अवशिष्ट आय

**residual syrup** : [s. 3(a), *Indian Power Alcohol Act*] अवशिष्ट चाशनी

**residual work** : अवशिष्ट कार्य

**residuary gift** : [s. 176, *Indian Succession Act*] अवशिष्ट दान

**residuary legatee** : the person to whom the residue of the estate of a testator is given after distributing legacies etc. or charges against the estate [1st sch., *app. D, form No. 18(3), C.P.C.*] अवशिष्टीय वसीयतदार ; [s. 232, *Indian Succession Act*] अवशिष्ट वसीयतदार

**residuary power** : अवशिष्ट शक्ति

**residuary powers of legislation** : [art. 248, *Const.*] अवशिष्ट विधायी शक्तियां

**residue** : something that remains after a part is taken, separated, removed or designated [s. 28(4), *Indian Stamp Act*] शेष भाग ; the part of a testator's estate or of any part thereof, remaining after the satisfaction of all debts, charges of administration, statutory allowances for support of a widow and children and

previous devises and bequests [s. 69(4), *T.P. Act*] अवशिष्टि ; [app. D, *form No. 18(3), C.P.C.*] अवशिष्टि ; अवशेष

**residue bequeathed by a testator** : [2nd sch., *item (28), Provincial Small Cause Courts Act*] किसी वसीयतदार द्वारा वसीयत का अवशिष्ट

**residue of the money** : [s. 28(3A), *Industrial Finance Corporation Act*] धन की अवशिष्टि ; धन का शेष भाग

**residue of the property** : [s. 85(3), *Cr. P.C.*] अवशिष्ट संपत्ति

**residue of the term** : [s. 200(2), *Companies Act*] अवधि का अवशेष भाग ; [s. 318(4), *Companies Act*] अवधि का अवशिष्ट भाग ; अवधि का शेष भाग

**resign** : to give up an office [s. 123(4), *C.P.C. and s. 5(1)(b), Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act*] पद त्याग करना ; त्यागपत्र देना

**resign his office** : [s. 5(2), *Faridabad Development Corporation Act*] अपने पद का त्याग करना ; [art. 90(b), *Const.*] अपना पद त्याग देना

**resignation** : त्यागपत्र

**resignation addressed to the Vice-President** : [art. 56(2), *Const.*] उपराष्ट्रपति को संबोधित त्यागपत्र

**resist** : to exert oneself to counteract or defeat; to oppose [s. 141, *second, I.P.C.*] प्रतिरोध करना

**resist suit** : [s. 33(2), *Specific Relief Act*] वाद का प्रतिरोध करना

**resist the enforcement** : [s. 7(3), *Arbitration (Protocol and Convention) Act*] प्रवर्तन का प्रतिविरोध करना

**resistance** : passive and active opposition [ss. 224 and 225, *I.P.C.*] प्रतिरोध

**resistance movement** : [art. 13(2), *Geneva Conventions Act*] प्रतिरोध आंदोलन

**resistance to delivery of possession** : [Or. 21, *r. 97, C.P.C.*] कब्जा परिदत्त किए जाने में प्रतिरोध

**resistors** : [5th sch., *item 17, Income-tax Act*] रेजिस्टर

**res judicata** : a case or suit already decided [s. 11, *C.P.C.*] पूर्व न्याय ; (रिस जूडीकटा) ; प्राङ्ग न्याय

**resolution** : 1. something that is resolved; something that is determined upon [s. 9, *Companies Act*] संकल्प 2. समाधान

**resolution cannot be proceeded with** : [s. 224(2)(d), *Companies Act*] संकल्प के संबंध में आगे कार्यवाही नहीं की जा सकती

**resolution has or has not been carried** : [s. 178, *Companies Act*] संकल्प पारित हो गया है या नहीं हो गया है

**resolution of disputes** : [s. 20, *margin, Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act*] विवादों का समाधान

**resolved to be capitalised** : [sch. I, *table A, interpretation 97(1)(a), Companies Act*] पूंजीकरण के लिए संकल्प किया गया

**resort** : to make one come or go up especially habitually or frequently to a person or place [s. 40(1)(b), *Cr. P.C.*] आना-जाना ; *concourse* [s. 2(1)(f)(iv), *Emigration Act*] समागम ; अभिगम

**resort, court of last** : [s. 2(g), *Indian Succession Act*] अंतिम अधिकारिता वाला न्यायालय

**resort, place of public** : [s. 2(1)(f)(iv), *Emigration Act*] लोक समागम का स्थान ; सार्वजनिक अभिगम का स्थान ; सार्वजनिक अभिगम स्थान

**resort to any act or practice** : [s. 16(1)(c), *Industries (Development and Regulation) Act*] कोई कार्य करना या पद्धति अपनाना

**resort to other similar practices** : ऐसे ही अन्य कार्य करना ; ऐसे ही अन्य व्यवहार करना

**resources, land and its** : भूमि और उसकी संपदा

**resources, natural** : प्राकृतिक संपदा

**resources of India** : [art. 116(1)(b), Const.] भारत के संपत्ति स्रोत

**resources of the trust** : [s. 13(2)(c), Income-tax Act] न्यास के साधन

**respect ideals** : [art. 51A, Const.] आदर्शों का आदर करना

**respectable inhabitant** : [s. 100(1), Cr. P.C.] प्रतिष्ठित निवासी

**respectfully** : सादर

**respective** : proper or relating to particular persons or things each to each [Or. 20, r. 13(2), C.P.C.] क्रमिक ; क्रमशः ; [s. 145(1), Cr. P.C.] अपने-अपने

**respective claims** : [s. 145(1), Cr. P.C.] अपने-अपने दावे

**respective contributions** : [s. 25A(1), Unit Trusts of India Act] अपने-अपने अभिदाय

**respective liabilities** : [Or. 1, r. 4(b), C.P.C.] अपने-अपने दायित्व

**respective meanings** : [s. 20, General Clauses Act] क्रमशः अर्थ

**respective opinion** : [s. 20(1)(d), Antiquities and Art Treasures Act] अपनी-अपनी राय

**respective promises** : [s. 37, Indian Contract Act] अपने-अपने वचन

**respective rights** : [1st sch., app. A, form No. 40, C.P.C.] अपने-अपने अधिकार

**respective shares** : [s. 155, Indian Contract Act] अपने-अपने अंश

**respective terms** : respective periods or determined or prescribed times [1st sch., app. F, form No. 8, C.P.C.] क्रमिक अवधियाँ

**respectively** : 1. relatively to each of several persons or things [ss. 45, 59A and 108, T.P. Act] क्रमशः ; यथास्थिति ; [s. 287(1), Cr. P.C.] अपने-अपने ; 2. relating to each of the several things in the order in which they are specified क्रमशः ; क्रमवार

**respite** : [art. 72 (1), Const.] विराम

**respiratory disease** : [1st sch., Indian Medical Council Act] श्वसन रोग

**respondent** : a party called upon to respond or answer a petition, a claim or an appeal [Or. 22, r. 11, C.P.C.] प्रत्यर्थी

**respondentia** : [s. 12, Marine Insurance Act] जहाजी माल बंधपत्र

**respondentia bond** : a bond executed in a foreign port, by the master of a vessel, for the repayment of advance to supply the necessaries of the ship together with such interest as may be agreed upon [s. 29(a), No. 56, Indian Stamp Act] जहाजी माल बंधपत्र

**responding adjustment** : जवाबी समायोजन

**responding credit** : जवाबी जमा

**responding debit** : जवाबी विकलन

**responding entry** : जवाबी प्रविष्टि

**responsibility** : the state or fact of being responsible; something for which anyone is responsible or accountable [ss. 44 and 164, Indian Contract Act] उत्तरदायित्व ; जिम्मेदारी

**responsibility, legal** : विधिक उत्तरदायित्व ; विधिक जिम्मेदारी

**responsible** : liable to answer for; accountable [s. 129, ill. (a), Indian Contract Act] उत्तरदायी ; जिम्मेदार

**responsible situation** : a position of responsibility [1st sch., app. A, form No. 22, C.P.C.] उत्तरदायित्वपूर्ण ओहदा

**responsiveness** : प्रतिक्रिया

**rest house** : विश्राम गृह

**rest house attendant** : विश्राम गृह परिचर

**rest intervals** : [3rd sch., item 3, Industrial Disputes Act] विराम अंतराल

**rest of the Maharashtra** : शेष महाराष्ट्र

**rest of the term of office** : पदावधि का अवशिष्ट भाग

**rest room** : [s. 32(iv), Income-tax Act] विश्राम कक्ष

**rest with the court alone, shall** : [s. 43, Inland Vessels Act] केवल उस न्यायालय के ही हाथ में रहेगा

**restarting of undertaking closed down** : बंद किए गए उपक्रम को पुनः चालू करना

**restaurant** : [s. 2(1)(f)(iv), Emigration Act] उपाहारगृह ; रेस्तरां

**restitutio in integrum (to restore parties to their original position)** : the measure of damages is stated to be restitutio in integrum. In other words the injured party is entitled to be put, as far as practicable, into the same condition as if the injury had not been suffered; but the wrongdoer is only liable for such damages as flow directly from the wrongful act मूल स्थिति में लाना

**restitution** : the act of restoring or a condition of being restored; restoration of a person to a former position or status; restoration of a thing or institution to its original state or form [s. 144(1), C.P.C.] प्रत्यास्थापन ; [s. 453, Cr. P.C.] वापस करना

**restitution of conjugal rights** : [Or. 21, r. 32(1), C.P.C.] दंपत्य अधिकारों का प्रत्यास्थापन ; [s. 13(1A)(ii), Hindu Marriage Act] दंपत्याधिकारों का प्रत्यास्थापन

**restitution of property** : [s. 453, Cr. P.C.] संपत्ति वापस करना

**restitution of the stolen property** : [s. 453, Cr. P.C.] चुराई हुई संपत्ति वापस करना

**restiveness, fright or** : [s. 77A(3), Indian Railways Act] डर या बेचैनी

**restoration** : the act of being restored or reinstated [s. 28(2)(b), Specific Relief Act] प्रत्यावर्तन ; पुनः बहाली ; वापस देना ; वापस दिलाया जाना

**restoration of any property** : [s. 348, I.P.C.] किसी संपत्ति को प्रत्यावर्तित करना

**restoration of order** : [art. 34, Const.] व्यवस्था का पुनः स्थापन

**restoration of possession** : [s. 28(2)(b), Specific Relief Act] कब्जे का प्रत्यावर्तन

**restore** : to give back; to make return or restitution of (anything previously taken away or lost); to put back into a former or original state [s. 108(m), T.P. Act] प्रत्यावर्तन करना ; [s. 64, Indian Contract Act] प्रत्यावर्तित करना

**restore suit to file** : [Or. 9, r. 4, C.P.C.] वाद को फाइल पर प्रत्यावर्तित करना

**restore the value of the things** : [s. 23(h), Indian Contract Act] चीजों का मूल्य लौटा देना

**restored line** : [s. 21(a), Indian Railways Act] पुनः स्थापित लाइन

**restored to their original standard** : [s. 21, Indian Railways Act] अपने मूल स्तर तक पुनः स्थापित

**restore to possession the party** : [s. 145(6)(a), Cr. P. C.] पक्षकार को कब्जा लौटाना

**restrain** : to hold back a person from action, procedure or course [s. 40, T.P. Act] अवरोध लगा देना [Or. 39, r. 2(1), C.P.C.] अवरुद्ध करना

**restrain the solemnisation of child marriage** : [long title, Child Marriage Restraint Act] बाल विवाह के अनुष्ठान का अवरोध करना

**restraining the defendant** : [Or. 39, r. 2(1), C.P.C.] प्रतिवादी को अवरुद्ध करना

**restraint** : the action of restraining [s. 105, I.P.C.] अवरोध

**restraint of labour** : [s. 78(c)(ii), Indian Railways Act] श्रमिकों का अवरोध

**restraint of marriage, in** : [s. 26, Indian Contract Act] विवाह का अवरोधक

**restraint of trade, in** : [s. 36(2), Indian Partnership Act] व्यापार अवरोधी ; [s. 27, Indian Contract Act] व्यापार का अवरोधक ; व्यापार के अवरोध में

**restrict** : to restrain by prohibition [s. 432, Cr. P.C.] निर्बंधित करना

**restricted certificate** : [s. 2(d), Chartered Accountants Act] निर्बंधित प्रमाणपत्र

**restriction** : a limitation placed on the use or enjoyment of real or other property; confinement within bounds [s. 100, I.P.C. and art. 15(2), Const.] निर्बंधन

**restriction on discussion in Parliament** : [art. 121, margin, Const.] संसद् में चर्चा पर निर्बंधन

**restriction on powers of Legislative Council as to Bills other than money Bills** : [art. 197, margin, const.] धन विधेयकों से भिन्न विधेयकों के बारे में विधान परिषद् की शक्तियों पर निर्बंधन

**restriction on practice after being a permanent judge** : [art. 220, margin, Const.] स्थायी न्यायाधीश रहने के पश्चात् विधि व्यवसाय पर निर्बंधन

**restriction on rights conferred by this Part while martial law is in force in any area** : [art. 34, margin, Const.] जब किसी क्षेत्र में सेना विधि प्रवृत्त है तब इस भाग द्वारा प्रदत्त अधिकारों पर निर्बंधन

**restriction repugnant to interest created** : [s. 11, T.P. Act] सृष्ट हित के विरुद्ध निर्बंधन

**restrictions as to imposition of tax on the sale or purchase of goods** : [art. 286, margin, Const.] माल के क्रय या विक्रय पर कर के अधिरोपण के बारे में निर्बंधन

**restrictions, limitations and conditions** : [s. 10(2), Companies Act] निर्बंधन, परिसीमाएं और शर्तें

**restrictions on the legislative powers of the Union and of the States with regard to trade and commerce** : [art. 303, margin, Const.] व्यापार और वाणिज्य के संबंध में संघ और राज्यों की विधायी शक्तियों पर निर्बंधन

**restrictions on trade, commerce and intercourse among States** : [art. 304, margin, Const.] राज्यों के बीच व्यापार, वाणिज्य और समागम पर निर्बंधन

**restrictive conditions** : [s. 2(h), Trade Unions Act] निर्बंधनात्मक शर्तें

**restrictive provisions** : [s. 37, Estate Duty Act] निर्बंधन लगाने वाले उपबंध

**restrictive trade practice** : [s. 2(o), Monopolies and Restrictive Trade Practices Act] अवरोधक व्यापारिक व्यवहार

**result** : the effect, issue or outcome of some action, process, design etc. परिणाम

**resultant article of food** : [s. 2(m), expln., Prevention of Food Adulteration Act] बनने वाला खाद्य पदार्थ

**resultant sum** : [s. 80J(1A)(iv), Income-tax Act] पारिणामिक राशि

**resulting balance** : पारिणामिक अतिशेष; परिणामी अतिशेष

**resulting company** : [s. 2(41A), Income-tax Act] परिणामी कंपनी

**resulting from the attachment of property** : [Or. 21, r. 55(a), C.P.C.] संपत्ति की कुर्की का परिणामिक; संपत्ति की कुर्की के परिणामस्वरूप

**resulting trust** : प्रलक्षित न्याय

**retrofitment** : [s. 52(1), second prov., Motor Vehicles Act] पश्चरूपांतरण

**results of audit** : संपरीक्षा परिणाम; लेखा परीक्षा परिणाम

**resume duties** : [art. 65(2), Const.] अपने कर्तव्यों को फिर से संभालना

**resume possession** : [s. 50, Sale of Goods Act] फिर कब्जा करना

**resummon** : to call for on second or subsequent occasion by a writ of summons [s. 326(1), prov., Cr. P.C.] पुनः समन करना

**resumption** : the action of beginning again [s. 331, Cr. P.C.] पुनः चालू करना; फिर से चालू होना; [s. 13(1A)(i), Hindu Marriage Act] पुनराबंध

**resumption of co-habitation** : [s. 13(1A)(i), Hindu Marriage Act] सहवास का पुनराबंध

**resumption of traffic** : [s. 56A(1), Indian Railways Act] - यातायात का फिर से चालू होना

**retail** : the sale of goods in small quantities to ultimate consumers [s. 20(1)(a), Cardamom Act] खुदरा; [s. 2(1), Poisons Act] फुटकर

**retail price** : [s. 32(2), Copyright Act] फुटकर कीमत

**retail rate-schedule** : [s. 20, Damodar Valley Corporation Act] फुटकर दर सूची

**retailer** : [s. 2(p), Monopolies and Restrictive Trade Practices Act] फुटकर विक्रेता

**retain** : to hold or continue to hold in possession or use रखे रहना; to engage (a lawyer) [s. 126, ill. (c), Indian Evidence Act] प्रतिधारित करना

**retain an attorney** : engaging an attorney for attending to any single case or to all cases which may arise and need to be attended to in a court of law [s. 126, ill. (c), Indian Evidence Act] अटर्नी प्रतिधारित करना

**retain possession** : to continue to hold possession even though the term may have expired [s. 102, ill. (a), Indian Evidence Act] कब्जा रखे रहना

**retainer** : [s. 543(1)(b), Companies Act] प्रतिधारण; रिटेनर

**retaining allowance** : [s. 6, Employees' Provident Funds and Miscellaneous Provisions Act] प्रतिधारण भत्ता

**retaking** : [s. 6, Exchange of Prisoners Act] पुनः पकड़ना

**retention** : keeping in one's own possession or control [s. 57(b), T.P. Act] प्रतिधारण; [s. 2(a), Indian Easements Act] रखना

**retention cargo** : प्रतिधारण स्थोरा

**retinue** : a number or company of persons retained in the service or attached to or following someone, especially a sovereign noble or person in authority [s. 86(4)(c), C.P.C.] अनुचरवर्ग

**retinue of the ruler** : [s. 86(4)(c), C.P.C.] शासक का अनुचरवर्ग

**retire** : 1. to withdraw from office, generally on superannuation; to withdraw from business [s. 32(1), Indian Partnership Act] निवृत्त होना; 2. to withdraw to or into a place for seclusion एकांत में जाना; 3. retire from service सेवानिवृत्त होना

**retire by rotation** : [s. 255(1)(a), Companies Act] चारिक्रम से निवर्तन; चक्रानुक्रम से निवृत्त होना

**retire, compulsorily** : अनिवार्यतः निवृत्त कर दिया जाना

**retire, jury may** : जूरी एकांत में जा सकेगी

**retire from service** : [s. 2(1), 2nd prov., Departmentalisation of Union Accounts (Transfer of Personnel) Act] सेवा से निवृत्त होना

**retired partner** : partner who has withdrawn from the partnership [s. 33(2), Indian Partnership Act] निवृत्त भागीदार

**retirement** : 1. the act of retiring; the state or condition of being retired [s. 32(2), Indian Partnership Act] निवर्तन; [s. 189(2)(a), Air Force Act] निवृत्त किया जाना; [Or. 32, r. 8(1), C.P.C.] निवृत्ति; 2. retirement from service सेवानिवृत्ति

**retirement annuities** : [s. 80E(1), Income-tax Act] निवृत्ति वार्षिकियां

**retirement benefit** : [s. 7(a), Former Secretary of State Officers (Conditions of Service) Act] सेवानिवृत्ति प्रसुविधाएं; [s. 15(2), Coal Mines (Conservation and Development) Act] निवृत्ति-फायदे; [s. 14(5), Coal Mines (Nationalisation) Act] सेवानिवृत्ति-फायदे

**retirement by rotation** : [s. 30A(1), Industrial Finance Corporation Act] चक्रानुक्रम से निवर्तन; [s. 264(2)(a), Companies Act] चक्रानुक्रम निवृत्ति; चक्रीय क्रम से निवृत्ति

**retirement from office** : [s. 318(1), Companies Act] पद से निवृत्त होना

**retirement of next friend** : [Or. 32, r. 8(1), C.P.C.] वादमित्र की निवृत्ति

**retiring a bill under discount** : बट्टे पर बिल का पूर्व भुगतान



**retiring gratuity** : [s. 10(10), Income-tax Act] निवृत्ति उपदान

**retiring trustee** : [s. 73(b), Indian Trusts Act] निवृत्त होने वाला न्यासी

**retoucher** : अनुशोधक

**retract bid** : to withdraw, recall, revoke or rescind an offer to purchase [s. 64(2), Sale of Goods Act] बोली वापस लेना

**retract capriciously** : [s. 128, ill. (iv), Indian Succession Act] अनुचित रूप से वापस लेना

**retract consent** : [s. 128, ill. (iv), Indian Succession Act] सहमति वापस लेना

**retracted confession** : मुकरी हुई संस्वीकृति

**re-transfer** : to transfer back (the property) [s. 58(e), T.P. Act] प्रति-अंतरित करना

**retrenchment** : [ch. VA, Industrial Disputes Act] छंटनी

**retrenchment compensation** : the compensation payable to an employee on account of his retrenchment [s. 2(21)(vi), Payment of Bonus Act] छंटनी प्रतिकर

**retrenchment officer** : छंटनी अधिकारी

**retrenchment slip** : कटौती पत्र ; कटौती पर्ची

**retrial** : trial for the second or subsequent time under order of the higher court or some provisions of law पुनः विचारण

**retrospective** : having operation from a past time भूतलक्षी

**retrospective effect** : [s. 27(3), Interest Act] भूतलक्षी प्रभाव

**retrospective operation** : [s. 9(1), Coal Mines (Nationalisation Act)] भूतलक्षी प्रवर्तन

**retrospective sanction** : भूतलक्षी मंजूरी

**retrospectively** : with retrospective effect : [s. 1, T.P. Act] भूतलक्षी रूप से

**retry** : to try (a person or case) again [s. 24(2), C.P.C.] पुनः विचारण करना

**retting place** : [s. 10(2)(i), Coir Industry Act] पानी में सड़ाने का स्थान

**return** : 1. a report of a formal or official character giving information as to the number, amounts etc. of the subjects of inquiry [Or. 5, r. 18, C.P.C.] विवरणी ; 2. the action of returning [s. 25(3), Sale of Goods Act] लौटाना ; [s. 168, Indian Contract Act] वापसी ; 3. to give or render back (to a person) वापस करना ; लौटाना ; 4. to elect निर्वाचन करना

**return a verdict** : the expression of opinion finally and authoritatively अधिमत्त दे देना

**return checker** : विवरणी पड़तालकर्ता

**return delivery clerk** : विवरणी सुपुर्दगी लिपिक

**return journey** : [s. 4(1), Salaries and Allowances of Members of Parliament Act] वापसी के लिए यात्रा ; वापसी यात्रा

**return, monthly** : मासिक विवरणी

**return of chargeable profits** : [s. 5(1), Companies (Profits) Surtax Act] प्रभार्य लाभों की विवरणी

**return of documents** : [s. 78(h), Registration Act] दस्तावेजों का लौटाना ; दस्तावेजों की वापसी

**return of gifts** : [s. 13, Gift-tax Act] दानों की विवरणी

**return of income** : [s. 10(30), prov., Income-tax Act] आय की विवरणी

**return of post** : वापसी डाक

**return of the Nazir** : [app. B, form No. 12, C.P.C.] नाजिर की विवरणी

**return of wealth** : [s. 14(1), Wealth-tax Act] धन की विवरणी

**return port, proper** : [s. 3(33), Merchant Shipping Act] समुचित वापसी पत्तन

**return, sales** : विक्रय विवरणी

**return the Bill** : [art. 201, prov., Const.] विधेयक लौटा देना

**return thereto** : तत्संबंधी विवरणी

**return ticket** : [s. 3(6), Indian Railways Act] वापसी टिकट

**return to his ship or quarter** : [s. 31(4)(b), Navy Act] अपने पोत या क्वार्टर पर वापस जाना

**return warrant** : वापसी वारंट ; वापसी अधिपत्र

**returned as a jurymen** : entered in an official report or return as having been selected as a juror [s. 229, I.P.C.] जूरी सदस्य के रूप में तालिकाकित

**returned candidate** : [s. 79(f), Representation of the People Act, 1951] निर्वाचित अभ्यर्थी

**returned, commission shall be** : [Or. 26, r. 4(3), C.P.C.] कमीशन लौटाया जाएगा

**returned emigrants** : [s. 4(d), Emigration Act] वापस आए उत्प्रवासी

**returned letter office** : पुनः प्रेषण केंद्र

**Returning Officer** : [s. 21, Representation of the People Act, 1951] रिटर्निंग आफिसर ; रिटर्निंग अधिकारी

**returns** : proceeds; income in relation to the means by which it is produced [s. 6, expln. I, Indian Partnership Act] प्रत्यागम ; विवरणियां

**returns and reports** : [s. 35, Road Transport Corporation Act] विवरणियां और रिपोर्टें

**revalidation** : पुनर्विधिमाम्यकरण

**revalidate** : पुनः विधिमाम्य करना

**revaluation** : पुनर्मूल्यांकन

**revaluation account** : पुनर्मूल्यांकन लेखा ; पुनर्मूल्यांकन खाता

**reveal** : to disclose; to divulge [s. 17(a), Drugs and Cosmetics Act] प्रकट होना ; प्रकट करना

**revenge** : vindictive retaliation [s. 114, ill., Indian Evidence Act] प्रतिशोध

**revenue** : 1. the annual or periodical yield of taxes, excises, customs, duties and other sources of income that a nation, state or municipality collects and receives into the treasury for public use [s. 135(2), C.P.C.] राजस्व ; 2. income from any source [s. 2(1)(a), Income-tax Act] आमदनी

**revenue account** : [s. 42(2), Assam Reorganisation (Meghalaya) Act] राजस्व खाता

**revenue administration** : [s. 4(6), Guardians and Wards Act] राजस्व प्रशासन

**revenue administration of a division** : [s. 3(14), General Clauses Act] खंड का राजस्व प्रशासन

**revenue advances** : राजस्व अग्रिम

**revenue agent** : a person admitted under the Legal Practitioners Act, 1879, as a revenue agent [s. 135(2), C.P.C.] राजस्व अभिकर्ता

**revenue and capital expenditure** : राजस्व और पूंजीगत व्यय

**Revenue and Insurance, Department of** : राजस्व और बीमा विभाग

**revenue and service heads** : राजस्व और सेवा शीर्ष

**revenue and service transactions** : राजस्व और सेवा संव्यवहार

**revenue assessed** : the amount determined as revenue [1st sch., app. E, form No. 29, C.P.C.] निर्धारित राजस्व

**revenue authority** : [s. 58, Indian Stamp Act] राजस्व प्राधिकारी

**Revenue Board** : राजस्व बोर्ड

**Revenue Collector** : राजस्व कलक्टर; राजस्व का कलक्टर

**Revenue Commissioner** : [s. 3(10)(b), General Clauses Act] राजस्व आयुक्त

**revenue court** : [s. 5(1), C.P.C. and s. 480(1), Cr. P.C.] राजस्व न्यायालय (रेवेन्यु कोर्ट)

**revenue deficit** : राजस्व कमी ; राजस्व घाटा

**revenue derived from land** : [s. 2(1)(a), *Income-tax Act*] भूमि से व्युत्पन्न आमदनी

**revenue duty** : [s. 4(1), *Customs Tariff Act*] राजस्व शुल्क

**revenue jurisdiction** : राजस्व अधिकारिता

**revenue law** : [s. 69, *ill., Indian Contract Act*] राजस्व विधि

**revenue of the State** : [s. 194(2)(c), *Cr. P.C.*] राज्य का राजस्व

**revenue office** : [s. 3, *Legal Practitioners Act*] राजस्व कार्यालय

**Revenue Officer** : an officer employed in or about the business of any branch of the public revenue [s. 125, *Indian Evidence Act*] राजस्व आफिसर ; राजस्व अधिकारी

**revenue paying estates** : [sch. II, sl.17(ii) *Court-fees Act*] राजस्व संदायी संपदाएं

**revenue proceeding** : [s. 30, *Indian Easements Act*] राजस्व कार्यवाही

**revenue process** : a process issued in connection with the collection of revenue [s. 2(17)(g), *C.P.C.*] राजस्व आदेशिका

**revenue profits or losses** : [s. 212(4), *Companies Act*] आमदनी मद के लाभ या उस मद की हानियां ; आमदनी के लाभ या हानियां

**revenue receipt** : आमदनी मद्दे प्राप्ति ; आगम प्राप्ति

**revenue reserve** : [sch. VI, pt. III, item 7(1)(c), *Companies Act*] आमदनी आरक्षिति

**revenue sacrifices** : राजस्व की हानि

**revenue sale** : sale of the property of one who has defaulted in the payment of revenue or against whom any revenue arrears are outstanding [s. 73, *T.P. Act*] राजस्व के लिए विक्रय

**revenue settlement** : राजस्व बंदोबस्त

**revenue stamp** : रसीदी टिकट ; रसीदी स्टॉप

**revenue surplus** : राजस्व अधिशेष

**revenue transactions** : [s. 52, *Indian Railways Act*] आमदनी के संबन्धित

**reversal** : the action of reversing [s. 144(1), *C.P.C.*] उलटाव ; [s. 167, *Indian Evidence Act*] उलटा जाना

**reverse** : to undo; to annul [s. 144(1), *C.P.C.*] उलटना ; [art. 134(1)(a), *Const.*] उलट देना

**reverse the decision** : [s. 32, *North-Eastern Hill University Act*] विनिश्चय को उलटना

**reversible** : fit to be reversed or annulled [s. 465, *Cr. P.C.*] उलटने योग्य

**reversion** : 1. the returning of an estate upon its termination to its former owner or his successor in interest [1st sch., r. 7(1)(i), *Income-tax Act*] प्रत्यागम ; the action of reverting प्रतिवर्तन ; 2. the right of succeeding to the possession of something after another has done with it or simply obtaining it at some future time [s. 54, *T.P. Act*] उत्तरभोग ; [s. 46(b), *T.P. Act*] शेषभोग

**reversionary** : relating to, constituting or involving a reversion and especially a legal reversion to be enjoyed in succession or after the termination of a particular estate प्रतिवर्ती

**reversionary addition** : [s. 52, *first prov., Insurance Act*] प्रतिवर्ती अभिवृद्धि

**reversionary bonus** : [s. 113(2), *Insurance Act*] प्रतिवर्ती बोनस

**reversionary interest** : interest of a reversioner [s. 16, *Indian Trusts Act*] उत्तरभोग हित

**reversioner** : one that has or is entitled to a reversion; one entitled to succeed on the termination of an existing interest on the basis of his being an heir to the previous owner [s. 15(e), *Specific Relief Act*] उत्तरभोगी

**reversioner in possession** : [s. 15(e), *Specific Relief Act*] सकब्जा उत्तरभोगी

**reversioner in remainder** : [s. 15(f), *Specific Relief Act*] शेष का उत्तरभोगी

**revert** : to return to the former possessor or proprietor or his heirs [s. 35, *T.P. Act*] प्रतिवर्तित होना

**revert to disposer** : [s. 24(1), *Estate Duty Act*] व्ययक को प्रतिवर्तित होना

**reverter of property** : [s. 24(1), *Estate Duty Act*] संपत्ति का - प्रतिवर्तित हो जाना

**review** : the process under which a court in certain circumstances can reconsider its own judgment; a general survey or re-examination; a retrospective survey of past actions etc. [Or. 47, r. 1(2), *C.P.C. and art. 137, Const.*] पुनर्विलोकन

**review board** : पुनर्विलोकन मंडल ; पुनर्विलोकन बोर्ड

**review, keep under** : पुनर्विलोकन करते रहना

**review of judgment** : [Or. 47, r. 1, *C.P.C.*] निर्णय का पुनर्विलोकन

**review of judgments or orders by the Supreme Court** : [art. 137, *margin, Const.*] निर्णयों या आदेशों का उच्चतम न्यायालय द्वारा पुनर्विलोकन

**review order** : पुनर्विलोकन आदेश

**review petition** : पुनर्विलोकन अर्जी

**reviewer** : समीक्षाकार ; समीक्षक ; पुनर्विलोकनकर्ता

**reviewing officer** : पुनर्विलोकन अधिकारी

**revised budget estimate** : पुनरीक्षित बजट प्राक्कलन

**revised estimate** : [s. 218(1), *Income-tax Act*] संशोधित प्राक्कलन

**revised leave rules** : [s. 9(a), *prov. (b), Industrial Disputes Act*] पुनरीक्षित छुट्टी नियम

**revised pension rules** : [s. 10(10), *Income-tax Act*] पुनरीक्षित पेंशन नियम

**revised return** : [s. 139(5), *Income-tax Act*] संशोधित विवरणी

**revised tender** : पुनरीक्षित निविदा

**revising committee** : [s. 3B(b), *Cinematograph Act*] पुनरीक्षण समिति

**revising officer** : पुनरीक्षण अधिकारी

**revision** : the act of examining again in order to remove any defect or grant relief against the irregular or improper exercise or non-exercise of jurisdiction by a lower court [s. 115, *C.P.C.*] पुनरीक्षण

**revision committee** : पुनरीक्षण समिति

**revision, court of** : a court having jurisdiction to exercise the power of revision पुनरीक्षण न्यायालय

**revision of pay scale** : वेतनमान का पुनरीक्षण

**revision petition** : पुनरीक्षण अर्जी

**revisional court** : a court exercising revisional jurisdiction [s. 18(2), *C.P.C.*] पुनरीक्षण न्यायालय

**revisional jurisdiction** : [s. 11(4), *Suits Valuation Act*] पुनरीक्षण की अधिकारिता

**revitalization** : [s. 581B(f), *Companies Act*] पुनरुद्धार

**revival** : पुनरुज्जीवन ; पुनः प्रवर्तन

**revive** : 1. the return to consciousness or life [s. 9(2), *Hindu Minority and Guardianship Act*] पुनरुज्जीवित होना ; 2. to become operative again प्रवर्तित होना ; 3. to restore to consciousness or life पुनरुज्जीवित करना ; 4. to make operative again [Or. 21, r. 33(3), *C.P.C.*] पुनः प्रवर्तित करना

**reviving apparatus** : [s. 36(4), *Factories Act*] पुनश्चेतन साधित्र

**revocable** : capable of being revoked [s. 126, *T.P. Act*] प्रतिसंहरणीय

**revocable for specified period** : [s. 6(2), *Gift-tax Act*] विनिर्दिष्ट अवधि के लिए प्रतिसंहरणीय

**revocable or an irrevocable trust** : [s. 49(1)(d), *Income-tax Act*] प्रतिसंहरणीय या अप्रतिसंहरणीय न्यास

**revocable transfer of assets** : [s. 61, *Income-tax Act*] आस्तियों का प्रतिसंहरणीय अंतरण

**revocation** : the act of revoking [s. 3, *Indian Contract Act and s. 61, Indian Easements Act*] प्रतिसंहरण; वापस लेना

**revocation of acceptance** : [s. 3, *Indian Contract Act*] प्रतिग्रहण का प्रतिसंहरण

**revocation of detention order** : निरोध आदेश का वापस लिया जाना

**revocation of licence** : [s. 10, *Stage-Carriages Act*] अनुज्ञप्ति का प्रतिसंहरण

**revocation of proposal** : [s. 3, *Indian Contract Act*] प्रस्थापना का प्रतिसंहरण

**revoke** : to call back; to rescind; to cancel; to annul by recalling or taking back [s. 42, *T.P. Act*] प्रतिसंहरण करना ; [s. 5, *ill., Indian Contract Act*] प्रतिसंहृत करना ; वापस लेना

**revoke the acceptance** : [Or. 45, r. 9, *C.P.C.*] प्रतिग्रहण का प्रतिसंहरण करना

**revoke the detention order** : निरोध आदेश वापस लेना

**revoke the licence** : [s. 17(3)(b), *Arms Act*] अनुज्ञप्ति को प्रतिसंहृत करना

**revoke the transfer** : [s. 42, *T.P. Act*] अंतरण का प्रतिसंहरण करना

**revolt** : a rebellion, insurrection [2nd sch., item 15, *Extradition Act*] विद्रोह

**revolving vessel** : [s. 30(3), *Factories Act*] परिक्रामी पात्र

**reward** : a recompense or grant for service rendered or merit displayed [s. 116, *ill. (a), I.P.C.*] इनाम ; [s. 378, *ill. (1), I.P.C.*] पुरस्कार ; [s. 2(i), *Contract Labour (Regulation and Abolition) Act*] पारिश्रमिक

**reweighment inspector** : पुनः तुलाई निरीक्षक

**rich heritage** : [art. 51A(f), *Const.*] गौरवशाली परंपरा ; [1st sch., 1, *Indira Gandhi National Open University Act*] समृद्ध परंपरा

**rider** : any separate addition to a document [s. 2(5), *Registration Act*] उपरिका ; राइडर

**ridge** : [s. 4, *expln., Indian Forest Act*] टीला ; रिज

**rifleman** : बंदूकची ; राइफलमैन

**Rigger** : रिगर

**rigging in the booms and yards** : [s. 6(1)(c), *Indian Ports Act*] पालबल्ली और पालदंड का वांछित दिशा में घुमाना

**rigging of elections** : निर्वाचनों में धोखाधड़ी

**right** : 1. a claim or title to any subject matter whatsoever; legal title [s. 2(c), *T.P. Act*] अधिकार ; 2. proper; fit; suitable; correct [Or. 14, r. 1(5), *C.P.C.*] ठीक

**right accrues** : [sch., art. 137, *Limitation Act*] अधिकार प्रोद्भूत होता है

**right acquired in good faith without notice and for value** : [s. 27(2), *Specific Relief Act*] सद्भावपूर्वक सूचना के बिना और मूल्यार्थ अर्जित अधिकार ; सूचना के बिना और मूल्य देकर सद्भावपूर्वक अर्जित अधिकार

**right against exploitation** : [art. 23, *main heading, Const.*] शोषण के विरुद्ध अधिकार

**right, as of** : साधिकार

**right attached to the share of any class** : [s. 106, *Companies Act*] किसी वर्ग के अंश (शेयर) से संलग्न अधिकार

**right claimed in common** : [s. 11, *expln. VI, C.P.C.*] अधिकार के लिए सामान्यतः दावा

**right, conception of** : ऋत की संकल्पना

**right, contractual** : संविदात्मक अधिकार

**right decision** : [Or. 14, r. 1(5), *C.P.C.*] ठीक विनिश्चय

**right expressly provided by the terms of the contract** [s. 53A, *T.P. Act*] संविदा के निबंधनों द्वारा अभिव्यक्त रूप से उपबंधित अधिकार

**right guaranteed** : [art. 32(4), *Const.*] प्रत्याभूत अधिकार

**right heir** : the heir at common law as opposed to the heirs by special local customs [s. 93, *Indian Succession Act*] सही वारिस

**right, I will do** : मैं न्याय करूंगा

**right, ideas of** : ऋत का वैचारिक चित्र

**right in personam** : व्यक्तिबंधी अधिकार

**right in rem** : सर्वबंधी अधिकार

**right, legal** : [s. 101, *Indian Evidence Act*] विधिक अधिकार ; [sch. II, form No. 25, *Cr. P.C.*] वैध अधिकार

**right of access** : [s. 8(b), *Collection of Statistics Act*] पहुंच का अधिकार

**right of action** : [s. 36(5), *Copyright Act*] कार्यवाही का अधिकार

**right of appeal** : [s. 380, *Cr. P.C.*] अपील करने का अधिकार ; अपील का अधिकार

**right of audience** : [s. 121, *Presidency-towns Insolvency Act*] सुने जाने का अधिकार ; [s. 44(2)(e), *Indian Railways Act and art. 76(3), Const.*] सुनवाई का अधिकार

**right of contribution or indemnity** : [s. 19(6), *Estate Duty Act*] अभिदाय या क्षतिपूर्ति का अधिकार

**right of defence** : [s. 300, *except. 2, I.P.C.*] प्रतिरक्षा का अधिकार

**right of disposal** : [s. 25(2), *Sale of Goods Act*] व्ययन का अधिकार

**right of disposition** : [s. 12(4), *Carriage by Air Act*] व्ययन का अधिकार

**Right of Dominion** : in order to constitute conversion there must be, a positive and voluntary act done by the defendant e.g. taking disposal, refusal to deliver on demand आधिपत्य का अधिकार

**right of examination** : [s. 41, *Sale of Goods Act*] परीक्षा करने का अधिकार ; परीक्षा का अधिकार

**right of future maintenance** : [s. 6(dd), *T.P. Act*] भावी भरण-पोषण का अधिकार

**right of Governor to address and send messages to the House or Houses** : [art. 175, *margin, Const.*] सदन या सदनों में अभिभाषण का और उनको संदेश भेजने का राज्यपाल का अधिकार

**right of lien** : [ss. 46(2), 47 and 48, *Sale of Goods Act*] धारणाधिकार

**right of minorities** : अल्पसंख्यक वर्गों का अधिकार

**right of minorities to establish and administer educational institutions** : [art. 30, *margin, Const.*] शिक्षा संस्थाओं की स्थापना और प्रशासन करने का अल्पसंख्यक वर्गों का अधिकार

**right of objection** : आक्षेप करने का अधिकार

**right of occupancy** : [s. 7(xi)(b), *Court-fees Act*] अधिभोगाधिकार ; [s. 32 (1A)(ii), *Income-tax Act*] अधिभोग का अधिकार

**right of ownership** : [s. 82, *T.P. Act*] स्वामित्वाधिकार

**right of personal service** : [s. 60(1), *prov. (f), C.P.C.*] वैयक्तिक सेवा कराने का अधिकार

**right of pre-emption** : [s. 8, *Limitation Act*] शुफाधिकार ; अग्रक्रयाधिकार

**right of President to address and send messages to Houses** : [art. 86, *margin, Const.*] सदनों में अभिभाषण का और उनको संदेश भेजने का राष्ट्रपति का अधिकार

**right of priority** : [s. 530(4)(ii), *Companies Act*] अग्रता का अधिकार ; पूर्विकता का अधिकार

**right of private defence** : [ss. 96, 97 and 98, *I.P.C.*] प्राइवेट प्रतिरक्षा का अधिकार

**right of private defence of property** : [s. 103, *I.P.C.*] संपत्ति की प्राइवेट प्रतिरक्षा का अधिकार

**right of private defence of the body** : [s. 101, *I.P.C.*] शरीर की प्राइवेट प्रतिरक्षा का अधिकार

**right of redemption** : [1st. sch., app. D, form No. 4, C.P.C.] मोचन का अधिकार

**right of re-entry** : [s. 6(b), T.P. Act] पुनः प्रवेश का अधिकार

**right of re-sale** : [s. 46(1)(c), Sale of Goods Act] पुनर्विक्रय का अधिकार

**right of self defence** : [s. 4(3), Naval and Aircraft Prize Act] आत्मरक्षा का अधिकार

**right of stopping the goods** : [s. 46(1)(b), Sale of Goods Act] माल रोक देने का अधिकार

**right of stranger** : [Or. 33, r. 10, C.P.C.] परव्यक्ति का अधिकार

**right of subrogation** : [s. 95, T.P. Act] प्रत्यासन का अधिकार

**right of suit** : [s. 91(2), C.P.C.] वाद का अधिकार

**right of support** : under the English and Indian Law every owner of land has a natural right to the undisturbed support from the subjacent or adjacent soil belonging to another आलंब का अधिकार

**right of surety** : [s. 139, Indian Contract Act] प्रतिभू का अधिकार

**right of trade competition** : it is the right of every person to engage in a trade or occupation available to him under the law. It may happen that his doing so and competing with another causes loss to the latter but he is not liable for such damage व्यापार प्रतियोगिता का अधिकार

**right of transferee for consideration** : [s. 53A, T.P. Act] संप्रतिफल अंतरिती का अधिकार

**right of user** : [s. 147(1), Cr. P.C.] उपयोग का अधिकार

**right of way** : [1st. sch., app. A, form No. 25, C.P.C.] मार्गाधिकार

**right of withholding delivery** : [s. 46(2), Sale of Goods Act] परिदान के विधारण का अधिकार ; परिदान को रोकने का अधिकार

**right or interest** : [s. 200, Indian Contract Act] अधिकार या हित

**right, public or private** : [s. 11, expln. 6, C.P.C.] लोक अधिकार या प्राइवेट अधिकार

**right share** : [s. 372(4), prov., Companies Act] अधिकाराश्रित अंश

**right to a fishery** : [s. 13, ill., Indian Evidence Act] मीन क्षेत्र पर अधिकार

**right to a way of necessity** : [s. 14, Indian Easements Act] आवश्यक मार्गाधिकार

**right to an adequate means of livelihood** : [art. 39(a), Const.] जीविका के पर्याप्त साधन प्राप्त करने का अधिकार

**right to appeal** : [s. 32, University of Hyderabad Act] अपील करने का अधिकार

**right to appear and to be represented** : [art. 61(3), Const.] उपस्थित होने का तथा अपना प्रतिनिधित्व कराने का अधिकार

**right to begin** : [Or. 18, r. 1, C.P.C.] आरंभ करने का अधिकार

**right to claim** : [s. 45, Indian Contract Act] दावा करने का अधिकार

**right to claim freight** : [s. 2, Indian Bills of Lading Act] भाड़े का दावा करने का अधिकार

**right to claim the authorship** : [s. 57(1), Copyright Act] रचयिता होने का दावा करने का अधिकार

**right to compensation** : [s. 11(3), Workmen's Compensation Act] प्रतिकर का अधिकार

**right to conserve** : [art. 29(1), Const.] बनाए रखने का अधिकार

**right to counsel** : the right under which by the constitutions of many of the States, everyone accused of crime is entitled to have the assistance of counsel for his defence; in some jurisdictions the right is confined to capital cases काउन्सेल का अधिकार

**right to consult** : [art. 22(1), Const.] परामर्श करने का अधिकार

**right to discharge his eaves droppings** : [s. 28, expln. II, ill. (c), Indian Easements Act] अपनी ओलती से पानी गिराने का अधिकार

**right to disclaim certain agreements** : [s. 9, Metal Corporation of India (Acquisition of Undertaking) Act] कतिपय करारों के अनंगीकरण का अधिकार

**right to emotional tranquility** : right to have the feeling of being free from agitation or disturbance, being calm, placid, peaceful संवेगात्मक प्रशांति का अधिकार

**right to enforce any civil or other remedy** : [s. 35(5), Copyright Act] कोई सिविल या अन्य उपचार प्रवर्तित कराने का अधिकार

**right to equality** : [art. 14, heading, Const.] समता का अधिकार

**right to establish and administer** : [art. 30(1), Const.] स्थापना और प्रशासन का अधिकार

**right to fair trial** : उचित/ऋजु विचारण का अधिकार

**right to freedom** : [art. 19, heading, Const.] स्वातंत्र्य-अधिकार

**right to foreclosure** : [s. 67, T.P. Act] पुरोबंध का अधिकार

**right to future maintenance** : [s. 60(1), prov. (n), C.P.C.] भावी भरण-पोषण का अधिकार

**right to hold situation** : [s. 21, expln. (2), I.P.C.] ओहदे को धारण करने का अधिकार

**right to light** : every owner of land or building has a natural right to the light vertically coming to his property. But he has no natural right to the light coming laterally to him as it would involve a serious restriction of the natural right of the owner of adjacent land to build it as he pleases प्रकाश का अधिकार

**right to move the Supreme Court** : [art. 32(1), Const.] उच्चतम न्यायालय में समावेदन करने का अधिकार

**right to participate in profits** : [s. 2(32), Income-tax Act] लाभों में भाग लेने का अधिकार

**right to privacy** : the right to be let alone; the right of a person to be free from unwarranted publicity. Term 'right of privacy' is generic term encompassing various rights recognised to be inherent in concept or ordered liberty एकांतता का अधिकार

**right to reassume power** : [s. 63(a)(ii), Income-tax Act] शक्ति को पुनः ग्रहण करने का अधिकार

**right to receive dividend** : [s. 207(c), Companies Act] लाभांश पाने का अधिकार

**right to recover loans** : [s. 36(3), Industrial Finance Corporation Act] उधारों की वसूली का अधिकार

**right to redeem** : [Or. 34, r. 3(1), C.P.C.] मोचन करने का अधिकार ; मोचन कराने का अधिकार ; [s. 3(1)(c), Specific Relief Act] मोचन अधिकार

**right to redeem property** : [Or. 34, r. 2(c)(ii), C.P.C.] संपत्ति को मोचन कराने का अधिकार

**right to renounce** : [s. 603(5)(a), Companies Act] त्याग करने का अधिकार

**right to share** : अंश पाने का अधिकार

**right to speak** : [art. 92(2), Const.] बोलने का अधिकार

**right to sue** : [s. 60(1), prov. (e), C.P.C.] वाद लाने का अधिकार

**right to sue survives** : [Or. 22, r. 3(1), C.P.C.] वाद लाने का अधिकार बचा रहता है

**right to work** : [art. 41, Const.] काम पाने का अधिकार

**right to work, to education and to public assistance in certain cases** : [art. 41, margin, Const.] कुछ दशाओं में काम, शिक्षा और लोक सहायता पाने का अधिकार

**rightful claimant** : a legal, lawful, legitimate claimant [s. 88, C.P.C.] अधिकारवान दावेदार

**rightfully** : in conformity with right; in a rightful manner [s. 145, Indian Contract Act] अधिकारपूर्वक

**rights accruing by virtue of** : [art. 31A(1)(e), Const.] के आधार पर प्रोद्भूत होने वाले अधिकार

**rights, authority and jurisdiction** : [art. 73(1)(b), Const.] अधिकार, प्राधिकार और अधिकारिता

**rights, bill of :** अधिकार पत्र

**rights conferred :** [art. 13(2), Const.] प्रदत्त अधिकार

**rights in good faith without notice and for value :** [s. 27(2)(c), Specific Relief Act] सद्भावपूर्वक सूचना के बिना और मूल्यार्थ अधिकार

**rights inter se :** [s. 364, Companies Act] अधिकार, जो एक दूसरे के मुकाबिले में हैं

**rights of citizenship of certain migrants to Pakistan :** [art. 7, margin, Const.] पाकिस्तान को प्रव्रजन करने वाले कुछ व्यक्तियों के नागरिकता के अधिकार

**rights of citizenship of certain persons of Indian origin residing outside India :** [art. 8, margin, Const.] भारत के बाहर रहने वाले भारतीय उद्भव के कुछ व्यक्तियों के नागरिकता के अधिकार

**rights of citizenship of certain persons who have migrated to India from Pakistan :** [art. 6, margin, Const.] पाकिस्तान से भारत को प्रव्रजन करने वाले कुछ व्यक्तियों के नागरिकता के अधिकार

**rights of lien and stoppage in transit :** [s. 46(2), Sale of Goods Act] धारणाधिकार और अभिवहन में रोकने का अधिकार

**rights of Ministers and Advocate-General as respects the Houses :** [art. 177, margin, Const.] सदनों के बारे में मंत्रियों और महाधिवक्ता के अधिकार

**rights of Ministers and Attorney-General as respects Houses :** [art. 88, margin, Const.] सदनों के बारे में मंत्रियों और महान्यायवादी के अधिकार

**rights of pasture :** [s. 12, Indian Forest Act] चरागाह के अधिकार

**rights to ways :** [s. 2(6), Registration Act] मार्ग के अधिकार

**rigid :** stiff, unyielding, not plain or flexible; firm; hard अनमनीय; कठोर; अन्म्य

**rigorous :** characterised by rigour; rigidly severe or unbending [s. 122(8), Cr. P.C.] कठिन; कठोर

**rigorous imprisonment :** imprisonment under which the convict has to do hard labour [s. 53, 4thly, I.P.C.] कठिन कारावास; [s. 426(3), Cr. P.C.] कठोर कारावास

**rigorous, that is with hard labour :** [s. 53(1), I.P.C.] कठिन अर्थात् कठोर श्रम के साथ

**Rinderpest Officer :** रिंडरपेस्ट अधिकारी

**ring round team :** [s. 2(g), Special Protection Group Act] घेरा दल

**riot :** a violent disturbance of peace by an assembly or body of persons; an outbreak of active lawlessness [s. 146, I.P.C. and s. 144(1), Cr. P.C.] बलवा

**riot control agent :** [s. 7(2)(e), s. 13(h), sch., art. 1, item 5, Chemical Weapons Convention Act] बलवा नियंत्रण कारक

**rioters :** [s. 3(x), Army Act] बलवाकारी; बलवाई

**riotous or violent behaviour :** [s. 9(b), Payment of Bonus Act] बलवात्मक या हिंसात्मक आचरण

**riparian owner :** [s. 4, ill. (f), Indian Easements Act] तट का स्वामी; तटवर्ती स्वामी

**Risaldar :** रिसालदार

**Risaldar Major :** रिसालदार मेजर

**rise :** an increase [s. 212, ill. (d), Indian Contract Act] बढ़ोतरी; चढ़ाव

**rise to higher levels :** [art. 51A(j), Const.] नई ऊंचाइयों को छूना

**risk :** the chance or hazard of commercial loss; hazard [s. 81, expln. and s. 87, I.P.C.] जोखिम

**risk insured against :** [s. 25(2), Marine Insurance Act] जोखिम जिसका बीमा किया गया है

**risk of deterioration in the goods :** [s. 40, Sale of Goods Act] माल में क्षय की जोखिम

**risk passes to the buyer :** [s. 8, Sale of Goods Act] जोखिम क्रेता को संक्रांत होता है

**risk purchase :** जोखिम क्रय

**risk sale :** जोखिम विक्रय

**risk to life :** [s. 3(2)(b)(1), Medical Termination of Pregnancy Act] जीवन जोखिम में पड़ना

**risk, to take a :** जोखिम उठाना

**rites and ceremonies of marriage :** [s. 7, Hindu Marriage Act] वैवाहिक कृत्य और कर्म

**rival claims :** [Or. 20, r. 14(2), C.P.C.] परस्पर विरोधी दावे

**rival claims to pre-emption :** [Or. 20, r. 14(2), C.P.C.] शुफा के परस्पर विरोधी दावे

**river investigation division :** नदी अन्वेषण प्रभाग

**river side :** [s. 17(2), Land Acquisition Act] नदी तीर

**river steamer :** नदी स्टीमर

**river training :** [s. 11(a), Railways Act] नदी नियंत्रण

**river valley :** [long title, Inter State Water Disputes Act] नदी दून

**river valley project :** नदी घाटी परियोजना

**rivet boy :** रिबेट बाय

**riveter :** रिबेटकार

**road :** an ordinary line of communication between different places used by horses, travellers on foot or vehicles [s. 32, ill. (i), Indian Evidence Act, s. 57, Delhi Municipal Corporation Act and art. 15(2)(b), Const.] सड़क

**road inspector :** सड़क निरीक्षक

**road mileage :** मील भत्ता

**road roller :** [s. 2(16), Motor Vehicles Act] रोड रोलर

**road transport :** [s. 123(5), expln., Representation of the People Act, 1951] सड़क परिवहन

**Road Transport Corporation :** सड़क परिवहन निगम

**road transport service :** सड़क परिवहन सेवा

**road transport vehicle :** [s. 33(1)(a), Income-tax Act] सड़क परिवहन यान; [s. 104(4)(b), Income-tax Act] सड़क परिवहन गाड़ी

**roads and bridges :** सड़क और पुल

**roads and water transport services :** सड़क और जल परिवहन सेवाएं

**road van inspector :** रोडवैन निरीक्षक

**road van, tranship or :** [Rule 2(q), Red Tariff No. 19] यानांतरण या रोड यान

**roadway :** [s. 2(57), Delhi Municipal Corporation Act] सड़क मार्ग

**rob :** to commit robbery लूटना

**robbed :** 1. one against whom robbery has been committed [s. 8, ill. (f), Indian Evidence Act] लूटा; 2. deprived of something by unlawful force or the exercise of superior power [s. 8, ill. (k), Indian Evidence Act] लूटा गया

**robber :** one who indulges in robbery as defined in the Indian Penal Code लुटेरा

**robbery :** [s. 390, I.P.C.] लूट

**rod :** a bar [s. 2(r), Gold (Control) Act] छड़

**roll :** नामावली; पंजी; लपेटना

**roll, character :** आचरण पंजी

**roll of advocates :** अधिवक्ता नामावली; एडवोकेट रोल

**Roll of High Court :** [s. 11(c), Indian Stamp Act] उच्च न्यायालय की नामावली

**Roller Caster :** रोलर ढलाईकार

**rolling stock :** [s. 3(9), Indian Railways Act] चल स्टॉक

**roman law :** रोमन विधि

**roaming facility :** [s. 2(2)(a), President's Emoluments and Pension Act] रोमिंग सुविधा

**rock-salt** : [sch., 1, hdg., 99.18, Customs Tariff Act] सेंधा नमक

**rooted in the earth** : [s. 3(a), T.P. Act] भूमि में मूलित

**ropeways** : [s. 3(2), Indian Iron and Steel Company (Taking Over of Management) Act] रज्जुमार्ग

**roster** : रोस्टर

**roster clerk** : रोस्टर लिपिक

**roster copying** : चक्र नकल उतारना

**rotary** : [s. 21(1)(iv)(a), Factories Act] घूर्णी

**rotating internship** : चक्रानुक्रमी अंतः शिक्षता

**rotation, by** : [s. 11(2), prov. and s. 30A(1), Industrial Finance Corporation Act] चक्रानुक्रम से

**rough copy** : कच्ची नकल

**rough shunting** : [Rule 131(1)(3), Red Tariff No. 19] रफ शंटिंग

**rounded off as one** : [s. 287(2), Companies Act] एक मानकर गिन लिया गया

**rounded off to the nearest multiple of ten rupees** : [s. 280Q, Income-tax Act] दस रुपए के निकटतम गुणज तक पूर्णांकित किए गए

**rounding off** : [s. 6, prov., Employees' Provident Funds and Miscellaneous Provisions Act] पूर्णांकित करना ; पूर्णांकन करना

**rounding off of income** : [s. 288A, Income-tax Act] आय का पूर्णांकन

**route** : [s. 2(28A), Motor Vehicles Act] मार्ग ; रूट

**routine clerk** : नेमी लिपिक

**routine day to day expenditure** : [s. 3(3)(b), General Insurance (Emergency Provisions) Act] दिन प्रतिदिन का नेमी व्यय

**routine instructions** : [s. 127A(3)(b), Representation of the People Act, 1951] चर्चा संबंधी अनुदेश

**routine nature** : [s. 2(26), prov., Companies Act] नैतिक स्वरूपी

**routine note** : नेमी नोट

**routine payments** : [s. 11(2)(b)(i), Sick Textile Undertakings (Taking Over of Management) Act] नेमी संदाय

**routine test** : नेमी परीक्षण

**routine work** : [s. 2(i)(8), Employment Exchanges (Compulsory Notification of Vacancies) Act] नेमी काम

**rover** : [s. 2(e), Marine Insurance Act] समुद्री दस्तू

**roving enquiry** : an enquiry unrestricted as to location or area of concern अतिगामी जांच

**rowing boat** : [s. 3(39), Merchant Shipping Act] खेई जाने वाली नौका

**Royal Charter** : charter of the British Sovereign [s. 3(e), Land Acquisition Act] रायल चार्टर

**Royal Navy** : [s. 188, margin, Navy Act] रायल नेवी

**royalty** : dues payable to a land owner for mining rights; sums paid for the use of a patent; percentage paid to an author by a publisher on the sale of his book [s. 22(2)(a), Coal Mines (Nationalisation) Act and s. 26, Indian Stamp Act] स्वामिस्व (रायल्टी)

**Rubber Production Commissioner** : रबड़ उत्पादन आयुक्त

**rubbish** : waste matter, litter : [s. 16(1)(c), Indian Electricity Act] कूड़ा करकट

**ruinous state** : decayed condition [s. 10, Sarais Act] जीर्ण-शीर्ण दशा

**rule** : a prescribed, suggested or self-imposed guide for conduct or action; a principle; a kind of regulation or bye-law; a principle regulating some action [s. 3(5), General Clauses Act and art. 13(3)(a), Const.] नियम

**rule against extra-territoriality** : राज्यक्षेत्रातीतता के विरुद्ध नियम

**rule against perpetuity** : [s. 14, T.P. Act] शाश्वतता के विरुद्ध नियम

**rule discharged** : न्यादेश निष्प्रभाव किया गया ; न्यादेश प्रभावोन्मुक्त किया गया

**rule for denaturing or mutilation of goods** : [s. 24, Customs Act] माल के विकृतीकरण या विकलीकरण के लिए नियम

**rule having the force of law** : [s. 171-I, I.P.C.] विधि का बल रखने वाला नियम

**rule made absolute** : न्यादेश आत्यंतिक बनाया गया ; न्यादेश पूर्ण बनाया गया

**rule making control** : नियम नियंत्रण ; नियम बनाने की अधिकारिता

**rule may be vacated** : न्यादेश रद्द किया जा सकता है

**rule of mutual understanding** : आपसी समझ का सिद्धांत

**rule of interpretation** : निर्वचन का नियम

**rule of law** : 1. [s. 66(e), Sale of Goods Act] विधि का नियम ; 2. the term rule of law in brief connotes the undisputed supremacy of law and envisages a state of things in which everyone respects the law and where law is to be followed by everyone collectively and individually by the citizens as well as the State विधि सम्मत शासन ; विधि शासन

**rule of pleading** : [s. 58, Indian Evidence Act] अभिवचन संबंधी नियम ; अभिवचन का नियम

**rule of preference** : [s. 12, Hindu Succession Act] अधिमान का नियम

**rule of proportions** : समानुपात नियम

**rule of prospective over-ruling** : भविष्यलक्षी प्रभाव से नामंजूरी का नियम

**rule of road on lands** : भूमि पर मार्ग का नियम

**rule of straight jacket** : अनम्य नियम ; कठोर सिद्धांत

**ruler** : one who rules over a nation or people [s. 113, Indian Evidence Act] शासक

**ruler of an Indian State** : [s. 10(19), Income-tax Act] देशी राज्य का शासक

**rules and regulations** : नियम-विनियम ; नियम और विनियम

**rules as to costs** : [art. 145(1)(f), Const.] खर्च के बारे में नियम

**rules as to delivery** : [s. 36, Sale of Goods Act] परिदान विषयक नियम

**rules as to evidence** : [s. 130, Navy Act] साक्ष्य विषयक नियम

**rules as to proceedings** : [art. 145(1)(c), Const.] कार्यवाहियों के बारे में नियम

**Rules Committee** : [s. 123(1), C.P.C.] नियम समिति

**rules for professional propriety** : व्यावसायिक औचित्य के नियम

**rules for the more convenient transaction of the business of the Government of India** : [art. 77(3), Const.] भारत सरकार का कार्य अधिक सुविधापूर्वक किए जाने के लिए नियम

**rules of business** : कार्य संचालन नियम ; कार्य नियम

**rules of court** : the rules of practice and rules to regulate procedure and facilitate the administration of justice which courts have the inherent power to prescribe as they may be deem necessary, independently of statute giving them authority to do so [art. 145, Const.] न्यायालय के नियम

**rules of evidence** : [s. 18(2)(b), Citizenship Act] साक्ष्य के नियम

**rules of insolvency** : [s. 66(2), Sale of Goods Act] दिवाला विषयक नियम

**rules of procedure** : [s. 18(5) Unit Trust of India Act and art. 118, margin, Const.] प्रक्रिया के नियम

**rules regulating the procedure** : [art. 87(2), Const.] प्रक्रिया का विनियमन करने वाले नियम

**rules shall prevail** : [s. 47, State Financial Corporations Act] नियम अभिभावी होंगे

**ruling** : a judicial decision; an authoritative pronouncement विनिर्णय ; व्यवस्था

**ruling chief** : the chief who is ruling [Or. 32, r. 16, C.P.C.] शासक चीफ

**ruling party** : सत्तारूढ़ दल

**rummage** : 1. a thorough search, especially among a variety or confusion of objects or into every section of an area [s. 61(a), Gold (Control) Act] छानबीन ; 2. [s. 26, Chemical Weapons Convention Act] खोज

**rummage and search** : [s. 106(a), Customs Act] छानबीन और तलाशी

**rummaging inspector** : छानबीन निरीक्षक

**rumour** : a statement or report circulating in a community of the truth of which there is not clear evidence [s. 505, I.P.C.] जनश्रुति ; अफवाह

**run a vessel aground or ashore** : [s. 439, I.P.C.] जलयान को भूमि पर चढ़ा देना या किनारे से लगा देना

**run concurrently with such previous sentence, subsequent sentence shall** : [s. 427(1), Cr. P.C.] पश्चात्पूर्वी दंडादेश ऐसे पूर्व दंडादेश के साथ-साथ भोगा जाएगा

**run, period begins to** : [sch., col. 3, Limitation Act] काल चलना आरंभ होता है ; काल व्यतीत होना आरंभ होता है

**runaway** : भगोड़ा

**runner** : हरकारा

**running account** : current account, i.e. an account between two parties having a series of transactions not covered by evidence of indebtedness (as notes or certificates) and usually subject to settlements at stated intervals (as monthly or quarterly) [s. 79, T.P. Act] चालू खाता ; चालू हिसाब

**running account bill** : चालू खाता बिल

**running allowance** : [s. 2(o)(u)(2), Additional Emoluments (Compulsory Deposit) Act] परिचालन भत्ता

**running concern** : [s. 18FD, Industries (Development and Regulation) Act] चालू समुत्थान

**running contract** : चालू संबिदा

**running cost** : परिचालन लागत

**running of time** : [s. 9, Limitation Act] समय का चलते रहना ; समय का चलना

**running of time, continuous** : समय का निरंतर चलते रहना

**running power** : परिचालन शक्ति

**running room** : [s. 2(31)(d), Railways Act] चालकवर्ग कमरा

**running room inspector** : चालक वर्ग कमरा निरीक्षक

**running shed supervisor** : इंजन शेड पर्यवेक्षक

**running staff** : परिचालन कर्मचारिवृंद

**running summary of facts** : तथ्यों का क्रमिक सार

**running time** : [s. 2(f)(i), Motor Transport Workers Act] चालन काल

**runway** : a path for aircraft to take off from [s. 29(3), expln. (a), Factories Act] धावन पथ

**rupture** : a break or burst छिद्र ; छेद

**rural areas** : [s. 2(q)(b), National Bank for Agriculture and Rural Development Act] ग्रामीण क्षेत्र

**rural credit** : [s. 3(4)(iii), National Co-operative Development Corporation Act] ग्रामीण प्रत्यय

**rural development** : [s. 2(q), National Bank for Agriculture and Rural Development Act] ग्राम विकास

**Rural Development Officer** : ग्राम विकास अधिकारी

**rural higher education** : ग्रामीण उच्चतर शिक्षा/शिक्षण

**rural income** : ग्राम आय

**rush of expenditure** : व्यय का आधिक्य

**rusticate** : [sch., item 35(3), Aligarh Muslim University Act] निष्कासित करना ; निष्कासन करना

**ryotwari settlement** : [art. 31A(2)(a)(ii), Const.] रैयतवाड़ी बंदोबस्त